

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI. O.A. No. 1347/2024**

IN THE MATTER OF: -

Sarvjeet Singh

..... Applicant

Versus

State of Himachal Pradesh & Ors.

..... Respondent

Progress Report of the Joint Committee in compliance to the Hon'ble NGT order dated 09.12.2024 in O.A No. 1347/2024 titled as Sarvjeet Singh V/s State of HP and Ors.

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Filed by:

Place: Nahan, Sirmaur, H.P.
Dated: 22.07.2025


Additional District Magistrate, Sirmour
At Nahan, Distt Sirmaur (H.P.)

Progress Report of the Joint Committee in compliance to the Hon'ble NGT order dated 09.12.2024 in O.A No. 1347/2024 titled as Sarvjeet Singh V/s State of HP and Ors.

1.0. Background and the Orders of Hon'ble National Green Tribunal:

The present Original Application has been registered on the letter of Sh. Sarvjeet Singh dated 18.11.2024 the Applicant has made an allegation that **Respondents No. 7 to 11**, Stone Crushers are operating by violating the environmental norms in Village Rampur Ghat, Tehsil Poanta Sahib, District Sirmaur, Himachal Pradesh. The allegation of the Applicant is that these stone crushers are doing illegal mining in Yamuna River using heavy machinery without any mining permission and in violation of the norms. It is further alleged that these stone crushers are causing pollution to the nearby agricultural land and that these crushers are operating without having wall, green belt area, water sprinkling system and violating the norms issued by the State PCB. It is alleged that huge clouds of dust are noticed all over the area having negative impact on natural vegetation, soil, agriculture, water bodies, aquatic life and the local residents.

The Hon'ble NGT vide order dated **09.12.2024 (Annexure-A)** has issued the following directions:

***Para 03:** Having regard to the nature of the allegation made in the OA, we also form a joint Committee comprising the representative of the Member Secretary, CPCB, Member Secretary, HPPCB, RO, MoEF&CC, Chandigarh and Deputy Commissioner, Sirmaur, who will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned and will suggest the remedial measures considering existing ambient air quality and submit the report before the Tribunal within eight weeks.*

The Deputy Commissioner of the Sirmaur vide letter No 2341 Dated 19.03.2025 scheduled a joint inspection on dated 20.03.2025 at 12:00 PM (**Annexure-B**).

The inspection was conducted on dated 20.03.2025. However, since the matter was listed for hearing after 03 days on 24/03/2025, an IA No. 202/2025 was filed by the nodal agency on the behalf of Joint Committee seeking extension of time to file the report, which was accepted by the Hon'ble NGT during hearing held on 24/03/2025, giving further 08 weeks' time to file the report, in its order dated 24/03/2025 (**Annexure-C**).

2.0. Compliance of the Orders of Hon'ble NGT:

2.1. Constitution of the Joint Committee:

In compliance to the orders of Hon'ble NGT, a joint Committee comprising of the following members was constituted based on the nominations received from the concerned departments:

- i. Shri L.R. Verma, HAS, ADM, Nahan (Member Nominated by Deputy Commissioner, Sirmour)
- ii. Dr. Narender Sharma, Scientist 'F' and Regional Director, CPCB Regional Directorate, Chandigarh (Member nominated by Member Secretary, CPCB, Delhi)
- iii. Dr. Anup Kumar Das, Scientist 'B', MoEF&CC Sub Office, Shimla (Member nominated by Regional Officer, MoEF&CC, Chandigarh)
- iv. Er. Atul Parmar, HPPCB, Regional Officer, Sirmour (Member nominated by Member Secretary, HPPCB, Shimla)

2.2. Site Visits:

The site visits were conducted by the Joint Committee as per following details:

- i. First Site conducted on 20/03/2025 vide vide letter No 2341 dated 19.03.2025 of deputy Commissioner, Sirmour.
- ii. 2nd Site Visit conducted on 14.05.2025 vide letter No 3370 dated 23.04.2025 of Additional District Magistrate, Distt. Sirmour at Nahan (**Annexure- D**).

2.3. Findings of the Joint Committee:

The Joint Committee was directed by the Hon'ble NGT to ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned.

2.3.1: Status of Consent to Operate (CTO) granted to respondent Stone Crushers:

The following 05 stone crushers have been made respondent in the Original Application. The status of the Consent to Operate (CTO) granted to the 05 Nos. respondent stone crushers is as follows:

- i. **M/s Yaksha Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has consent to Operate Valid up to **31.03.2025**. The unit has applied for the renewal of Consent to Operate vide application No 16445737. The online application is under process.
- ii. **M/s Rock Lime and Allied Products**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has Consent to Operate valid up to **31.03.2026**.
- iii. **M/s Balaji Stone Crusher**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has Consent to Operate valid up to **28.07.2025**.
- iv. **M/s Ashutosh Gupta** (Stone Crusher), VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has consent to operate valid up to **27.03.2025**. The unit has applied for the renewal of consent to operate vide application no 16427715. The online application is under process.
- v. **M/s Shubhgeri Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025: The unit has valid consent to operate valid up to **06.12.2025**.

2.3.2: Status of Consent to Operate (CTO) granted to other Stone Crushers:

Since, Hon'ble NGT directed the Joint Committee to ascertain the extent of violations by stone crushers other than respondent stone crushers, as well, the HPPCB RO, Distt. Sirmour was requested to provide the list of other stone crushers operating in the area (Rampurghat, Paonta Sahib). As per list provided by HPPCB, RO. Distt. Sirmour, 05 other stone crushers are also

operating in the area in addition to 05 Nos. respondent stone crushers. The status of the Consent to Operate (CTO) granted to these other 05 Nos. respondent stone crushers is as follows:

- i. **M/s Ashish Stone Crusher**, Rampur ghat, Paonta Sahib, Sirmaur (HP): The unit has consent to Operate valid up to **31.03.2024**. The unit has applied for Renewal of Consent to operate vide application no 16442019. The online application is under process.
- ii. **M/s All Stone Mines and minerals** (Old Name Sh. Inder Singh) Village - Rampur Ghat Paonta, Sirmaur (HP): The unit has consent to valid up to **24.02.2026**.
- iii. **M/s Sab Giri Industries** Village Rampur ghat Tehsil Paonta Sahib, Distt. Sirmaur (HP): The unit has consent to operate valid up to **17.12.2026**.
- iv. **M/s Shri Shiv Shakti Stone Crusher**, Mauza Rampur Ghat, Paonta Sahib, Distt. Sirmaur, H.P: The unit has consent to operate valid up to **31.03.2024**. The unit has applied for the renewal of consent to operate vide application no 16447031. The online application is under process.
- v. **M/s Shubgiri Crushing Company** Rampur ghat , Tehsil Paonta sahib, Distt. Sirmaur (HP): The unit has consent to operate valid up to **08.12.2025**.

2.3.2. Extent of violation of environmental norms and the guidelines by the respondent stone crusher units and other Stone Crusher Units:

- i) Central Pollution Control Board (CPCB) has issued Environmental Guidelines for stone crushers, to prevent/suppress fugitive dust emissions from their operation (**Annexure-E**) in July 2023. These guidelines also include regulatory/monitoring mechanism for stone crushing units. A Format/Check list for SPCBs/PCCs before issuance of CTE/CTO, is also specified in these guidelines, to ensure CTO is issued by respective SPCBs after compliance of measures listed in the checklist by stone crushers;
- ii) Government of Himachal Pradesh, Department of Science, Technology & Environment has issued Notification No. STE-E-(5)-9/2018 dated 29/06/2021 after reassessing the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh

considering the recommendations of the Expert Committee in the NGT Matter of OA No. Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019. This notification (**Annexure-F**) also includes the similar pollution control measures as listed in CPCB Guidelines. Further, it includes additional measures to be taken by the stone crushers in the state of Himachal Pradesh.

- iii) Environmental Clearance issued to Mining leases issued to Stone Crushers in Himachal Pradesh, also specifies various conditions with regard to air pollution control measures to be complied with, by the stone crushers.

The extent of violation with regard to environmental guidelines including dust suppression system installed and pollution control measures taken by respondent and other stone crushers is given in the subsequent sections:

2.3.2.1. Extent of extent of violation of environmental norms and the guidelines by the respondent stone crusher units :

- a. The Joint Committee visited the following respondent stone crushers on 20/03/2025
- i. **M/s Yaksha Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - ii. **M/s Rock Lime and Allied Products**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - iii. **M/s Balaji Stone Crusher**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - iv. **M/s Ashutosh Gupta** (Stone Crusher), VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
 - v. **M/s Shubhgiri Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, PIN 173025
- b. M/s Shubhgiri Industries and M/s Ashutosh Gupta (Stone Crusher) were found to be partially complying with the Environmental Guidelines.

- c. M/s Yaksha Industries, M/s Rock Lime and Allied Products and M/s Balaji Stone Crusher were found to be non-complying with the environmental guidelines of stone crushers.
- d. The geo-tagged photographs taken by the Joint Committee as evidence of non-compliance of environmental guidelines are attached as **Annexure-G**.
- e. Out of above 03 fully non-complying and 02 partially complying Stone Crushers observed by the Joint Committee HPPCB, Regional Officer, Distt. Sirmour issued Show Cause Notices (**Annexure-H**) to following 04 Stone Crushers:
- i. **M/s Yaksha Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
 - ii. **M/s Balaji Stone Crusher**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
 - iii. **M/s Ashutosh Gupta** (Stone Crusher), VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
 - iv. **M/s Shubhgi Industries**, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025
- f. It was informed by HPPCB Regional Officer, Distt. Sirmour that the Stone crushers had submitted the reply of the notices with the latest status of up gradation done after the visit of the joint inspection committee (**Annexure- I**).
- g. The Joint Committee was also informed by the HPPCB Regional Officer, Distt. Sirmour that HP Sate Pollution Control Board had given timeline up to 31.03.2025 for the compliance of the CPCB Guidelines for the Stone crushers vide letter No 12241-52 Dated 14.01.2025 (**Annexure- J**)
- h. The Respondent Stone Crushers were again visited by the Joint Committee on 14/05/2025 after expiry of timeline given by HPPCB for complying with the environmental guidelines by the stone crushers, to ascertain the extent of violations. The findings of the Joint Committee regarding status of compliance of Environmental Guidelines, as on 14/05/2025 by the 05 Respondent Stone Crushers is summarized in the following **Table 1**:

Table 1: Compliance Status of CPCB's Environmental Guidelines by Respondent Stone Crushers, as observed by the Joint Committee on 14/05/2025.

S.No.	Fugitive emissions source Locations.	Check list / requirement for compliance of conditions of Environmental guidelines.	Status of Compliance by the Respondent stone crusher as on dated 14.05.2025 as observed by the joint committee.				
			M/s Yaksha Industries	M/s Rock Lime and Allied Products	M/s Balaji Stone Crusher	M/s Ashutosh Gupta	M/s Shubhgi Industries
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers.
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	GI/MS sheets on top and at least three sides completely from the ground level	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Partially Complying. The unit has partially covered the primary and secondary crushers.
3	Secondary, Tertiary crushers and Screens	Dry extraction cum bag filter followed by cyclone	Not Complying.	Not Complying.	Not Complying.	Not Complying	Complying. The Unit has installed Dry extraction cum bag filter followed by cyclone
4	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	Partially Complying Unit has covered all conveyor belts from top but sides are open.	Partially Complying Unit has covered all conveyor belts from top but sides are open.	Partially Complying Unit has covered all conveyor belts from top but sides are open. Some conveyors are not covered.	Partially Complying Unit has covered all conveyor belts from top but sides are open. Some conveyors are not covered.	Complying
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Not complying.	Not complying.	Not Complying.	Partially Complying. The Unit has not provided	Partially Complying. The Unit has not provided telescopic

						telescopic chutes on all discharge points. The length of the chutes is also required to be increased.	chutes on all discharge points. The length of the chutes is also required to be increased.
6	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Partially Complying. The Unit has not provided wind breaking wall on all sides.	Complying.	Partially complying. Not provided on all sides.	Not Complying. Provided only in small part.	Complying.
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not Complying.	Not Complying.	Not Complying	Not Complying	Not Complying.
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Partially Complying. All the areas of the plant is not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Complying. The Unit is also using water tankers to cover all the areas of the plant.
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has carried out plantation in one row.	Partially Complying. The unit has not carried out plantation on all sides.	Not Complying	Complying
10	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board.	Partially complying. All the required information not provided on the Board

11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided..	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.
12	Spray Nozzle system	The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.
13	Washing plant. Sedimentation tank	In case of the effluent form sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc.	Provided but Proper sedimentation tank/recovered water storage tank yet to be provided.	Under construction.	Complying.	Not Complying. The Silt containing waste water is being discharged into the nearby River.	Provided in the form of trench. Proper sedimentation tank/recovered water storage tank yet to be provided.

- i. The respondent Stone Crushers were found partially complying with the CPCB's Environmental Guidelines during 2nd site visit of the Joint Committee on 14/05/2025. The geo-tagged photographs taken by the Joint Committee on 14/05/2025 are attached as **Annexure-K**.
- j. *Only one Unit namely M/s Shubhgi Industries was found to have installed the Dry extraction cum bag filter followed by cyclone, as specified in CPCB's Guidelines.*
- k. *Two number of Stone Crusher units namely M/s Ashutosh Gupta Stone Crusher and M/s Allstone Mines and Minerals were observed discharging silt containing wastewater outside the premis during the time of inspection.*
- l. *Show cause notices has been issued to both the units by the HPSPCB vide letter dated 14.05.2025. The copy of notices issued to the units is enclosed as **Annexure- L**.*

*m. The unit M/s Ashutosh Gupta and M/s All Stone Mine and Minerals has submitted reply of the notices after compliance of the directions issued to the units and copy of same is enclosed as **Annexure- M**. The compliance of same was verified by the HPSPCB and the silt was got removed.*

l. The Joint Committee was informed by the HPPCB Regional Officer, Distt. Sirmour that HPPCB has further extended the time line for complying with CPCB's Environmental Guidelines from March 31, 2025 to upto **30.06.2025** vide letter No 285-96 Dated 04.04.2025 (**Annexure- N**). This extension is applicable for compliance to the following points:

- i) Secondary Crushing: Dry Extraction cum bag Filter followed by Cyclone.
- ii) Screening: Dust Extraction cum bag Filter.
- iii) Tertiary Crushing: Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS Sheets on top and at least three sides completely from the ground level.
- iv) Discharge Points: Flexible Telescopic chute from top of discharge point to the ground level.
- v) Product Storage: Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at source.
- vi) Roads : The entire ground area inside the premises should also be metalled.

m. The Joint Committee has not yet verified the compliance of CPCB's Environmental Guidelines by the Respondent Stone Crushers, after expiry of new deadline of June 30, 2025 granted by HPPCB.

n. The Joint Committee has been informed by the HPPCB Regional Officer, Distt. Sirmour that after the timeline for the up-gradation as per the CPCB guidelines was over, a letter has been issued to the stone crusher unit vide letter No 1335-45 dated 16.07.2025 (**Annexure-O**) to not to operate stone crusher unit without compliance of the CPCB's guideline for the stone crusher units.

2.3.2.2. Extent of violation of environmental norms and the guidelines by the other stone crusher units:

- a. The Joint Committee visited the following stone crushers in addition to respondent Stone Crushers on 20/03/2025.
 - i. **M/s All Stone Mines and Minerals** (Old Name Sh. Inder Singh) Village - Rampur Ghat Paonta, Sirmaur (HP)
 - ii. **M/s Ashish Stone Crusher**, Rampur ghat, Paonta Sahib, Sirmaur (HP)
 - iii. **M/s Sab Giri Industries**, Village Rampur ghat Tehsil Paonta Sahib, Distt. Sirmaur (HP)
 - iv. **M/s Shri Shiv Shakti Stone Crusher**, Mauza Rampur Ghat, Paonta Sahib, Distt. Sirmaur, H.P.
 - v. **M/s Shubgiri Crushing Company**, Rampur ghat, Tehsil- Paonta sahib, Distt. Sirmaur (HP).
- b. All the above stone crushers were found not complying with regard to CPCB's Environmental Guidelines. The geo-tagged photographs taken by the Joint Committee as evidence of non-compliance of environmental guidelines are attached as **Annexure-P**.
- c. Out of above 05 non-complying stone crushers observed by the Joint Committee HPPCB, Regional Officer, Distt. Sirmour issued Show Cause Notices (**Annexure-Q**) to following 03 Stone Crushers:
 - i. **M/s All Stone Mines and Minerals** (Old Name Sh. Inder Singh) Village - Rampur Ghat Paonta, Sirmaur (HP)
 - ii. **M/s Sab Giri Industries**, Village Rampur ghat Tehsil Paonta Sahib, Distt. Sirmaur (HP)
 - iii. **M/s Shubgiri Crushing Company**, Rampur ghat, Tehsil- Paonta sahib, Distt. Sirmaur (HP).
- d. It was informed by HPPCB Regional Officer, Distt. Sirmour that the above Stone crushers had submitted the reply of the notices with the latest status of up gradation done after the visit of the joint inspection committee (**Annexure- R**).
- e. The Joint Committee was also informed by the HPPCB Regional Officer, Distt. Sirmour that HP Sate Pollution Control Board had given timeline up to 31.03.2025 for the compliance of

the CPCB Guidelines for the Stone crushers vide letter No 12241-52 Dated 14.01.2025
(Annexure- J)

- f. The above Stone Crushers were again visited by the Joint Committee on 14/05/2025 after expiry of timeline given by HPPCB for complying with the environmental guidelines by the stone crushers, to ascertain the extent of violations. The findings of the Joint Committee regarding status of compliance of Environmental Guidelines, as on 14/05/2025 by the 05 Stone Crushers is summarized in the following **Table 2**:

Table 2: Compliance Status of CPCB's Environmental Guidelines by Other Stone Crushers in addition to Respondent Stone Crushers, as observed by the Joint Committee on 14/05/2025.

S.No.	Fugitive emissions source Locations.	Check list / requirement for compliance of conditions of Environmental guidelines.	Status of Compliance by the other stone crusher as on dated 14.05.2025 as observed by the joint committee.				
			M/s All Stone and Minerals	M/s Ashish Stone Crusher	M/s Sab Giri Industries	M/s Shri Shiv Shakti Stone Crusher	M/s Shubgiri Crushing Company
1	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzle.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers.	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers	Complying. The unit has Installed water sprinklers.
2	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	GI/MS sheets on top and at least three sides completely from the ground level	Partially Complying. The unit has partially covered the primary and secondary crushers.	Complying.	Partially Complying. The unit has partially covered the primary and secondary crushers.	Complying.	Partially Complying. The unit has partially covered the primary and secondary crushers.
3	Secondary, Tertiary crushers and Screens	Dry extraction cum bag filter followed by cyclone	Not Complying.	Not Complying.	Not Complying.	Not Complying	Not Complying.
4	Covering of Conveyor belts from node to node with a	Covering of Conveyor belts	Partially Complying Unit has covered all conveyor belts	Complying	Complying	Partially Complying All Conveyors are not	Complying

	thick sheet of suitable material		from top but sides are open.			covered.	
5	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level	Not complying.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points. The length of the chutes is also required to be increased.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points. The length of the chutes is also required to be increased.	Not Complying. The Unit has not provided telescopic chutes on discharge points.	Partially Complying. The Unit has not provided telescopic chutes on all discharge points. The length of the chutes is also required to be increased.
6	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Partially Complying. The Unit has not provided wind breaking wall on all sides.	Complying.	Partially complying. Not provided on all sides.	Partially complying. Not provided on all sides.	Partially Complying. Not provided on all sides.
7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	Not Complying.	Partially Complying.	Not Complying	Not Complying	Not Complying.
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.	Partially Complying. All the areas of the plant are not covered by the dust suppression system.
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has carried out plantation in one row.	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. The unit has not carried out plantation on all sides.	Partially Complying. Not provided on all sides.
10	Display board	Display board at the entrance, having name	Partially complying.	Partially complying.	Partially complying. All	Partially complying. All	Partially complying. All the

		of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	All the required information not provided on the Board.	All the required information not provided on the Board.	the required information not provided on the Board.	the required information not provided on the Board.	required information not provided on the Board
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided..	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided	Complying. The Unit has provided CCTV Camera. However, the details of storage yet to be provided.
12	Spray Nozzle system	The water mists spray Nozzle system shall be interlocked with the stone crusher unit main energy supply and water supply.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.	Spray Nozzles provided. However, interlocking could not be verified.
13	Washing plant. Sedimentation tank	In case of the effluent form sedimentation tank shall be treated and the usable raw material such as silt ,soil shall be reuse in field, road construction , brick making etc.	Not Complying. The Silt containing waste water is being discharged into the nearby River.	Complying	Complying.	.Not Complying. Silt Containing waste water is being discharged onto nearby land owned by the Owner.	Complying.

g. The above 05 Stone Crushers were found partially complying with the CPCB's Environmental Guidelines during 2nd site visit of the Joint Committee on 14/05/2025. The geo-tagged photographs taken by the Joint Committee on 14/05/2025 are attached as **Annexure-S**.

h. The Joint Committee was informed by the HPPCB Regional Officer, Distt. Sirmour that HPPCB has further extended the time line for complying with CPCB's Environmental Guidelines from March 31, 2025 to upto **30.06.2025** vide letter No 285-96 Dated 04.04.2025 (**Annexure- N**).

- i. The Joint Committee has not yet verified the compliance of CPCB's Environmental Guidelines by the Respondent Stone Crushers, after expiry of new deadline of June 30, 2025 granted by HPPCB.
- j. The Joint Committee has been informed by the HPPCB Regional Officer, Distt. Sirmour that after the timeline for the up-gradation as per the CPCB guidelines was over, a letter has been issued to the stone crusher unit vide letter No 1335-45 dated 16.07.2025 (**Annexure-T**) to not to operate stone crusher unit without compliance of the CPCB's guideline for the stone crusher units.

2.3. Extent of violation of environmental norms and the guidelines by the respondent stone crusher units and other Stone Crusher Units with regard to Mining leases granted to them.

The Joint Committee during 2nd site visit on 14/05/2025 asked for mining plans of the Mining leases granted to the stone crushers. The Partial information was received through HPPCB Regional Officer, Distt. Sirmour on 20/07/2025. Since, the mining activities of the above-mentioned stone crusher units are closed due to the ongoing monsoon season w.e.f. 01.07.2025 to 15.09.2025 as per the information received from the Mining Department, Distt Sirmaur (H.P). The inspection and monitoring of mining area could not be conducted by the Joint Committee.

2.0. Conclusions and Recommendations:

1. All the Stone Crushers are only partially compliant to the CPCB guidelines and to the guidelines issued by the Department of Science & Technology (DEST) Govt. of HP.
2. Only 01 no of Stone Crusher had installed bag house filter as mandated in the CPCB guidelines and for which relaxation in the timeline was granted by the HPPCB as observed by the committee during the inspection.

3. The timeline extension for 05 no of points granted by HPPCB has already expired. The stone crushers (07 in number) wherein show cause notices were issued after the first inspection of the committee have submitted updated compliance status along with photographs to HPPCB (**Annexure- I**). The Stone Crushers in the name of Ashish Stone Crusher, Rampur Ghat, Rock Lime & Allied Products and Shri Shiv Shakti were not operational during the time of inspection. Therefore the Committee will have to re inspect all the stone crushers for checking the compliance status of all these units.
4. Since all the stone crushers in question have attached mining leases which are river bed mining leases, as per the directives of the Mining Department Govt. of HP, the mining activities are not allowed in the monsoon season (for 02 months) wef 01.07.2025 till 15.09.2025.
5. It was observed by the Joint Committee that the Stone Crushers in the name and style of M/s All Stone Mines and Minerals and M/s Ashutosh Gupta had dumped silt outside the units' premises. Show cause notices were issued to the unit and copy of same is already enclosed in Annexure- L. The units had submitted the reply of the show cause notices and copy of same is enclosed in Annexure M. The compliance submitted by both the units was verified by the HSPCB as silt was removed by both the units and photograph of same are enclosed in Annexure- U.
6. Accordingly, the Committee shall re inspect all the stone crushers for compliance verification of the attached mining lease areas for mining lease and environmental clearance conditions imposed upon these units.
7. The Source monitoring of the Stone Crusher units along with Ambient Air Quality Monitoring of the area will be carried out after the monsoon season and when the mining operations re commence after 02 month ban.

8. The stone crusher units which are partially complying have been directed to make complete compliance to the guidelines and not to operate without complete compliance and valid Consent of the State Board. Directions to all such units is already annexed as per Annexure-T
9. As mining operations are banned in the State till 15.09.2025, the permission to recommence the mining operation will be given only after the compliance to all the parameters is made and after scrutiny of necessary permissions wrt the said stone crusher units. The areas will be re inspected and final report will be submitted by the Committee thereafter accordingly.

In view of the above submissions it is prayed before the Hon'ble NGT that the Joint Committee may be permitted to submit comprehensive final report after the monsoon season is over. Any direction of the Hon'ble NGT shall be complied with by the Committee.



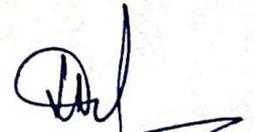
Anup Kumar Das
Scientist 'B'
MOEF&CC



Atul Parmar
Regional Officer
HPSPCB Paonta Sahib
Distt: Sirmour HP

Approval accorded
via email (attached)

Narender Sharma
Scientist 'F' & Reg. Director
CPCB Regional Directorate
Chandigarh (UT)



LR Verma
ADM Sirmour
Distt Sirmour, HP

368**Gmail**

Regional Officer HPSPCB Paonta Sahib <pcbropaonta2@gmail.com>

Report of the Joint Committee in OA. NO. 1347/2024 titled as Sarvjeet Singh V/s State of HP & Ors

1 message

Narender Sharma <narendersharm.cpcb@gov.in>

Tue, Jul 22, 2025 at 3:48 AM

To: "Sh. Laiq Ram Verma" <adm-sir-hp@nic.in>

Cc: ANUP DAS <anup.kumardas@gov.in>, pcbropaonta1 <pcbropaonta1@gmail.com>, pcbropaonta <pcbropaonta@gmail.com>

Sir,

This has reference to the updated version of the draft report of the Joint Committee in the matter of OA NO. 1347 of 2024; Sarvjeet Singh V/s State of HP & Ors circulated with the members by HPPCB RO, Distt. Sirmour in the Whatsapp group for signatures, on 21/07/2025 at 7.33 PM.

This email is to convey the consent/approval of the updated report by the CPCB Member, who is currently in Budgam, Srinagar, J&K in connection with another NGT matter. This email may be treated as formal consent and attached with the report in place of the CPCB Member's signature, for submission before the Hon'ble NGT, as the matter is scheduled for hearing on 23/07/2025.

Regards.

Narender

Dr. Narender Sharma
Scientist 'F' and Regional Director
CPCB Regional Directorate
BSNL Tel Exchange, 2nd Floor
[Sector 49-C, Chandigarh-140901](#)

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1347/2024

Sarvjeet Singh

Applicant

Versus

State of Himachal Pradesh & Ors.

Respondent(s)

Date of hearing: 09.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Prakash Pandey, Adv. for Applicant (Through VC)

ORDER

1. In this original application, the Applicant has made an allegation that the Respondents No. 7 to 11, Stone Crushers are operating by violating the environmental norms in Village Rampur Ghat, Tehsil Poanta Sahib, District Sirmaur, Himachal Pradesh. The allegation of the Applicant is that these stone crushers are doing illegal mining in Yamuna River using heavy machinery without any mining permission and in violation of the norms. It is further alleged that these stone crushers are causing pollution to the nearby agricultural land and that these crushers are operating without having wall, green belt area, water sprinkling system and violating the norms issued by the State PCB. It is alleged that huge clouds of dust are noticed all over the area having negative impact on natural vegetation, soil, agriculture, water bodies, aquatic life and the local residents.

2. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date

of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

3. Having regard to the nature of the allegation made in the OA, we also form a joint Committee comprising the representative of the Member Secretary, CPCB, Member Secretary, HPPCB, RO, MoEF&CC, Chandigarh and Deputy Commissioner, Sirmaur, who will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned and will suggest the remedial measures considering existing ambient air quality and submit the report before the Tribunal within eight weeks.

4. List on 24.03.2025.

5. Let a copy of this order be forwarded to Member Secretary, CPCB, Member Secretary, HPPCB, RO, MoEF&CC, Chandigarh and Deputy Commissioner, Sirmaur for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 09, 2024
Original Application No. 1347/2024
dv..

No. Dev. (NGT OA NO.1347/2024)- 2341
 OFFICE OF THE DEPUTY COMMISSIONER,
 DISTRICT SIRMAUR AT NAHAN, H.P.
 Dated; Nahan, the 19 March, 2025

To

- 1 The Member Secretary, Central Pollution Control Board,
New Delhi, Parivesh Bhawan, East Arjun Nagarm Delhi-110032.
- 2 The Regional Officer,
MoEF &CC, Sector 31-A, Dakshin Marg, Chandigarh-160030.
- 3 The Regional Officer, Pollution Control Board, Paonta Sahib.

Subject: Regarding NGT OA No. 1347/2024 titled as Sarvjeet Sigh V/s state of HP & others pending before Hon'ble National Green Tribunal, New Delhi.

Sir,

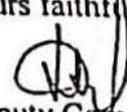
This is with reference to the order dated 09-12-2024 passed by the Hon'ble National Green Tribunal, New Delhi in original application No. 1347/2024 titled as Sarvjeet Singh Vs state of HP & others wherein as per the point no. 3 National Green Tribunal has constituted a committee mentioned as under-

3. *Having regard to the nature of the allegation made in the OA, we also form a joint committee comprising the representative of the Member Secretary, CPCB, Member Secretary, HP PCB, RO, MOEF &CC, Chandigarh and Deputy Commissioner, Sirmaur, who will act as the coordinating agency. The Committee will visit the site, ascertain the extent of violation of environmental norms and the guidelines by the respondent stone crusher units or any other crusher unit operating in the area concerned and will suggest the remedial measure considering existing ambient air quality and submit the report before the Tribunal within eight weeks.*

In this context, the Sub Divisional Officer, (C), Paonta Sahib is hereby authorized by the undersigned as a representative for joint inspection/coordination on behalf of the coordinating agency. Accordingly, a joint inspection has been fixed on **20-03-2025 at 12: 00 noon**. You are therefore, requested to make it convenient to join for the above said joint inspection.

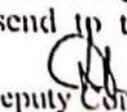
Encls- As above

Yours faithfully,


 Deputy Commissioner,
 Sirmaur at Nahan (HP)
 Dated:-

Endst. No.

Copy is forwarded to the Sub Divisional Officer, (C) Paonta Sahib, Sirmaur alongwith above said order to coordinate with the above mentioned departments as well as the complainant and visit the site & take necessary action as per law/norms/ guidelines if any violation comes to notice. Compliance / joint inspection report be send to this office as soon as possible.


 Deputy Commissioner,
 Sirmaur at Nahan (HP)

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1347/2024
(I.A. No. 202/2025)

Sarvjeet Singh

Applicant

Versus

State of Himachal Pradesh & Ors.

Respondent(s)

Date of hearing: 24.03.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Sweksha Prakash, Adv. for Applicant (Through VC)

Respondent: Mr. Vaibhav Srivastava, AAG with Ms. Rajmandani Kumari, Adv. for R -
1, 4 & 5 & Mr. L.R. Verma (Through VC), ADM, DC Sirmaur
Mr. Raj Kumar, Adv. for CPCB

ORDER

1. The Tribunal by order dated 09.12.2024 while issuing notice in the OA had appointed a joint Committee with a direction to the joint Committee to submit the report within 8 weeks. IA No. 202/2025 has been filed by the joint Committee seeking extension of time to file the report.
2. On due consideration, the IA is allowed and the time granted by the Tribunal by the previous order is extended by a period of 8 weeks.
3. A letter of adjournment has also been moved by Counsel for the Applicant.
4. In view of the above order, no orders on the letter of adjournment is required.
5. List on 23.07.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

March 24, 2025
Original Application No. 1347/2024
(I.A. No. 202/2025)
dv..

374

DC-Dev-(NGT OA NO. 1347/2024- 3370
OFFICE OF THE DEPUTY COMMISSIONER
DISTRICT SIRMAUR AT NAHAN (HP)

Dated the Nahan 23 April, 2025

To,

1. The Member Secretary, Central Pollution Control Board
New Delhi, Parivesh Bhawan, East Arjun Nagar Delhi-110032
2. The Regional Officer, (MoEF &CC, Sector 31-A, Dakshin Marg,
Chandigarh-160030
3. The Regional Officer, (PCB)
Paonta Sahib, District Sirmaur.

Subject:- Regarding re-schedule of Joint Inspection in compliance of order dated 09-12-2024 passed by Hon'ble NGT in OA. NO. 1347/2024 titled as Sarvjeet Singh V/s State of HP & Ors.

Sir

On the subject cited above, your kind attention is invited towards this office letter of even no. 3012 dated 09-04-2025. In this context it is informed to you that the joint inspection in the above mentioned matter earlier scheduled for 24-04-2025 has been postponed and now re-scheduled for 14-05-2025.

Therefore you are requested kindly attend the joint inspection as a member of the joint committee as per the revised scheduled and assemble at MC Office Paonta Sahib at 11:30 Am.



Yours Faithfully

Additional District Magistrate
District Sirmaur at Nahan.

Dated Nahan April 2024

Endst No. as above

Copy for information is forwarded to the following:-

1. Private Secretary to Deputy Commissioner, Nahan, District Sirmaur.
2. Personal Assistant to Additional District Magistrate, Nahan, District Sirmaur.

Additional District Magistrate
District Sirmaur at Nahan.

**Environmental Guidelines
for
Stone Crushing Units**



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change

Parivesh Bhawan, East Arjun Nagar

Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> • Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

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<p>Primary Crushing/ Jaw Crusher</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (Figure-1) • Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
<p>Secondary Crushing</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. • Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
<p>Screening</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation. • Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house. • Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
<p>Tertiary Crushing</p>	<ul style="list-style-type: none"> • Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided. • Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (Figure-2 & Figure-2(a)).
Product storage	<ul style="list-style-type: none"> • Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source. • All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying. • Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

- i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



Figure-1: Covering of Primary/Jaw crusher



Figure-2: Chute from top of discharge point



Figure-2(a): Chute from top of discharge point

Format/Checklist for SPCBs/PCCs before issuance of CTE & CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

(Authoritative English text of the Department's nonfiction No. STE-E(5)-9/2018 dated 29-06-2021 as required under clause (3) of the Article 348 (3) of the constitution of India)

Government of Himachal Pradesh
Department of Environment, Science & Technology

No. STE-E-(5)-9/2018

Dated: Shimla-2

29-06-2021.

NOTIFICATION

Whereas the Hon'ble High Court of Himachal Pradesh vide its order dated 01.06.2012 (daily order) in the matter of CWP Nos. 7949/2011 and 7951 titled as Desh Raj V/s State of HP & others and Yog Raj V/s State of H.P & Others respectively directed the State Government to consider the existing guidelines for setting up of Stone Crushing Units in Himachal Pradesh, afresh and in pursuance of the same the Department of Environment, Science & Technology issued the notification no. STE-E (3)-17/2012 dated 29.05.2014.

Whereas the Government of Himachal Pradesh, in view of the recommendations of the Expert Committee constituted by the Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh vs. Union of India & Ors. concerning to setting up of Stone Crusher Units close to the water bodies and orders dated 10.07.2019, based on views and recommendations submitted by said Hon'ble National Green Tribunal Expert Committee in its report submitted to the Hon'ble National Green Tribunal on dated 19.06.2019, has reassessed the various parameters notified for setting up of Stone Crusher Units in Himachal Pradesh.

Now therefore, keeping in view advancement in technologies and modernization of devices for controlling pollution for stone crusher industry, the Governor of Himachal Pradesh in supersession of this Department's Notification No. STE-E(3)-17/2012 dated 29.05.2014 and in exercise of the powers conferred by the Section 5 of the Environment (Protection) Act, 1986, and in pursuance of the provisions of Section 7 of the said Act, and Rule 4 of the Environment (Protection), Rules, 1986 and directions of Hon'ble High Court of HP issued in CWP No. 7949/2011, CWP No. 7951/2011 & also considering the recommendations of the Expert Committee constituted by Hon'ble National Green Tribunal in the matter of O.A. No. 358 of 2016, titled as Bhag Singh Vs. Union of India & Ors., is pleased to issue the guidelines/ directions as follows for all Stone Crusher Units (hereafter referred to as the Unit) so as to exercise greater control and vigil over the stone crushing operations to save the environment and ecology of the State, with immediate effect, namely:-

1. Site Suitability:-

1.1 Norms:

Taking into consideration the hill topography, availability of less land and requirement to maintain the fragile ecology of the hills, the units shall be set up keeping in view the following criteria, namely:-



Sr. No.	Criteria	Distance norms for existing stone crushers (crow flight, distance in meters) set up prior to year 2004	Distance norms for existing stone crushers (crow flight, distance in meters) set up after year 2004 to May, 2014	Distance for the Stone (crow flight, distance in meters) as per Notification dated 29.05.2014	Proposed distance for the Stone crushers to be set up in future, (crow flight, distance in meters) from the issuance of the Notification Dated 29.05.2021
1	2	3	4	5	6
1	Minimum distance from National Highway.	50 (Horizontal distance)	150	150	150
2	Minimum distance from State Highway	50	150	100	100
3	Minimum distance from link road (PMGSY, NABARD/World Bank sponsored/other District-roads)	-----	75	50	50 (condition will not be applicable to other roads except as specified in col. (2))
4	Minimum distance from District headquarters (distance to be measured from the outer of the municipal limit of the District Headquarters)	1500	1500	1500	1500 (may be read as 300 meters in col. (3) as per amendment vide notification no. STE-E(4)-1/ 2003-I dated 25-04-2006)
5	Minimum distance from town or Notified Area Committee (distance to be measured from the outer of the municipal limit/Nagar Nigam/Nagar Palika/Nagar Panchayat	1500	1500	1000	1000 (may be read as 300 meters in col. (3) as per amendment vide notification No. STE-E(4)-1/ 2003-I dated 25-04-2006)
6	Minimum distance from village abadi-deh	250	500	500	500
7	Minimum distance from Hospital & Educational Institutions	300 (Horizontal distance)	1000	1000	1000
8	a. Minimum distance from spring, canal, functional water supply scheme including its reservoir	100	----	100 (excluding spring, canal)	100 (excluding spring, canal)
	b. Minimum distance from a percolation well, sewerage treatment plant, water infiltration galleries.	-----	----	100	100
9	Minimum distance from lakes, wetlands and reservoir of irrigation scheme, hydro power projects.	500	500	500	500

10	Minimum distance from natural water spring	500	500 389	100 (as at Sr. No. 8 (a))	100 (as at Sr. No. 8 (a))
11	Minimum distance from notified parks	----	2000	2000	2000
12	Minimum distance from sanctuaries	----	1000	1000	1000
13	Minimum distance from bridge sight	----	200 upstream 300 downstream	200 upstream 300 downstream	200 upstream 300 downstream
14	Minimum distance from the canal and perennial rivulets	(100 for canal)	----	100	100

Note:- Keeping in view the representations received from Stone Crusher Owners, Associations from time to time w.r.t. interpretation of above applicability of parameters committee felt imperative to clarify that:

1. *The recommendations are prospective in nature and shall be imposed from date of notification for future.*
2. *Similarly, applicability of the earlier notifications issued on dated 29.04.2003, 10.09.2004, 25-04-2006 and 29.05.2014, are also of prospective e.g. the regulatory authorities must take note that the stone crushers set up prior to 29-04-2003 will be governed by the parameters of col. (3).*

1.2 Notes:

1.2.1 All distances shall be measured as crow flies from the highest node of the crusher conveyor belt to the outer periphery of the revenue unit or the municipal limits or the periphery of the feature concerned.

1.2.2 In the guidelines distances are relaxable in the case of any natural barrier between the site of the Unit and any of the features indicated in the guidelines Natural barrier may be defined as “any natural physical entity except any kind of River/Khad/Natural Stream/Tree Canopy which obstructs the physical view and /or prevents the movement of Air and Noise so as to keep Air and Noise Pollution within prescribed limits”.

The Government may relax the guidelines for a limited period in specific cases wherein setting up of stone crushing unit is necessary in public interest but it is not practically feasible to adhere to any or all of the guidelines, provided that such relaxation will be considered only on the recommendation of the Joint Inspection Committee as proposed in Para 1.3.2.

1.2.3 In case of Shimla Town the sitting norms shall be as per the directions of the Hon’ble High Court of Himachal Pradesh dated 26.07.1993 in CWP No. 51 of 199 titled as “Court on its own motion versus State of Himachal Pradesh & Others”.

1.3 Joint Inspection Committee for site appraisal:

1.3.1 The Unit shall apply /obtain “Provisional Registration” from the Department of Industries for obtaining pre-production clearances from other Government Departments.

1.3.2 The site for setting up the Unit shall be appraised and approved by the Joint Inspection Committee consisting of the following:--

- | | |
|--|----------|
| 1. Sub-Divisional Officer(Civil) concerned | Chairman |
| 2. Divisional Forest Officer or his representative | Member |
| 3. Representative of HP State Pollution Control Board. | Member |
| 4. Executive Engineer, HPPWD or his representative | Member |
| 5. Executive Engineer, Jal Shakti Vibhag or his representative | Member |

- | | | |
|--|-----|------------------|
| 6. Representative of Department of Environment | 390 | Member |
| 7. Surveyor | | Member |
| 8. Soil Conservation Expert from Agriculture Department equivalent or above Sub Divisional Soil Conservation Officer | | Member |
| 9. Geologist or Mining Officer | | Member Secretary |

1.3.3 The Committee constituted in Para 1.3.2 is in supersession of the Industries Department Notification No. Udyog I (Chh) 4-1/85-II dated 26.04.1993, 24.12.1998 and STE-E(3)5/20014 dated 29.05.2014. The approval of the Committee shall be the basis for issue of clearance and approval including those of the Himachal Pradesh State Electricity Board Ltd., Himachal Pradesh State Pollution Control Board and permanent registration with the Department of Industries.

2. Emission Norms and Pollution Control Measures:

2.1.1 Standards:-

- 2.1.2 The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a unit shall not exceed 600 micrograms per cubic meter
- 2.1.3 The suspended particulate matter contribution value at a distance of 40 meters from a controlled isolation as well as from a unit located in a cluster shall be less than 600 mg/Nm³. The measurements are to be conducted at least twice a month for all the 12 months in a year.
- 2.1.4 The noise levels (leq.) shall be maintained within the standards for noise as specified in Schedule -III, of the Environment (Protection) Rules, 1986.

2.2 Pollution Control Measures:

- 2.2.1 Every unit shall provide a wind breaking wall along with suitable enclosure to ensure adequate dust containment.
- 2.2.2 Every Unit shall have a dust suppression system with water spray and sprinkling system.
- 2.2.3 Dust extraction and collection system shall be provided at crusher and transfer points in every Unit.
- 2.2.4 Every Unit shall have adequate water supply along with at least two days water storage facility for running pollution control equipments.
- 2.2.5 Facility for regular cleaning and wetting of the ground shall be provided.
- 2.2.6 Trees of suitable species shall be planted to develop a green belt within and along the boundary of the premises.
- 2.2.7 Every Unit shall have a separate energy meters for pollution control devices wherever the energy is consumed for operating them and record thereof shall be maintained and made available to the Himachal Pradesh State Environment Protection and Pollution Control Board (hereinafter referred to as State Board) whenever demanded.
- 2.2.8 The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board as per Central Pollution Control Board norms to control noise pollution in accordance with the Environment (Protection) Act, 1986.
- 2.2.9 Dust suppression system, water sprinkler used in stone crusher shall be of uniform technology as it was noticed that at different location different kind of sprinkler system were being used which were observed and found to be causing wastage of water and excessive use of water. The mist, spray nozal system being quite efficient in controlling the dust pollution, shall be installed for dust suppression.



- 391**
- 2.2.10** The wind breaking walls shall be constructed scientifically with application of wind rose diagram for the unit i.e. towards, the predominant direction of wind and natural profile of the area.
- 2.2.11** The tree plantation shall be verified with comparison to the capacity, time of establishment of the unit, proper monitoring of growth of trees shall be recorded with photo monitoring on annual basis while giving renewal of Consent to Operate etc. linked with date of establishment of the units number of tree plants.
- 2.2.12** The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.

2.3 Further Advancement in pollution control devices for proposed and existing units:

- 2.3.1** Stone crushers unit project proponent shall cover all the conveyor belts as well as provide dusts skirt at material transfer point.
- 2.3.2** Stone Crusher unit project proponent shall provide wind breaking L shape wall of height more than the 3 ft from the highest conveyor belt to reduce noise pollution as well as air borne dust emission pollution due to wind velocity as designed by a qualified engineer.
- 2.3.3** All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.
- 2.3.4** Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/ loading/ unloading activities.
- 2.3.5** Regular cleaning and wetting of the uncovered area, ground within the premises.
- 2.3.6** Growing of at least three rows canopy of evergreen species to be planted along the periphery of the crushing units to reduce noise as well as fugitive emission/dust pollution.
- 2.3.7** Speed control, low speed means less dust. For vehicles speeds limit 20 Km/h in 1 Km periphery of unit.
- 2.3.8** Housekeeping-clean up spills promptly. Adequate toilet facilities for manpower at stone crushers and mining lease area shall be provided by the stone crusher owners.
- 2.3.9** All the stone crushers shall have to construct a RCC/ concrete stone masonry wall on valley side wherever applicable to ensure that the downstream water sources etc. are not affected.

2.4 Parameters in the context of changing weather conditions in the face of Climate Change- Mitigation of impacts thereof:-

- 2.4.1** In order to mitigate the dust emission pollution impacts in surrounding areas of stone crushing units, the readjustment in setting up of conveyor belts, crushing units, screening units may be done by taking into consideration the GLC (Ground Level Concentration) values of SPM (Suspended Particulate Matter) PM2.5. The scenario of dispersion of RSPM 2.5/ 10 at ground level is important for risk assessment and mitigation. The monitoring of these parameters shall be undertaken on yearly basis and the proof of monitoring with geo-tagged photographs.
- 2.4.2** In case the GLC, wind rose assessment shall be done for all the stone crushing unit and readjustment shall be made in sitting the crushing units, the risks of dust pollution will be mitigated significantly by rebuilding the wind breaking walls.
- 2.4.3** Install rain water harvesting tanks of adequate capacity based on potential with rain water use system.
- 2.4.4** Registration of Stone Crusher Units with Ground Water Authority in case ground water is to be extracted.
- 2.4.5** The rainwater harvesting, tree plantation shall be essential/ mandatory for the stone crushing units in the State to mitigate the climate change impacts.



- 2.4.6 The stone crusher with the capacity of 100000 tones per year shall install air quality measuring sensors e.g. purpleair.com and this shall be monitored by the HP State Pollution Control Board on real time basis.

**The proposed conditions/norms should be applicable retrospectively for all existing stone crushers of capacity > 10,000 MT/ annum.*

2.5. Impact of Stone Crusher Units location on the hydrological, soil & water conservation, environment aspects such as air, water, flora and fauna.

- 2.5.1 In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.
- 2.5.2 In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.
- 2.5.3 Provisions for proper drainage scheme for evacuation of storm water needs shall be in place.
- 2.5.4 The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in.
- 2.5.5 Those crushers using surface water from rivers, khads, nallahs shall get the requisite permission from the concerned Executive Engineer of Jal Shakti Vibhag.
- 2.5.6 The regular water sprinkling in and around the stone crushing units is of utmost relevance to minimize the dust pollution impact on flora through rain water harvesting shall be done.
- 2.5.7 The effective water sprinklers shall be installed at crushing units to suppress the dust generated at the crushing unit.
- 2.5.8 Dumping of waste material in river water source shall be completely prohibited.

2.6. Washing units-waste water treatment:

- 2.6.1 Washing unit Stone crushers shall construct adequate no. of earthen de silting chambers followed by a Cement concrete (Pucca) storage tank of adequate capacity from where the wash water shall be re-circulated back in the washing activities lifted through a sludge pump. The size of tanks to be decided based on capacity of unit.
- 2.6.2 The stone crusher units having washing plants shall construct sedimentation tanks as per the plant capacity based on following calculations:
- For washing units regular water supply is required which needs to be regulated through Ground Water Board/ Jal Shakti Vibhag concerned through meeting and registration.
 - 100 CFT washing of sand leads to ~ 1250 lt. water is required i.e. about 1100 lt. waste water is generated from production of sand.

e.g. A washing unit of a Stone Crusher with capacity of $2\frac{1}{2}$ inch / second water supply takes 30 minutes to produce 400 CFT sand which means about:

$$\begin{aligned} &= 2\frac{1}{2} \text{ inch} \times 30'' \times 60'' \\ &= 1800 \times 2\frac{1}{2} \text{ inch} \\ &= 4500-5000 \text{ ltrs. of water is required for production of } \sim \\ &\quad 400 \text{ CFT sand.} \end{aligned}$$

Lim

Every washing unit is required to have a silt waste water de-silting chamber of rational capacity i.e. for example, if the capacity of unit is

- ~ 10 Truck per day = waste water chamber of minimum 25,000 lts. of at least half of the expected waste water quantity in one go shall be provided.
- ~20 truck per day = Minimum of 50,000 lts. of at least half of the expected waste water quantity in one go shall be provided.

The water would be 100% recycled and there would be zero liquid discharge. Verification of waste water silting chamber and recycling would be a mandatory condition for Consent to Establish & Renewal of Consent to Operate.

3 Procedure for establishment and operation to be followed by the State Board:

- 3.1.1 The State Board shall issue conditional "Consent to Establish" to the unit only after the Joint Inspection Committee has recommended the case and the unit agrees to fulfill the Pollution Control measures given in para-2.1 and 2.2.
- 3.1.2 The State Board shall issue "Consent to Operate" only if the unit has taken measure to comply with the conditions given in the "Consent to Establish".
- 3.1.3 Every unit shall get - monitoring for Air and Noise conducted regularly and submit the reports to the State Pollution Control Board.
- 3.1.4 The State Board shall be the Authority to ensure the compliance of the Pollution Control measures given on these guidelines/directions and shall do the necessary monitoring of the unit as per schedule of monitoring approved by the State Board/Department of Science & Technology, Himachal Pradesh, Shimla.
- 3.1.5 Every unit shall follow any other direction(s) issued by the State Government from time to time.

4. Latest technologies advancement and availability of modern machinery and equipments for setting up of stone crusher units:

Keeping in view the technological advancements, availability of modern machinery and equipment, in the state following technologies shall be specifically linked with capacity of the plant in following manner:-

Sr. No.	Capacity of Stone Crushing Unit	Technology	Covered shed
1	Up to 20000 Tons/year	Conventional stone crusher technologies, jaw crushing with or without screening rolling screening	Yes
2	>20,000 to 1,00,000 Tones/year	Jaw crushing with wetting of raw material at hoper with water spray nozal of ¼ inch per second capacity.	To cover conveyor belts as well with nozal sprayer on conveyor belts acoustic ends.
3	>1,00,000 tones / year and above	Jaw plus Cone crushing unit with Screener with wetting of raw material at hoper with water spray nozal of ½ inch per second capacity.	Closed loop system to cover conveyor belts with acoustic enclosures. Nozals sprayer on conveyor belts.

The amendments in the notification shall be subject to any other order passed by Hon'ble High Court in CMP No. 8459 of 2019 of CWP No. 2067 of 2019 State of Himachal Pradesh & ors. Petitioners/ applicants versus Bhag Singh & others. CWP No. 4342 of 2019 M/s Jai Mateshwari Stone Crusher Petitioner/ applicant versus State of Himachal Pradesh & ors.

By order

Kamlesh Kumar Pant, IAS
Principal Secretary (Env. S&T) to the
Government of Himachal Pradesh

Endst. No. STE-E-(5)-9/2018

Dated: Shimla-2,

29-06-2021.

Copy forwarded for information and necessary action to:-

1. The Secretary to the Governor, Himachal Pradesh, Shimla-171002.
2. The SPS/PS to the Chief Minister/Ministers, H.P Shimla-2.
3. The Sr. Private Secretary to the Chief Secretary to the Government of H.P.
4. All the Administrative Secretaries to the Government of H.P.
5. All the Divisional Commissioners in HP.
6. All the Heads of Department in H.P.
7. All the Deputy Commissioners in H.P.
8. All the Superintendents of Police in H.P.
9. The Director (Env., Sci. & Tech.), Himachal Pradesh.
10. The Member Secretary, State Council for Science & Technology, HP.
11. The Member Secretary, HP State Pollution Control Board, Shimla-9
12. ALR-cum-Under Secretary (Law) to the Govt. of H.P Shimla-171002.
13. All the Municipal Corporations H.P.
14. All the Executive Officers/Secretaries of Municipal Councils/ Nagar Panchayats in Himachal Pradesh.
15. Guard file.


(Satpal Dhiman) 29-6-2021
Joint secretary (Env., Sci. & Tech.) to the
Govt. of Himachal Pradesh
Phone No.0177-2621874

Geo- tagged photographs of non compliance of environmental guidelines



Photograph No 1- M/s Rock Lime and Allied Products



Photograph No 2- M/s Shubhgiri Industries



Photograph No 3- M/s Yaksha Industries



Photograph No 4- M/s Ashutosh Gupta



Photograph No 5- M/s Balaji Stone Crusher



H.P. STATE POLLUTION CONTROL BOARD REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025

01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No. PCB /RO Paonta/Ashutosh Gupta/2606/2025 5387

Dated: 20-3-2025

To: M/s Ashutosh Gupta,
Village Ambwala Singhpura, Tehshil- Paonta Sahib,
Distt. Sirmour (HP) Mob.No.9805200028

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is in reference to inspection of your unit dated 20.03.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarveet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

1. ***The unit has not implemented all the provisions for controlling Air & Water pollution as required by the CPCB Environmental Guidelines for Stone Crusher Units and the guidelines issued by GoHP vide No. STE-E(5)-9/2018 dated 29.06.2021. Whereas, the above mentioned guidelines have already been communicated to you vide this office letter No.497-539 dated 18.05.2024, letter No.2928-2970 dated 16.11.2024 & letter No.3901-44 dated 30.11.2024. Additionally, no action has been taken to comply with the CPCB Environmental Guidelines for Stone Crusher Units, despite the State Board setting a deadline of 31.03.2025.***

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of:

- ***Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.***

- ***Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.***
- ***Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti &Anr. Vs Union of India &Ors".***

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **03 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed not to operate without providing adequate pollution control measures as per above mentioned guidelines and submit compliance cum action taken report within 03 days without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent



**Regional Officer
HPSPCB, RO, Paonta Sahib**

o/c



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hppeb.nic.in/>

pebroapaonta1@gmail.com



No.PCB/RO Paonta/Balajee Stone Crusher/2070/2025.5389

Dated: 20-3-2025

To: M/s Balajee Stone Crusher,
Village Rampurghat, Tehshil- Paonta Sahib,
Distt. Sirmaur (HP), Mob No.9412998209

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is in reference to inspection of your unit dated 20.03.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarvjeet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

1. The unit has not implemented all the provisions for controlling Air & Water pollution as required by the CPCB Environmental Guidelines for Stone Crusher Units and the guidelines issued by GoHP vide No. STE-E(5)-9/2018 dated 29.06.2021. Whereas, the above mentioned guidelines have already been communicated to you vide this office letter No.497-539 dated 18.05.2024, letter No.2928-2970 dated 16.11.2024 & letter No.3901-44 dated 30.11.2024. Additionally, no action has been taken to comply with the CPCB Environmental Guidelines for Stone Crusher Units, despite the State Board setting a deadline of 31.03.2025.

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of:

- **Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.**

- *Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.*
- *Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti &Anr. Vs Union of India &Ors".*

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **03 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed not to operate without providing adequate pollution control measures as per above mentioned guidelines and submit compliance cum action taken report within 03 days without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent



**Regional Officer
HPSPCB, RO, Paonta Sahib**

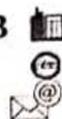
0/c



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No.PCB/RO Paonta/Shubhgiri Industries/1086/2025 539/

Dated: 20-8-2025

To: M/s Shubhgiri Industries ,
Village Rampur ghat , Tehshil- Paonta Sahib,
Distt. Sirmaur (HP). Mob No. 93 186 65 551

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is in reference to inspection of your unit dated 20.03.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarveet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

- 1. The unit has not implemented all the necessary provisions for controlling Air & Water pollution as required by the CPCB Environmental Guidelines for Stone Crusher Units and the guidelines issued by GoHP vide No. STE-E(5)-9/2018 dated 29.06.2021. Whereas, the above mentioned guidelines have already been communicated to you vide this office letter No.497-539 dated 18.05.2024, letter No.2928-2970 dated 16.11.2024 & letter No.3901-44 dated 30.11.2024. Additionally, no action has been taken to comply with the CPCB Environmental Guidelines for Stone Crusher Units, despite the State Board setting a deadline of 31.03.2025.***
- 2. The Consent to Operate issued to your unit has already expired on dated 31.03.2024 and same has not been renewed till date.***

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of

- *Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.*
- *Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.*
- *Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti &Anr. Vs Union of India &Ors".*

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **03 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed not to operate without valid consent of the State Board and submit compliance cum action taken report within 03 days without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent



**Regional Officer
HPSPCB, RO, Paonta Sahib**



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No.PCB/RO Paonta/Yaksha Industries/2395/2025-5386 Dated: 20-3-2025

To: M/s Yaksha Industries,
Village Rampurghat, Tehshil- Paonta Sahib,
Distt. Sirmaur (HP), Mob. No:7018123328

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is in reference to inspection of your unit dated 20.03.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarjeet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

- 1. The unit has not implemented all the provisions for controlling Air & Water pollution as required by the CPCB Environmental Guidelines for Stone Crusher Units and the guidelines issued by GoHP vide No. STE-E(5)-9/2018 dated 29.06.2021. Whereas, the above mentioned guidelines have already been communicated to you vide this office letter No.497-539 dated 18.05.2024, letter No.2928-2970 dated 16.11.2024 & letter No.3901-44 dated 30.11.2024. Additionally, no action has been taken to comply with the CPCB Environmental Guidelines for Stone Crusher Units, despite the State Board setting a deadline of 31.03.2025.***

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of:

- Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.***

- *Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.*
- *Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti &Anr. Vs Union of India &Ors".*

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **03 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed not to operate without providing adequate pollution control measures as per above mentioned guidelines and submit compliance cum action taken report within 03 days without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent



**Regional Officer
HPSPCB, RO, Paonta Sahib**

b/c

Yaksha Industries

Manf. of All Size Cut Stone, Corsand, Wash Sand, Stone dust etc.

Vill. Rampurghat, P.O. Shivpur, Paonta Sahib, Distt. Sirmour (H.P.)

Ref. No.

Dated 16-07-25

To,

The Regional Officer
State Pollution Control Board,
Himuda colony, Bawal Sahib,
Distt - Sirmour - H.P.

HPSPCB Reg. Office Paonta Sahib				
FIR Date 17-7-2025				
AEE	JEE	SA	Clerk	JA
Diary Dt. 17-7-2025				
Diary No. 1156				

Sub: Show cause notice / office order.

DP
R. P. B. 2025
R/Sir

This is with reference to the inspection carried out in the month of March 25. We have rectified and clear away the shortcoming as identified and indicated by N.G.T. We ensure the compliances as follows:-

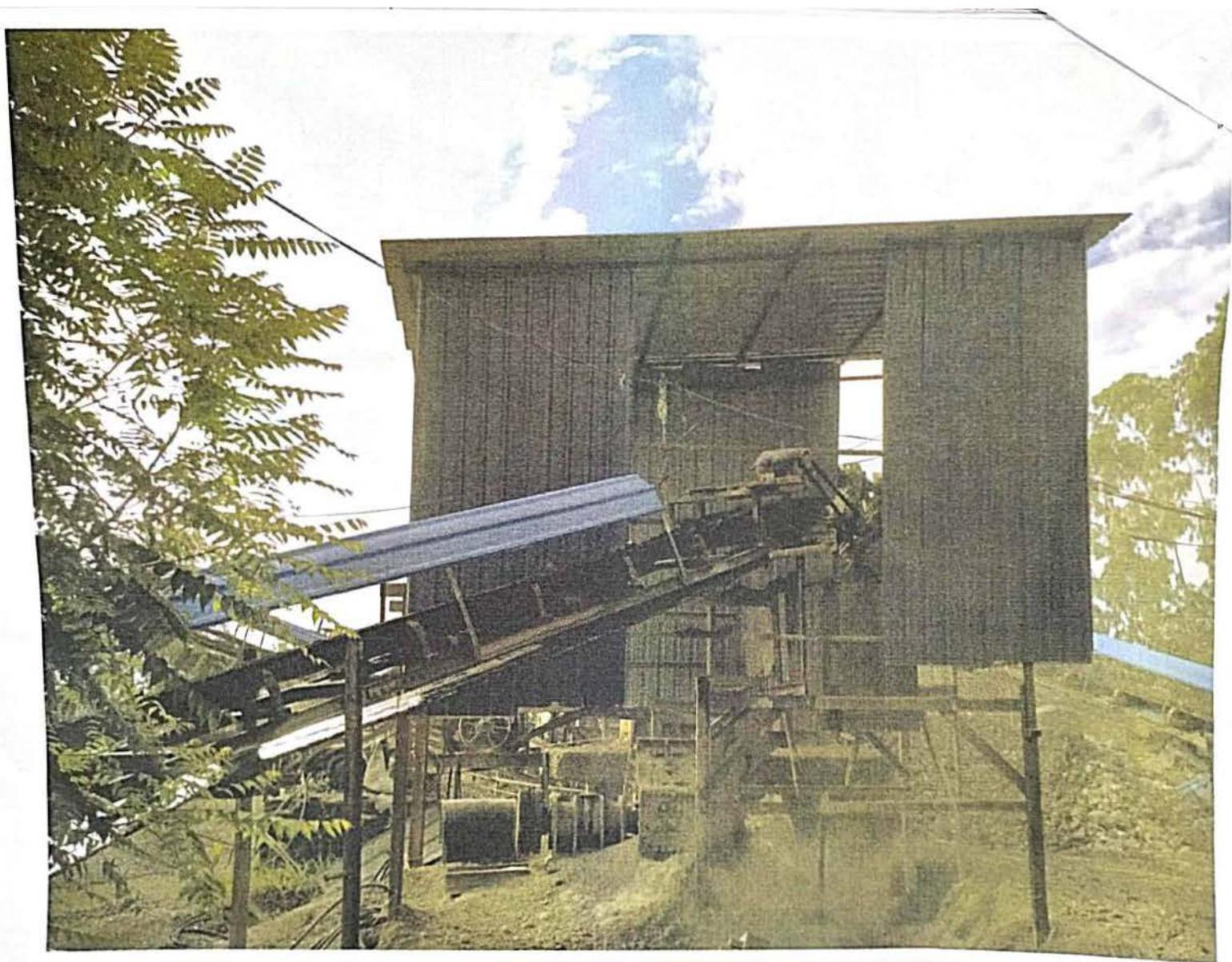
- 1) Jaw machine, conveyer belt, Roll specter and washing plant properly covered. (Photo submitted)
 - 2) Water sprinkling already installed provided at dust arising point are in good running condition. (Photo submitted)
 - 3) Three stage sedimentation / settling chamber for process of waste water from the pre washing of material is in good working
 - 4) Wind breaking wall work is under progress 80% has been completed, due to rainy season or monsoon progress is slow. (Photo submitted)
 - 5) Due to financial hardship, Stone crusher dust collector will not been installed, but we assure you it will be installed very soon.
- Sir, we assure you that the remaining work will be completed very soon, same will be initiated after completion accordingly.

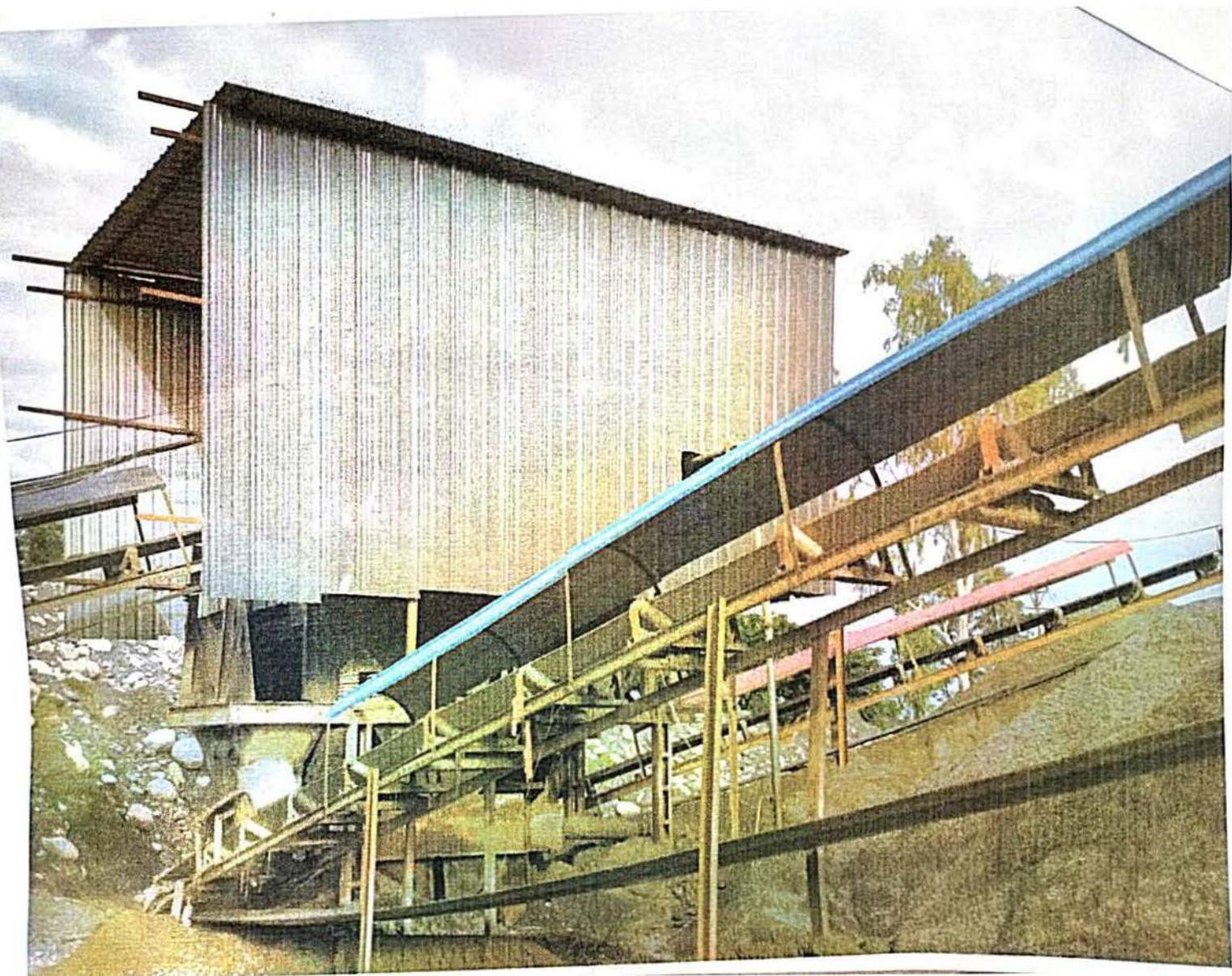
Thanking you.

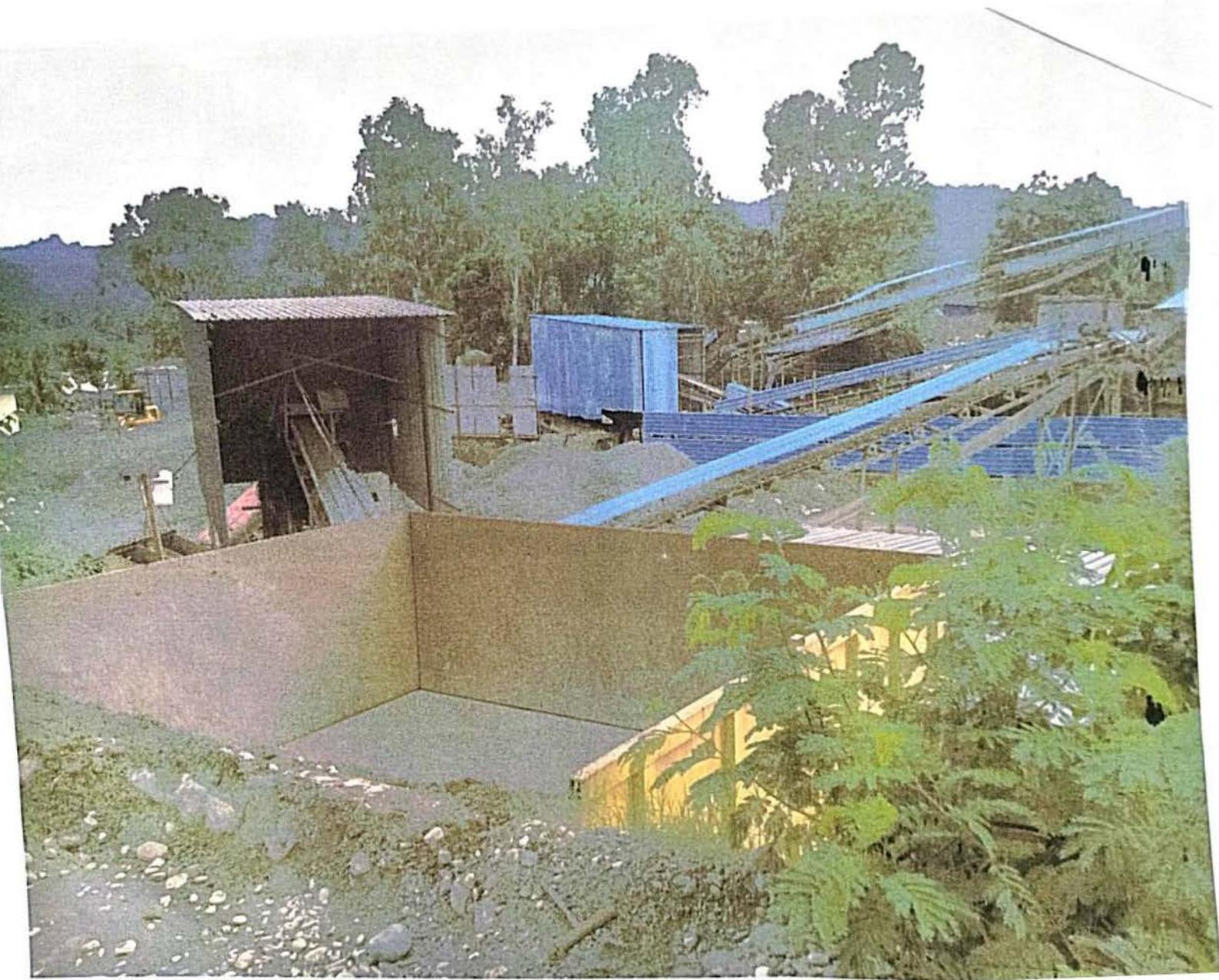
Encl: Photographs (aa)

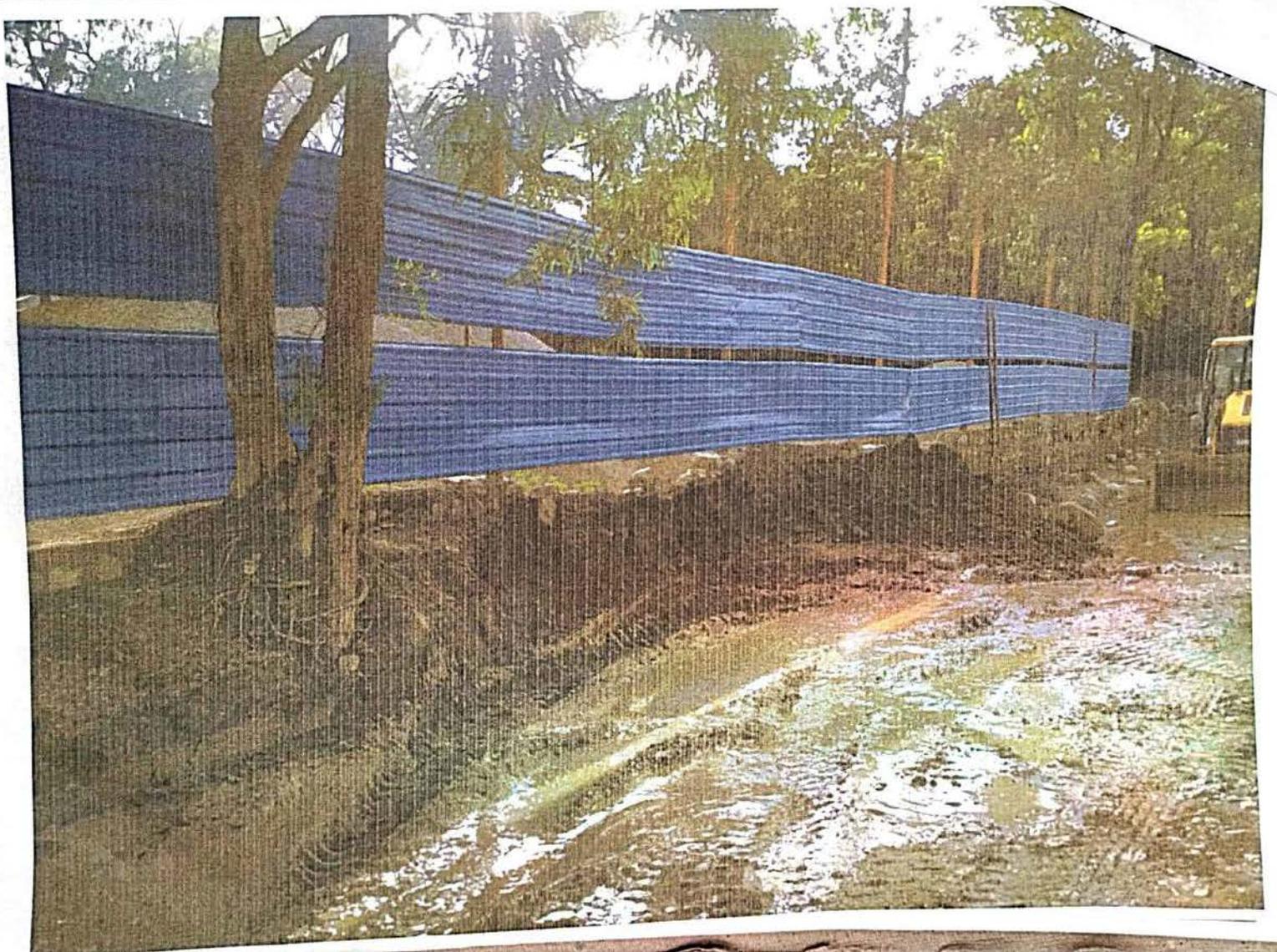
Yours faithfully,

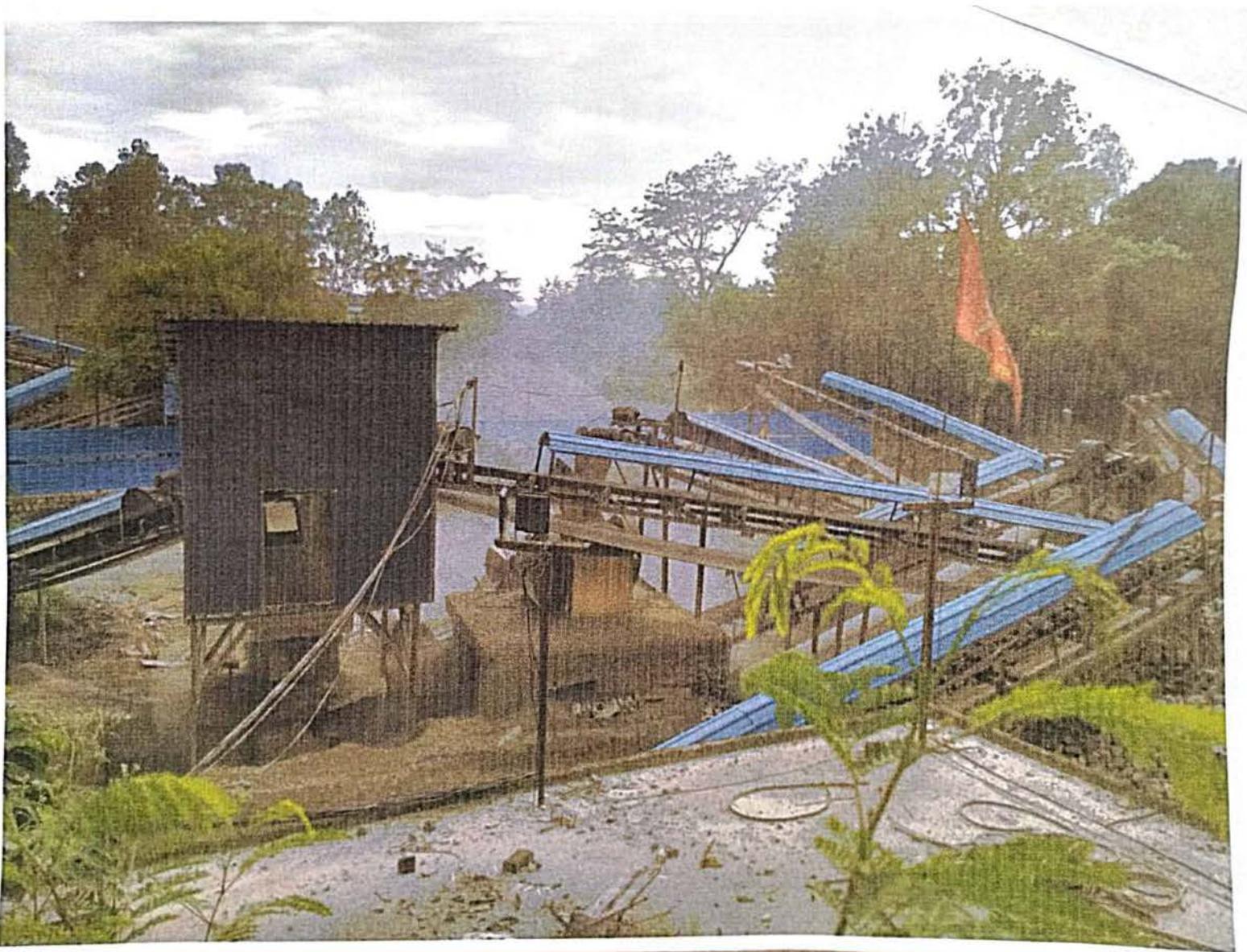
(Ramesh)

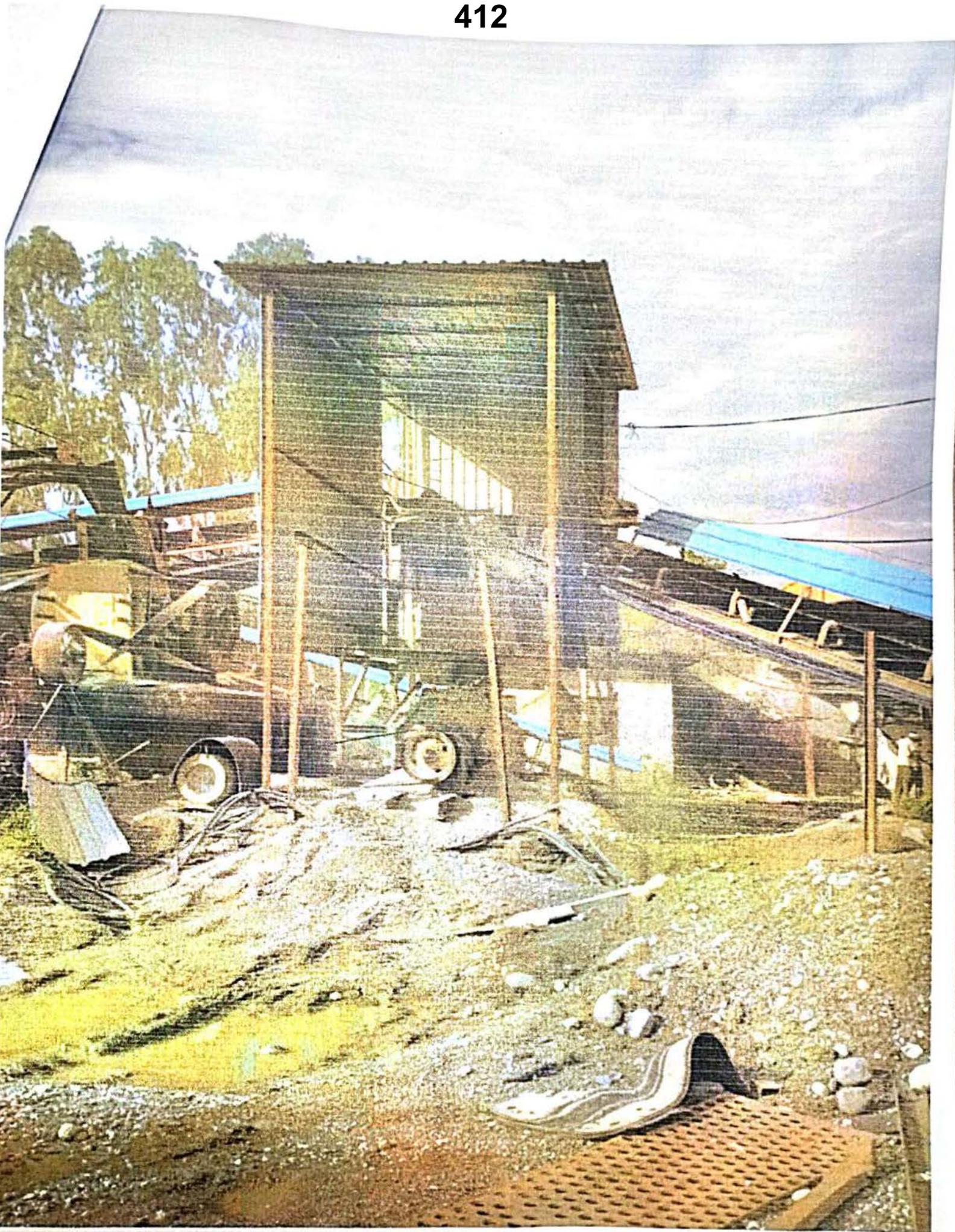


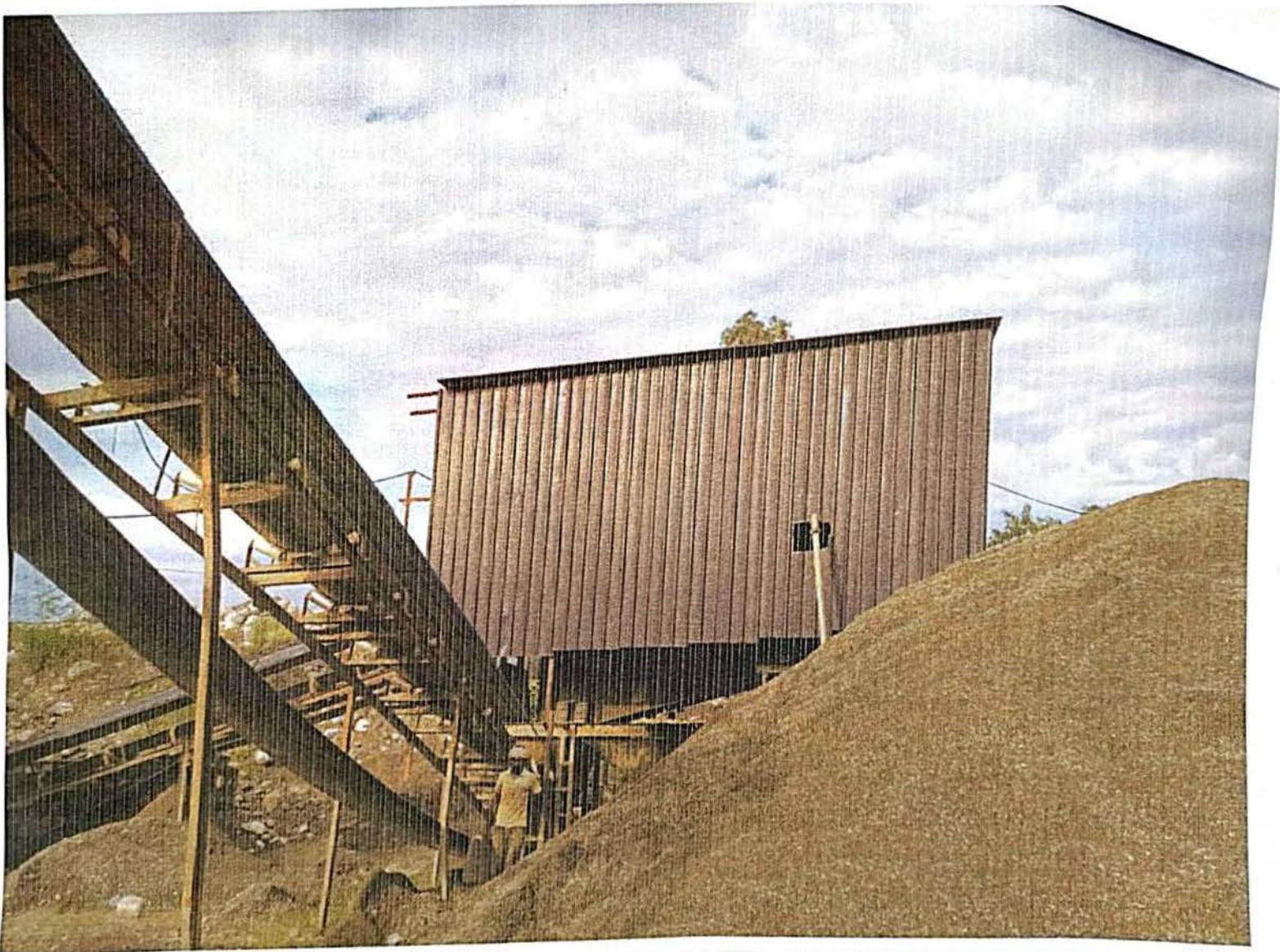


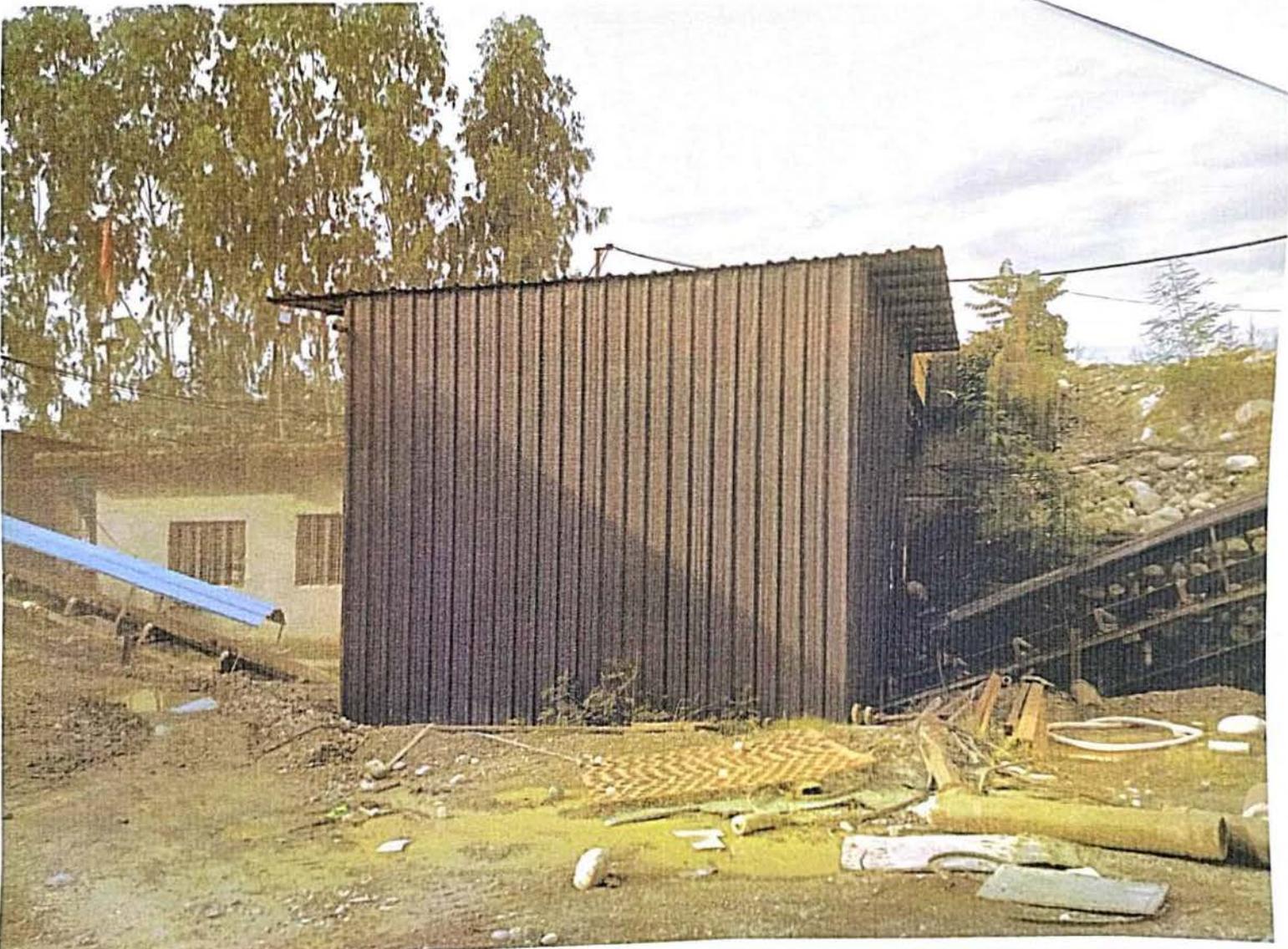




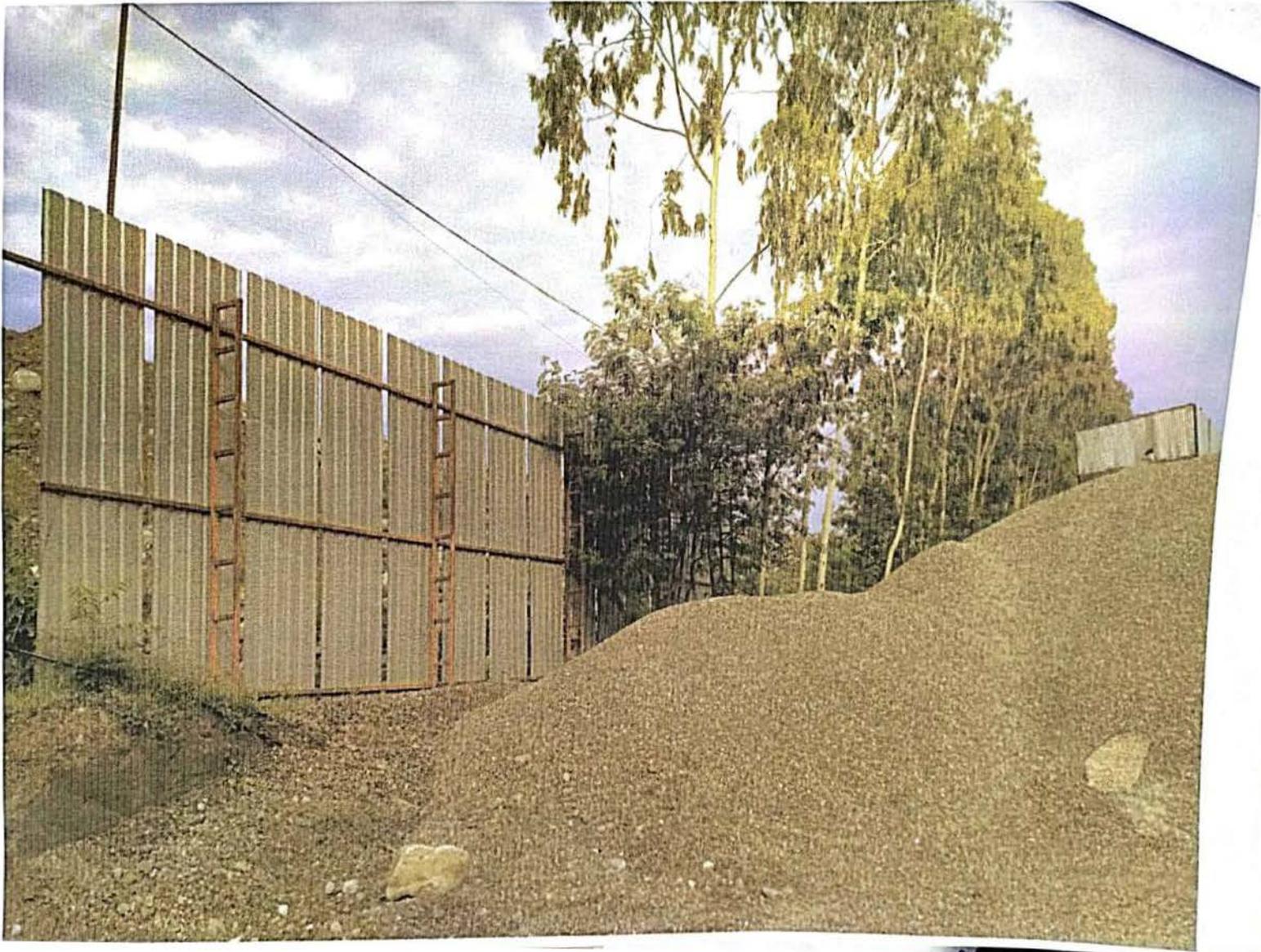














BALAJI STONE CRUSHER

Village Rampurghat, Tehsil Paonta Sahib, Distt Sirmour, H.P.
Mob. No 9412998209

To

Date : 16.07.2025

The Regional Officer cum Environmental Engineer
H.P. State Pollution Control Board
Regional Office, Paonta Sahib
HIMUDA Complex, Plot No. 1-3, Shubh Khara
Paonta Sahib, District Sirmour (HP) – 173025

HPSPCB Reg. Office Paonta Sahib				
F/R Date 17-7-2025				
AEE	JEE	SA	Clerk	JA
Diary Dt. 17-7-2025				
Diary No. 1152				

Subject: Reply of Show Cause notice of notice no. PCB/RO Paonta/Balajee Stone Crusher/2070/2025/5389 Dated 20.03.2025

Respected Sir,

With reference to the above-mentioned notice, we would like to inform you that we have worked towards ensuring full compliance within the extended timeline provided, i.e., 31.03.2025.

We are committed to implementing the following measures as per the issued guidelines:

- 1. Display Board :** We have placed display board at the entry point of crusher plant.
- 2. Covered Material :** All the vehicles are covered which are loaded with material.
- 3. Water sprinkling :** Regular water sprinkling on road for control of dust emission.
- 4. Covered Machinery :** All the conveyors are covered along with telescopic chute from top of discharge point to the ground level. Jaw crusher and secondary machines are also covered.
- 5. CCTV Installation:** All areas are covered with CCTV cameras.
- 6. Roads :** We have placed the interlock tiles into the entire ground area within the premises to reduce dust generation and improve site conditions.
- 7. Wind Breaking Wall :** The outer area of plant covered with wind breaking walls to reduce dust emission.
- 8. Plantation:** Sufficient plantation provided for betterment of environment.

We assure you that all necessary measures will be continue to ensure compliance with the CPCB guidelines. We remain committed to maintaining environmental standards and seek your continued guidance in this regard.

Thanking you,

Yours sincerely,

[Authorized Signatory]

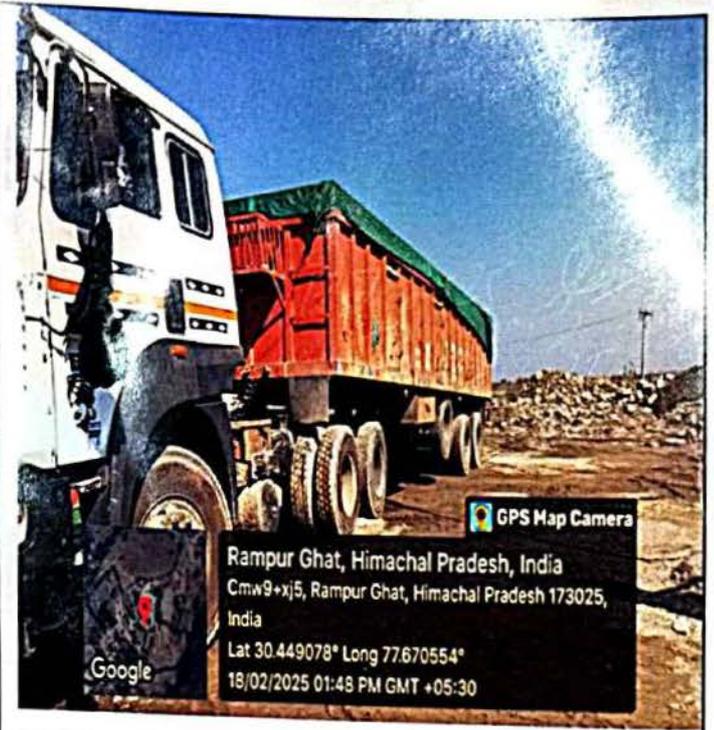
Bala Ji Stone Crusher
Partnership

2
P. P. P.
J. P.

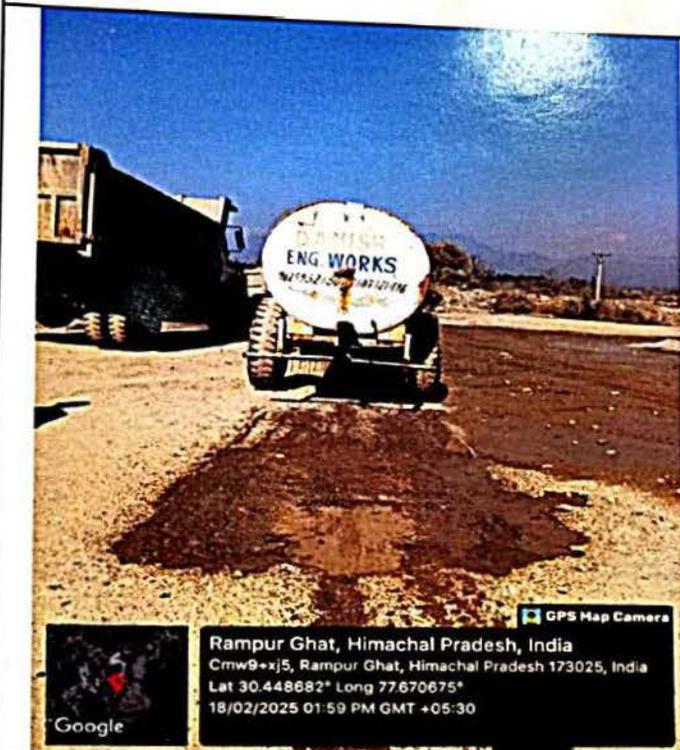
Photographs of M/s Balajee Stone Crusher as per CPCB Guidelines



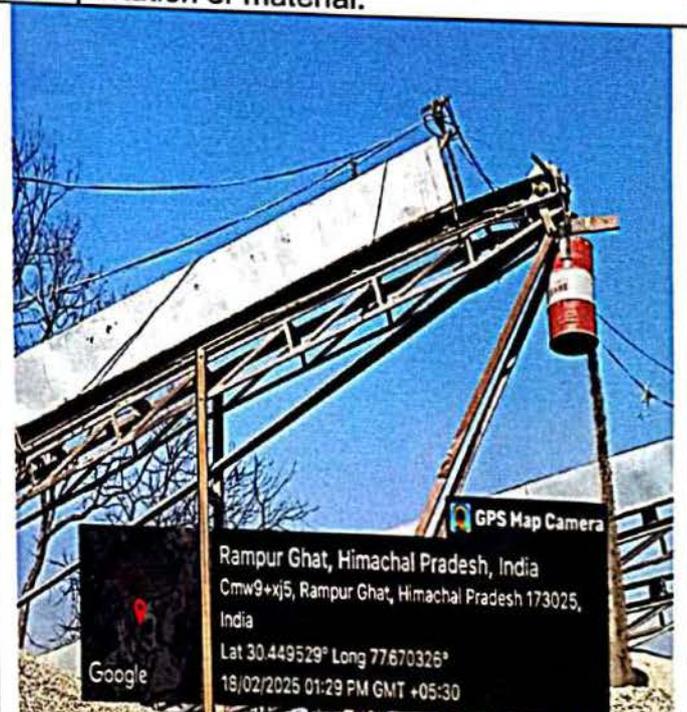
Photograph 1- Display board.



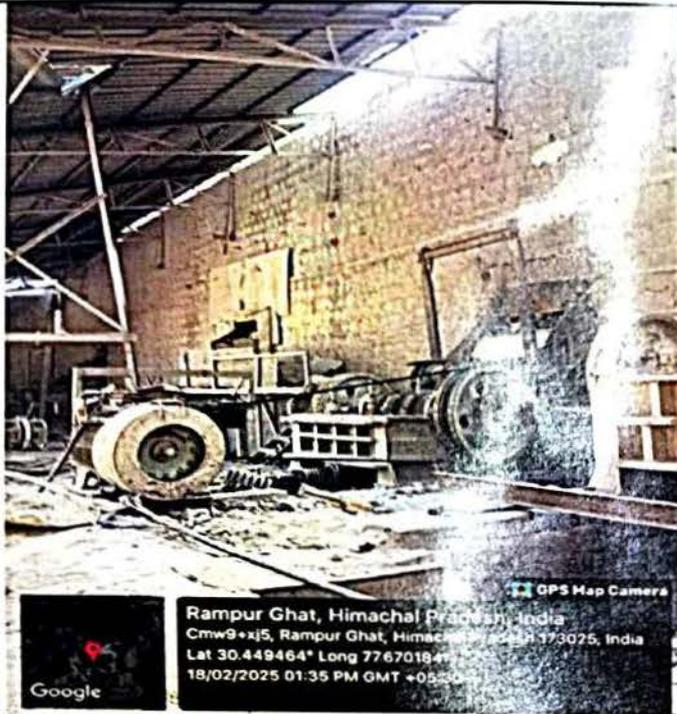
Photograph 2- Covered vehicle for transportation of material.



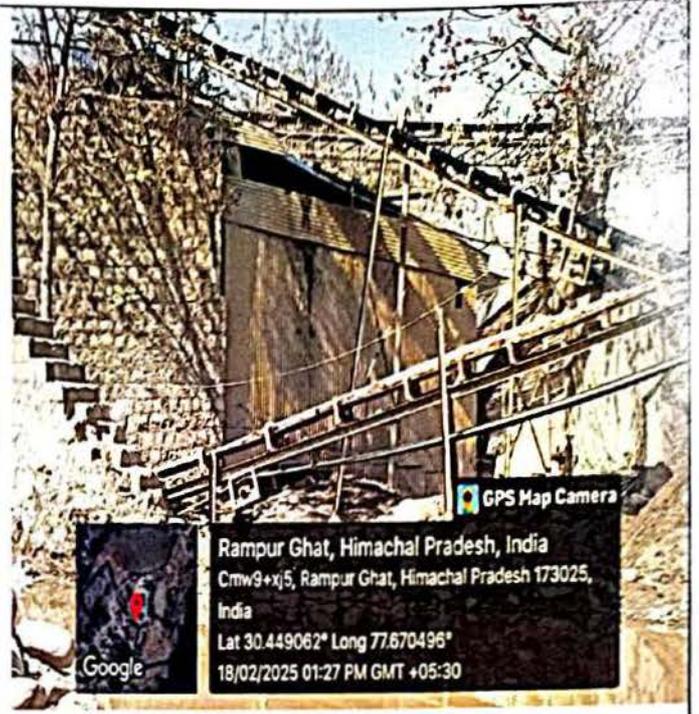
Photograph 3- Water sprinkling on the haulage road of crusher.



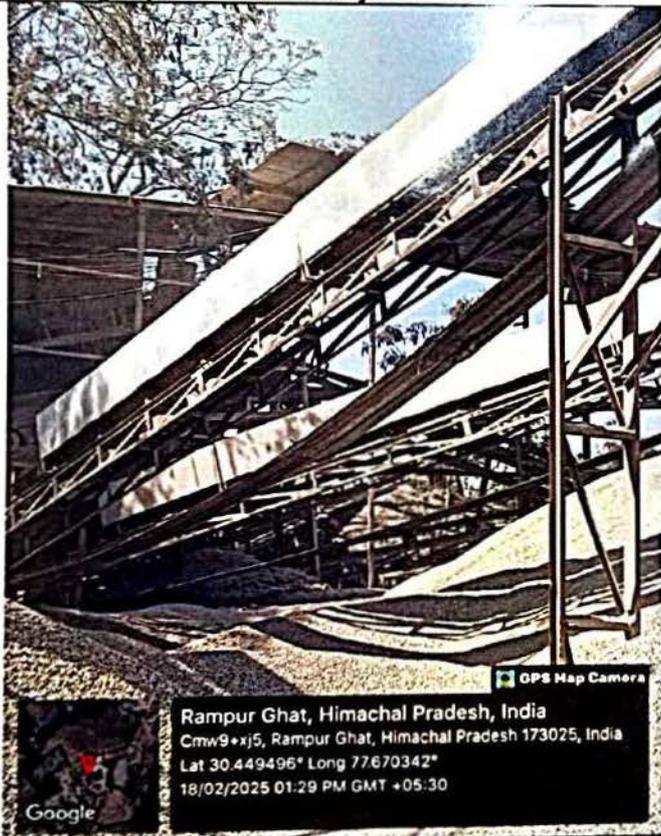
Photograph 4- Telescopic chute from top of discharge point to the ground level.



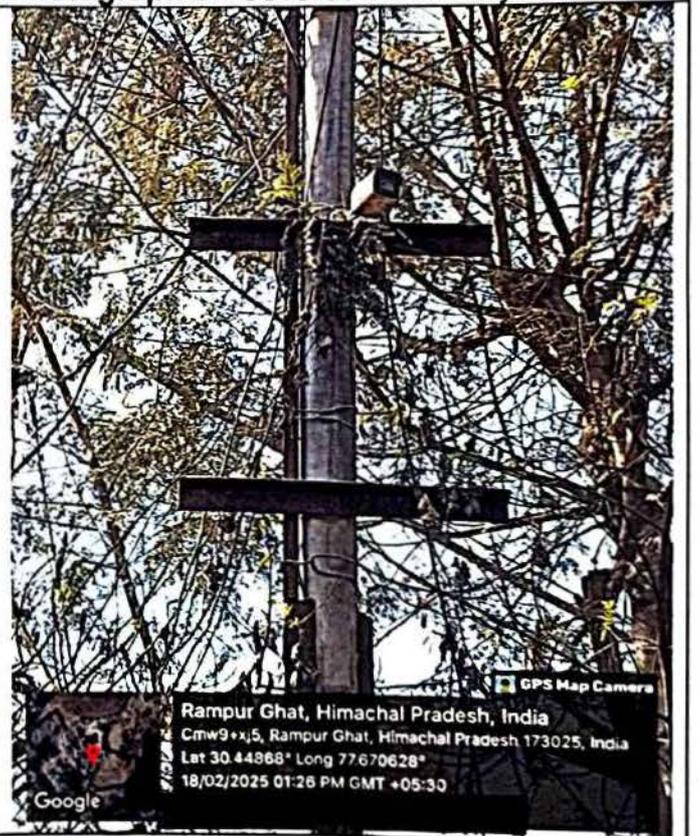
Photograph 5- Covered jaw crusher



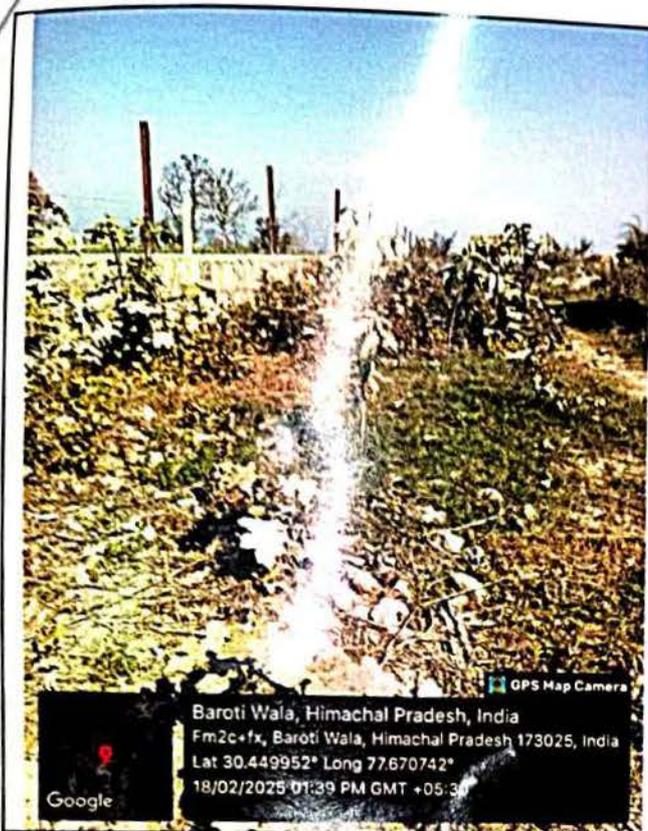
Photograph 6- Covered secondary crusher



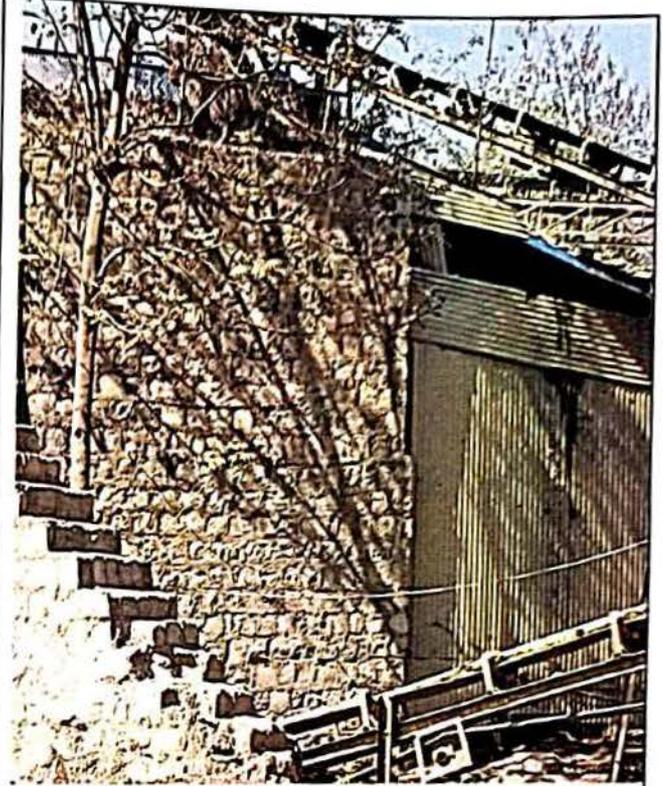
Photograph 7- Covered conveyors.



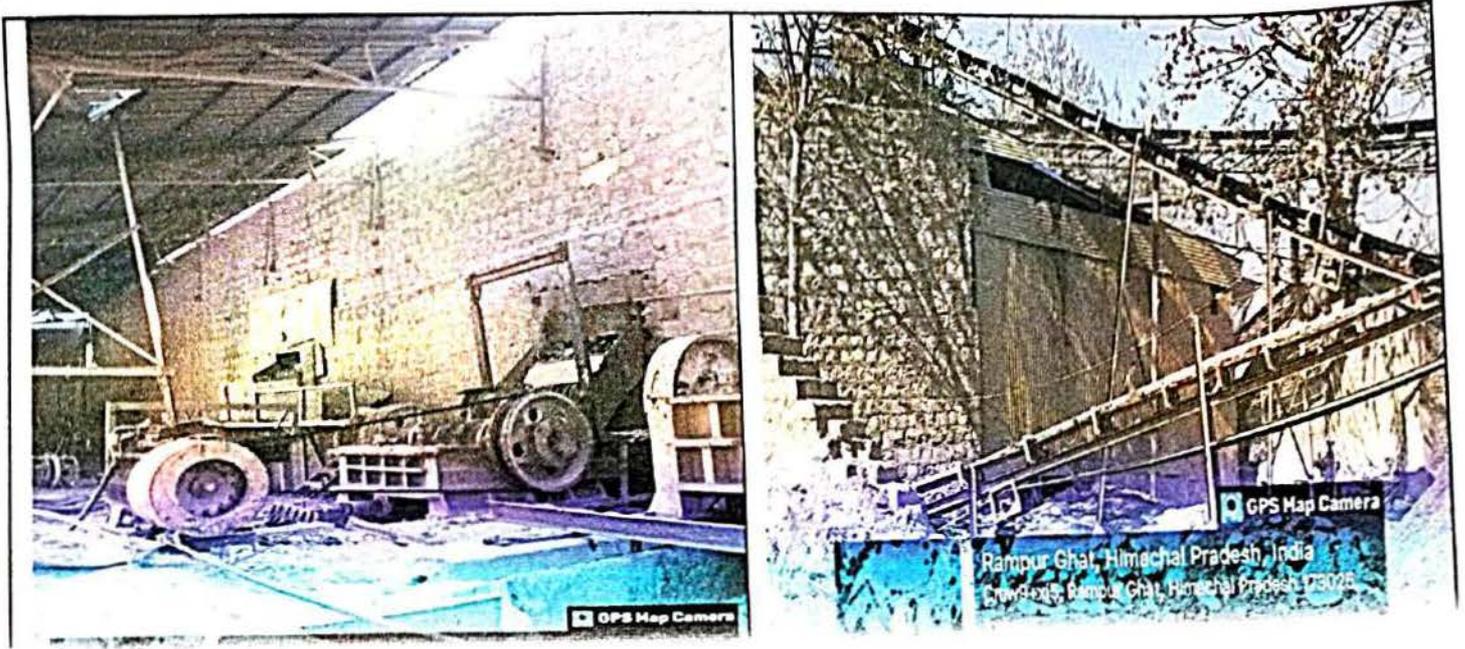
Photograph 8- CCTV camera



Photograph 9- Plantation



Photograph 10- Wind breaking wall



ASHUTOSH GUPTA

Mauza Ambwala-Singhpura, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.)

Dated: 27.03.2025

The Regional Officer cum Environmental Engineer,
HPSPCB Regional Office,
Paonta Sahib

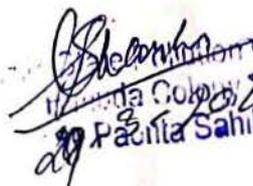
Sub.: Show Cause Notice under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Dear Sir,

Please refer to your office letter No. PCB/RO Paonta/Ashutosh Gupta/2606/2025-5387, Dated 20-03-2025, received by post on 25.03.2025. In this regard we wish to submit as under:

1. That we have complied most of the Stone Crusher Units Guidelines issued by the GoHP vide No. STE-E(5)-9/2018, dated 29.06.2021 and the CPCB Environmental Guidelines and have not done any violation of provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
2. That we have done compliance/taken following action for the pollution control measures in our stone crusher unit:
 - i) The Primary/jaw crusher is covered with shed enclosures by GI/MS sheets on top.
 - ii) Secondary crusher & all the Screening are covered with shed enclosures by GI/MS sheets on top and three sides.
 - iii) Tertiary Crusher & all Conveyors are covered with shed enclosures by GI/MS sheets on top.
 - iv) Discharge Points & Product Storage have been provided with chute from top of discharge point, at end conveyor.
 - v) Ramp and Roads inside the plant are being metalled, which may take some more time. However, continuous water spraying is done on the entire ground area to suppress any dust.

Received


Regional Officer cum Environmental Engineer
HPSPCB Regional Office
Paonta Sahib (H.P.)

Contd. Page -2/-

Besides the above,

- vi) Water sprinklers have been installed at dust arising points.
- vii) The water from sedimentation tank is recycled/used for sprinkling in entire ground area.
- viii) Wind breaking wall is provided which covers most of the plant area.

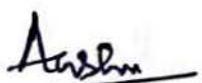
Geo-tagged photographs shot on 21-03-2025 one day after the inspection of our unit on 20-03-2025 by the joint inspection committee, are enclosed herewith as a proof of compliances made by us.

We are also working on possibilities of installing 'Dry/Dust Extraction cum bag filter followed by Cyclone' in Secondary/Tertiary Crushing due to space constraints and floating enquiries to the suppliers in this regard, for which we seek more time.

Based on the facts cited above, you are requested to drop the show cause notice and we assure you to comply the pollution control norms to our level best.

Thanking you.

Yours faithfully,
For Ashutosh Gupta


(Prop.)



M/s. Shubhgiri Industries

STONE CRUSHING UNIT

VILL. RAMPURGHAT, P.O. SHIVPUR
PAONTA SAHIB, DISTT. SIRMOUR (H.P.)

Ref. No. _____

Dated 15-7-25

To

THE REGIONAL OFFICER
H.P.S. P. C. B.
Regional Office PAONTA SAHIB (H.P.)

Subject: :- At Stone Crusher Unit works Completed according Show
Cause Notice No. 1086/2025/5391 Dated 20/3/25

Ref Sir !

In reference to your office letter No. PCB/RO PAONTA/
Shubhgiri Industries/1086/2025/5391, we want to
submit that we have now made following upgra-
-dations in the Shubhgiri Industries (Stone Crusher) and
photographs are enclosed:

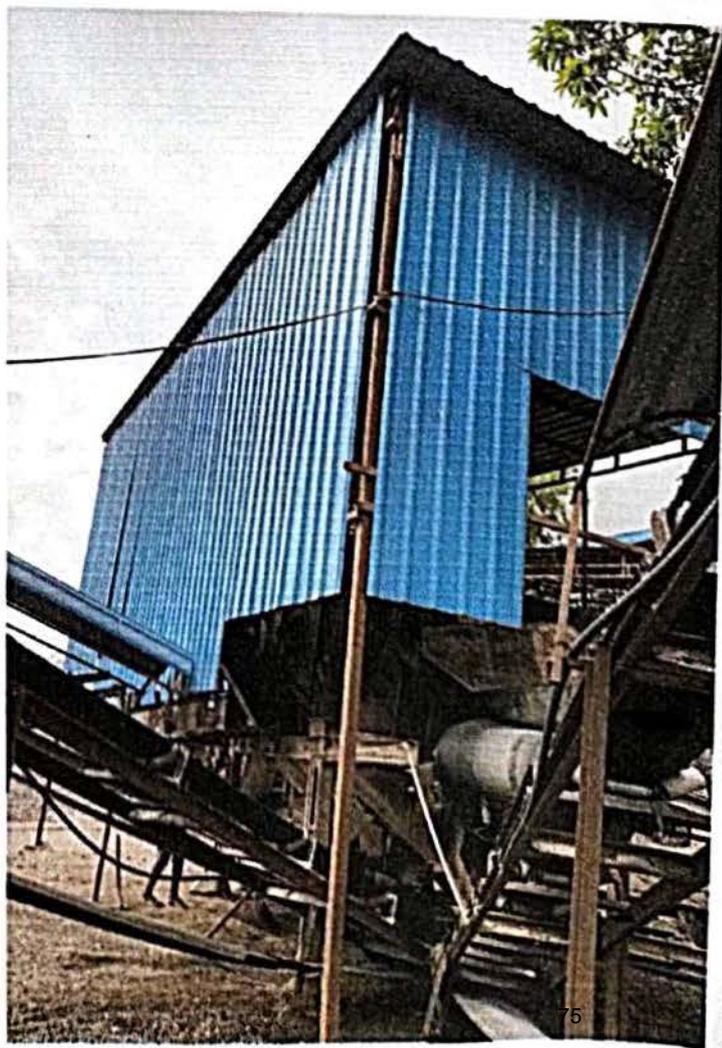
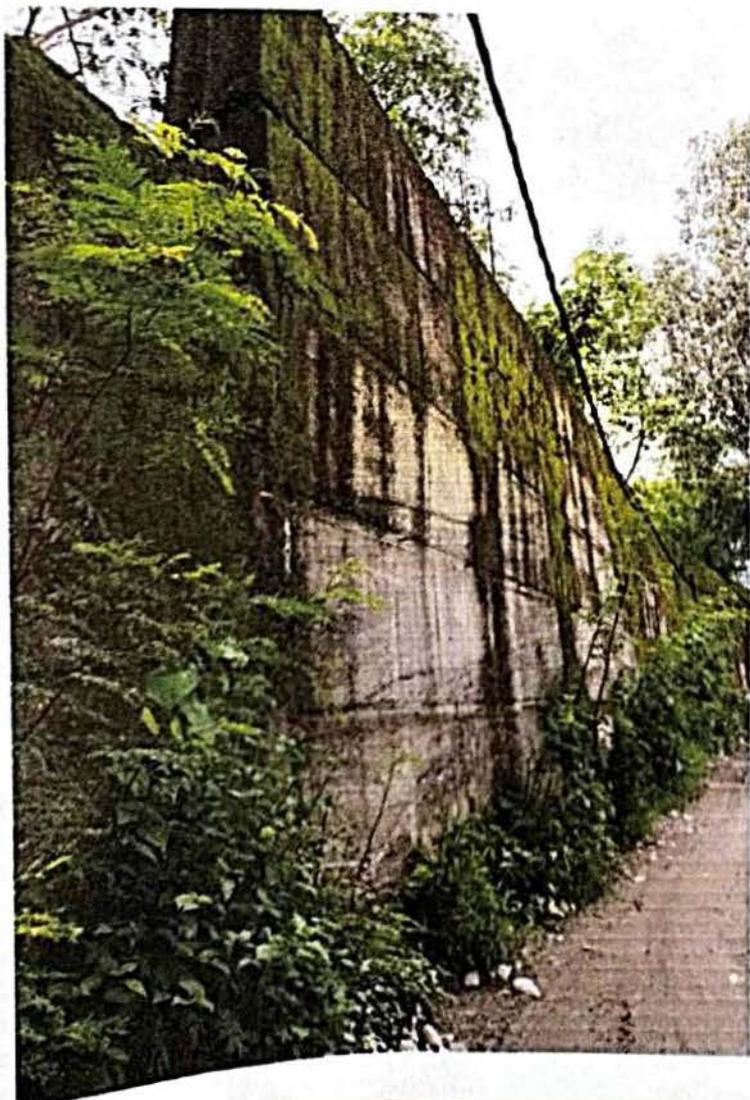
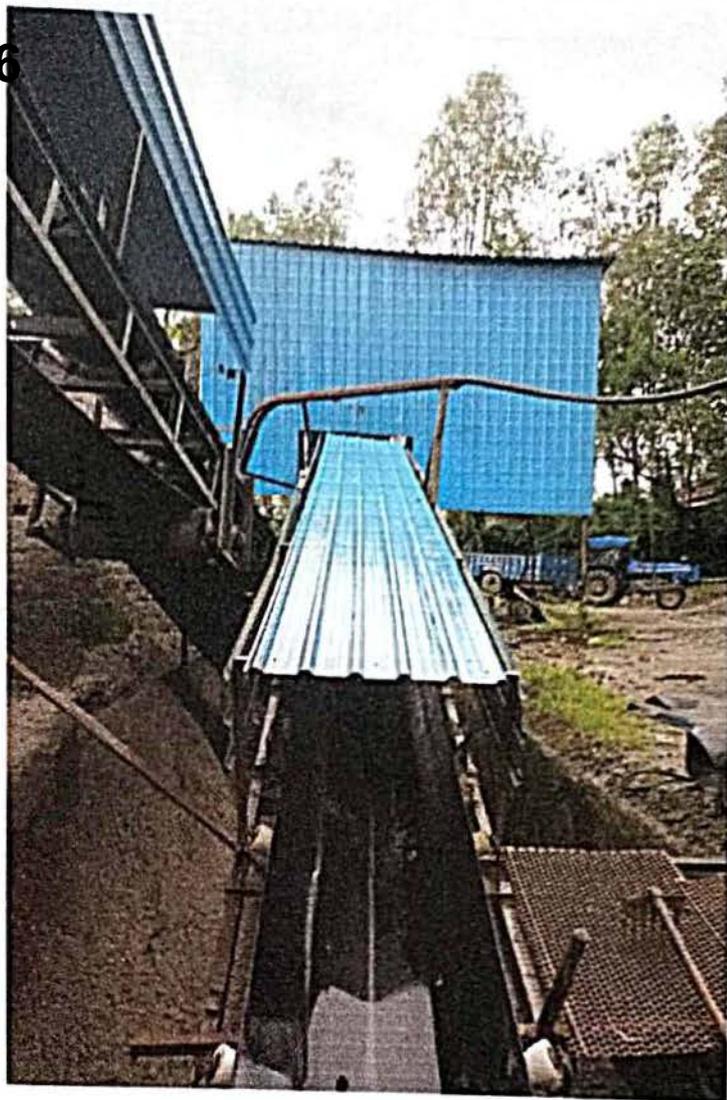
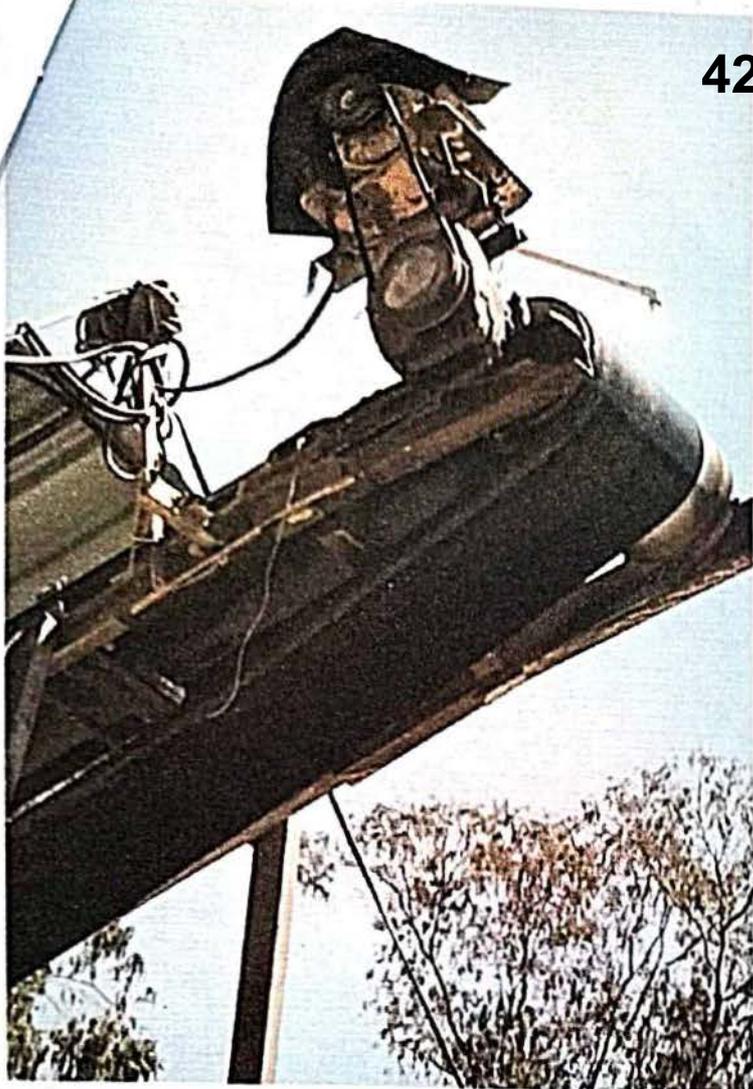
- I) Covered Conveyers
- II) Covered Jam and Secondary Crusher
- III) Water sprinklers
- IV) Interlocked Tyles
- V) ~~cyclones~~ etc.

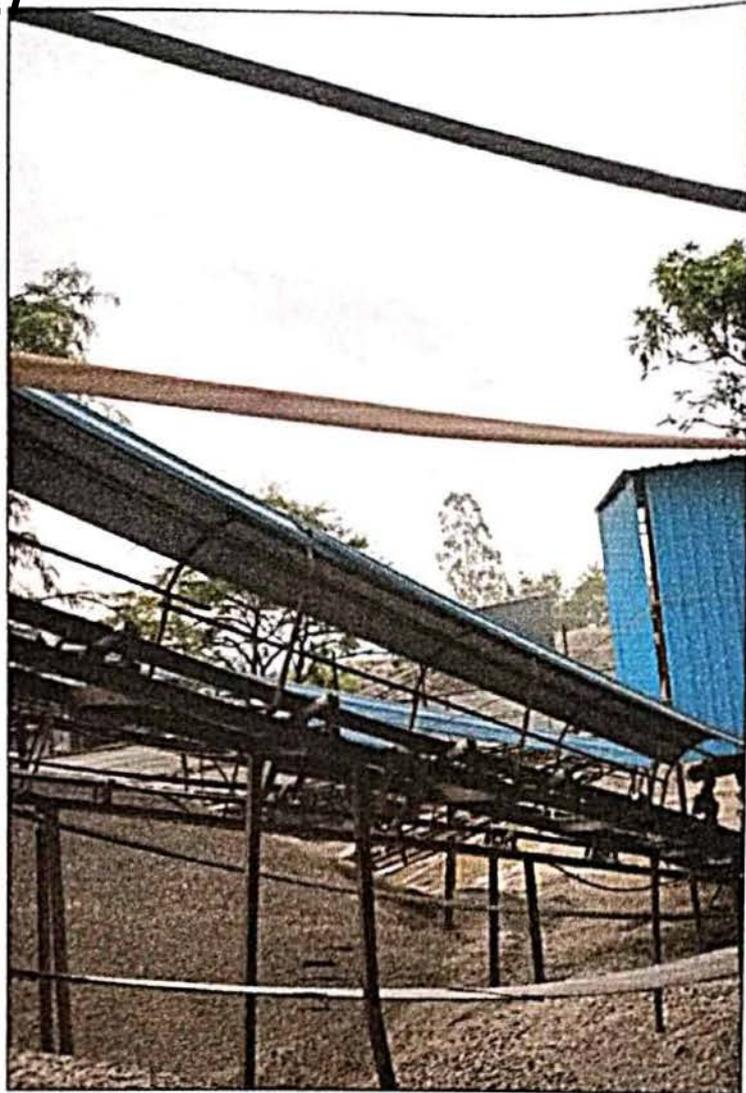
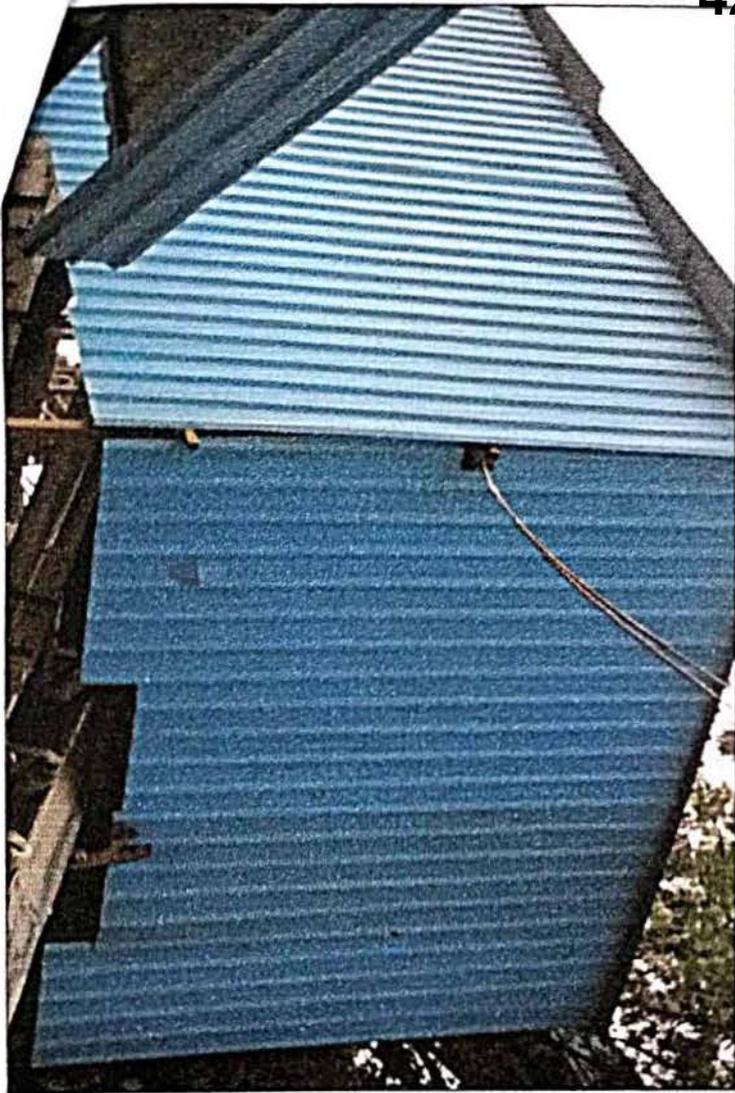
HPSPCB Reg. Office Paonta Sahib			
FIR Date	17-7-2025	SA	Clerk
		17-7-2025	JA
	1153		

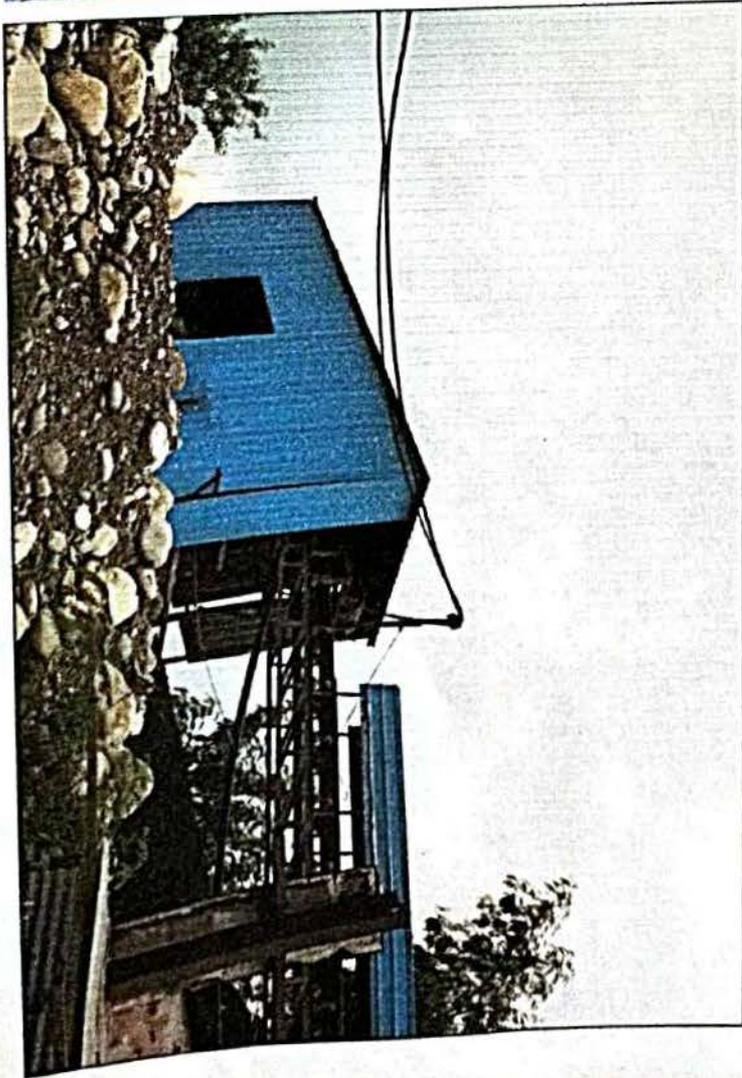
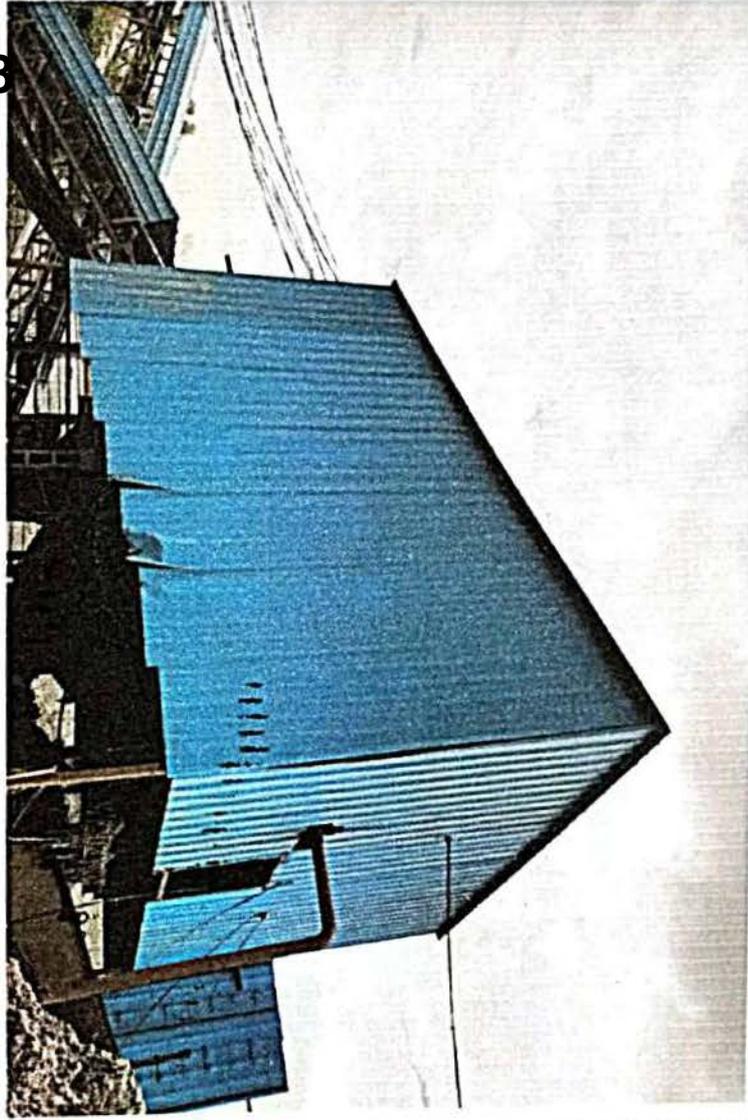
Due to heavy rainy season we are
not mining ram material from mining lease and
we are operating with the stock only.

Thank You !

Yours Sincerely
Shubh
For SHUBHGIRI INDUSTRIES
SUBHLATA







429


H.P. STATE POLLUTION CONTROL BOARD
"Him Parivesh" Phase-III, New Shimla-171009 (H.P)

Phone: 0177 2673766, 2673274 email: mahppcb@gmail.com


 No. PCB/ Consent Shimla/ Stone Crusher/ 2024-12241-82 Dated: - 14-01-25
 To

 All Regional Officers
 HPSPCB

Subject: - Regarding compliance status of Stone Crusher to the Environmental guidelines issued by CPCB.

This is in continuation to this office letter dated 11.11.2024 and as various representations have been received from crusher associations in the State of Himachal Pradesh regarding the need for additional time to complete the necessary upgradation of their units as per the CPCB guidelines. The matter has been examined, and it has been decided to extend the timeline for complete compliance with specific components of the CPCB guidelines that require attention from the stone crushing units.

The following components of the CPCB guidelines require an extension of the timeline for full compliance:

1. Secondary Crushing - Dry Extraction cum bag Filter followed by Cyclone. Screening - Dust Extraction cum bag Filter.
2. Tertiary Crushing :- Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.
3. Discharge Points:- Flexible Telescopic chute from top of discharge point to the ground level.
4. Product Storage :- Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at source.
5. Roads : The entire ground area inside the premises should also be metalled.

In view of above, as approved by the competent authority following directive is issued:

"An extension of time up to 31.03.2025 is granted to the crusher units for compliance with the aforementioned components of the CPCB guidelines subject to the condition that the units ensure full adherence to the 2021 guidelines as notified by the Department of Environment, Science, and Technology (DEST) & Climate Change (CC), Government of Himachal Pradesh (GoHP)".

You are directed to ensure that all necessary actions are taken to meet the revised deadline and maintain compliance with the applicable environmental standards.

(Anil Joshi, IFS)

Member Secretary

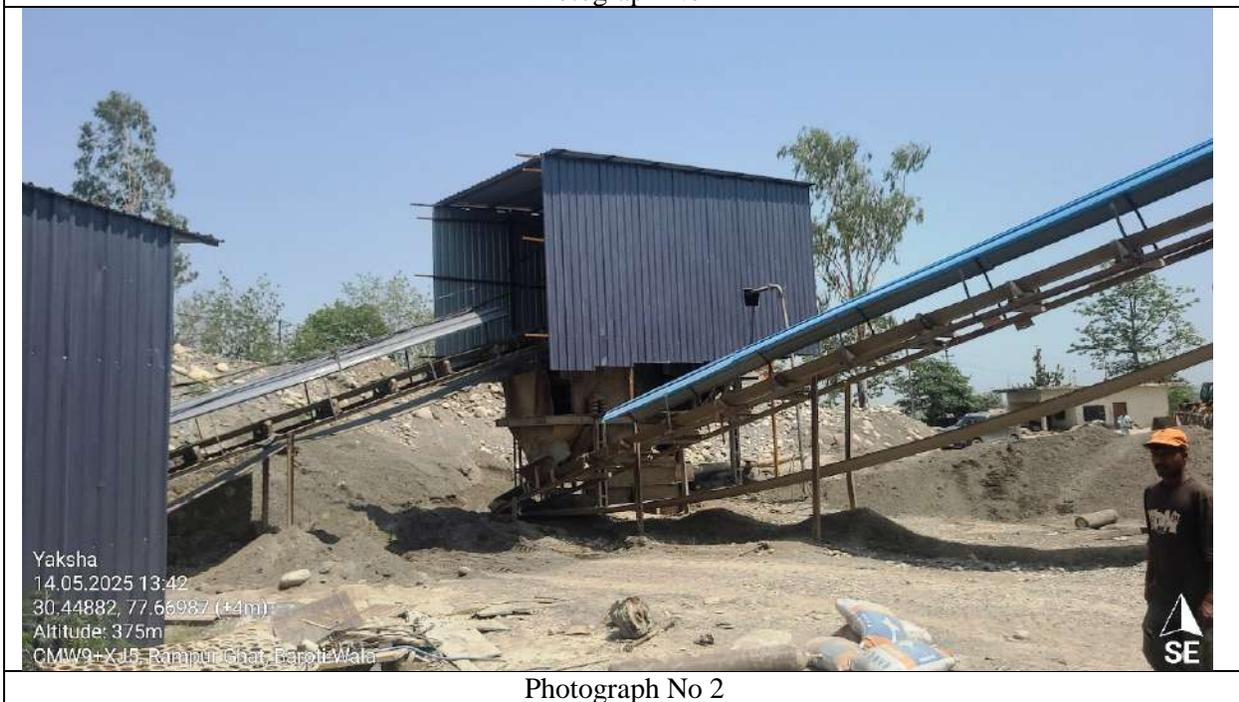
HP State Pollution Control Board

Geo- tagged photographs taken by Joint Committee on dated 14.05.2025

(a) M/s Yaksha Industries



Photograph No 1



Photograph No 2

431



Yaksha
14.05.2025 18:42
30.44881, 77.66989 (+4m)
Altitude: 375m
CMW9+XJ5, Rampur Ghat, Baroti Wala

Photograph No 3

(b) M/s Rock Lime and Allied Products



Rock-Lime and Allied Products
14.05.2025 12:31
30.44753, 77.66829 (+6m)
Altitude: 374m
CMW9+XJ5, Rampur Ghat, Baroti Wala

Photograph No 1

432



Photograph No 2

(c) M/s Balaji Stone Crusher



Photograph No 1

433



Balaji
14.05.2025 13:49
30.44955, 77.67057 (+5m)
Altitude: 374m
FM2C+FX, Baroti Wala

Photograph No 2

(d) M/s Ashutosh Gupta



Ashutosh
14.05.2025 14:37
30.45134, 77.67214 (+7m)
Altitude: 374m
FM2C+FX, Baroti Wala

Photograph No 1

434



Ashutosh
14.05.2025 14:43
30.45035, 77.67269 (+4m)
Altitude: 374m
FM2C+FX, Baroti Wala



Photograph No 2



Ashutosh
14.05.2025 14:42
30.44987, 77.67319 (+4m)
Altitude: 369m
FM2C+FX, Baroti Wala



Photograph No 3



Photograph No 1



Photograph No 2

436



Photograph No 3

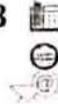
437



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com

No.PCB/RO Paonta/All Stone Mines & minerals/822/25 *252-53* Dated: *14-05-2025*

To: M/s All Stone Mines and minerals,
Village - Rampur ghat , Tehsil- Paonta Sahib,
Distt. Sirmaur (HP) Mob.NO.- 9634486707, 9997335479

Subject: Show Cause notice under Water (Prevention & Control of
Pollution Act, 1974.

This is in reference to inspection of your unit dated 14.05.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarveet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

1. *The unit is discharging wastewater generated from the washing of raw materials in the stone crushing section directly into the river without any form of pre-treatment (Photographs enclosed).*

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of

- *Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.*
- *Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.*
- *Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti & Anr. Vs Union of India & Ors".*

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **01 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent

Encl: Photographs.



14/6/25

Regional Officer
HPSPCB, RO, Paonta Sahib

Copy to: The Member Secretary, HPSPCB Head Office Shimla, for information please.

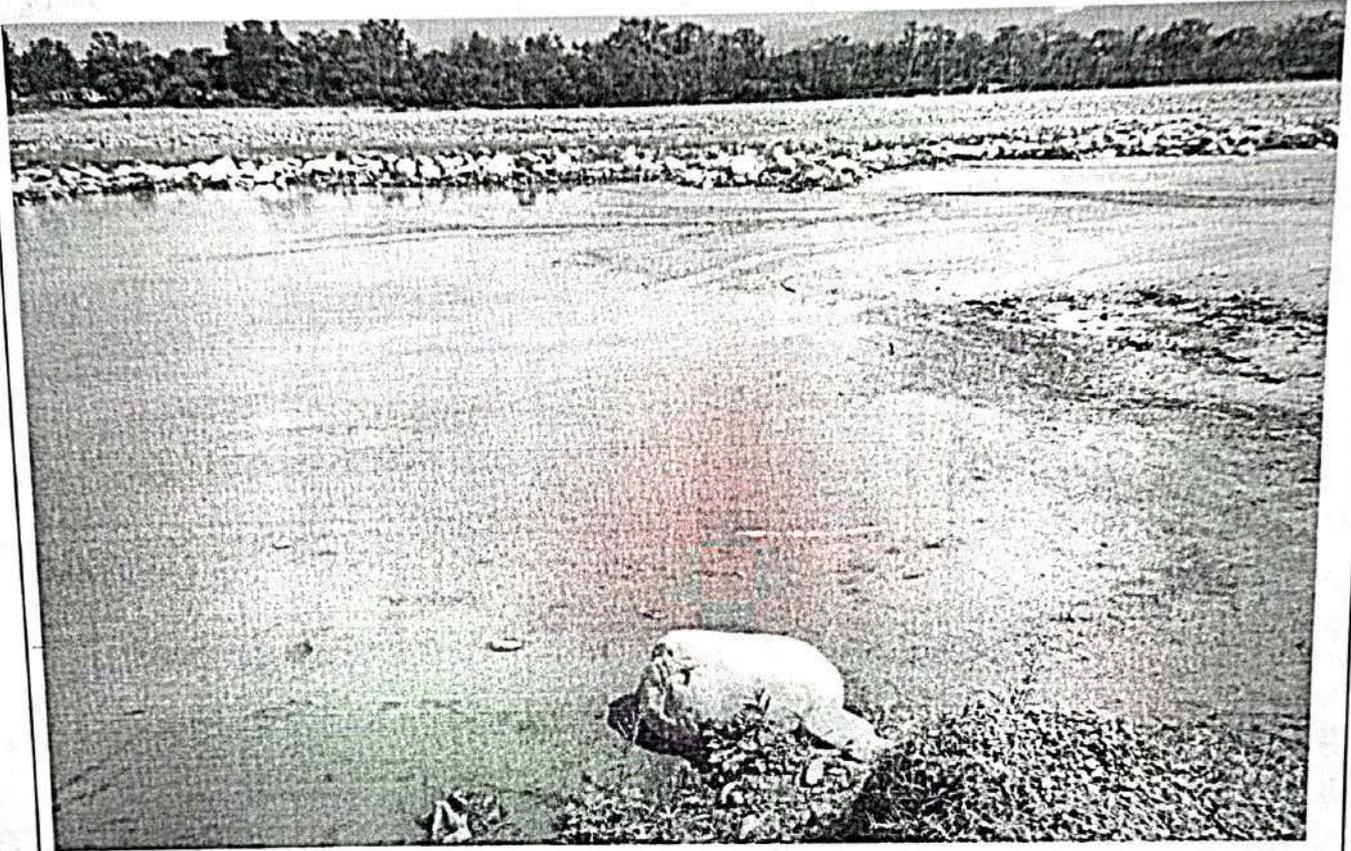


14/6/25

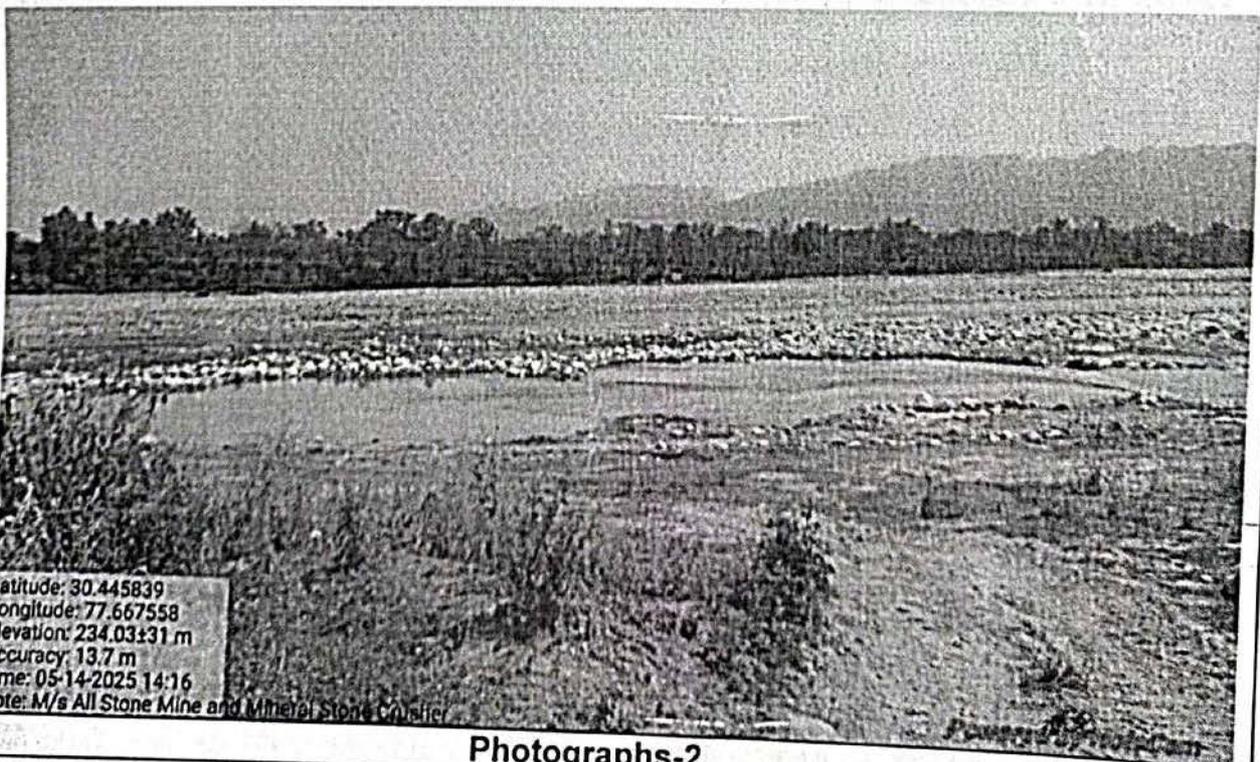
Regional Officer
HPSPCB, RO, Paonta Sahib

o/c

Photographs of M/s M/s All Stone Mines and minerals, Village - Rampur ghat, Tehsil- Paonta Sahib, Distt. Sirmaur (HP) on May 14, 2025.



Photographs-1



Photographs-2



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No.PCB/RO Paonta/ Ashutosh Gupta/2606/25 *254-55* Dated: *14-5-2025*

To: M/s Ashutosh Gupta,
Village Ambwala Singhpura, Tehshil- Paonta Sahib,
Distt. Sirmaur (HP) Mob.No.9805200028

Subject: Show Cause notice under Water (Prevention & Control of
Pollution Act, 1974.

This is in reference to inspection of your unit dated 14.05.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarjeet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

- 1. The unit is discharging wastewater generated from the washing of raw materials in the stone crushing section directly into the river without any form of pre-treatment (Photographs enclosed).***

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of

- Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.***
- Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.***
- Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Surakasha Samiti &Anr. Vs Union of India &Ors".***

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **01 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent

Encl: Photographs.



Regional Officer
HPSPCB, RO, Paonta Sahib

Copy to: The Member Secretary, HPSPCB Head Office Shimla, for information please.

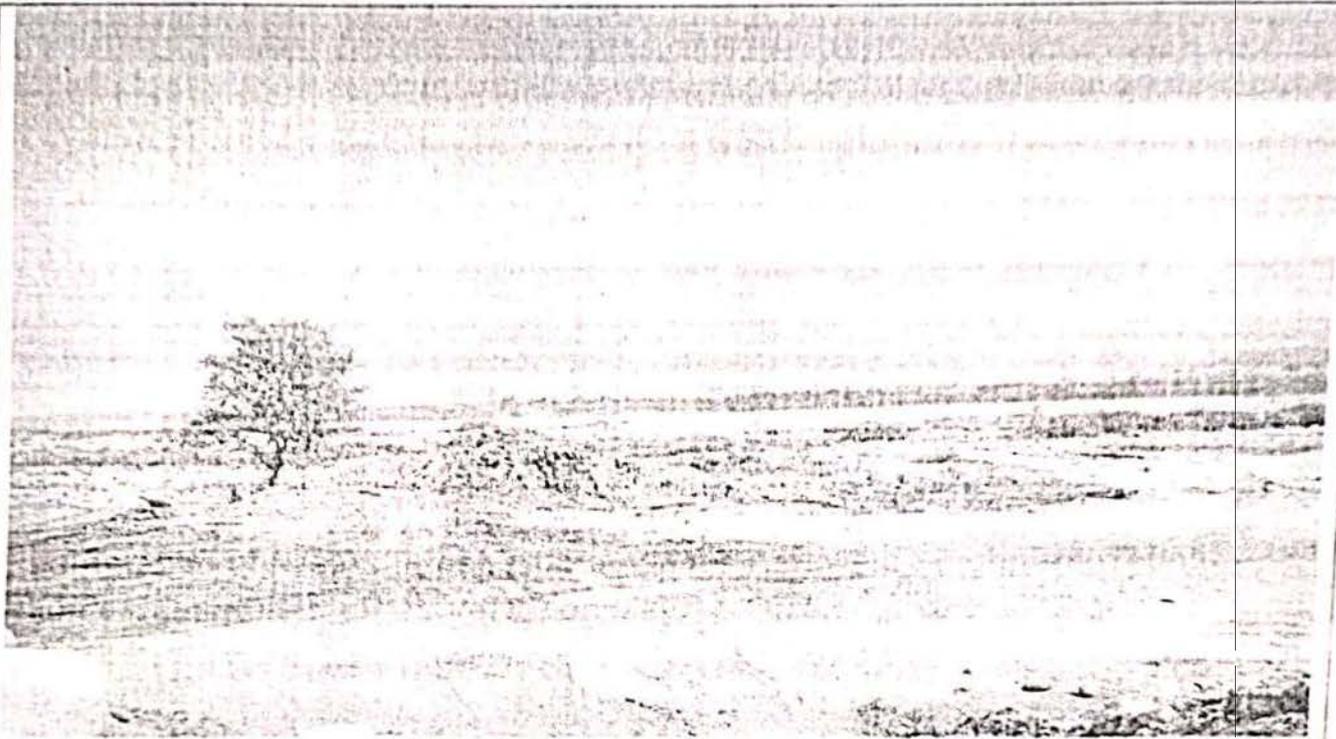


Regional Officer
HPSPCB, RO, Paonta Sahib

olc

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Photographs of M/s Ashutosh Gupta, Village Ambwala Singhpura, Tehsil-
Paonta Sahib, Distt. Sirmaur (HP) on May 14, 2025.



Photographs-1



Photographs-2

ASHUTOSH GUPTA

Mauza Ambwala-Singhpura, Tehsil Paonta Sahib, Distt. Sirmaur (H.P.)

The Regional Officer,
HPSPCB, RO, Paonta Sahib

Dated: 15.05.2025

Sub.: Show Cause Notice under Water (Prevention & Control of Pollution) Act, 1974.
Dear Sir,

Please refer to your office letter No. PCB/RO/Paonta/Ashutosh Gupta/2606/25-254-55, Dated 14.05.2025. In this regard we wish to submit as under:

1. That we have constructed Sedimentation Pits for the pre-treatment of waste water with the provision of recycling of water, in which silt generated from washing of raw materials gets settled. The same was seen by the joint Inspection Committee on 14.05.2025 and its Geo-tagged photographs Dated 21.03.2025 were submitted to your good office after the first visit of the committee on 20.03.2025.
2. Such silt is regularly cleaned from tanks and sold to local farmers who buy because of its fertile nature. The silt stored nearby plant area noticed by the committee on 14.05.2025 was lifted by the farmers the very next day (photographs enclosed).
3. It is respectfully, but vehemently denied that our unit is discharging the waste water generated from the washing of raw materials directly into the river as mentioned in the Show cause Notice.
4. It is submitted that we had dug a temporary drain for the disposal of storm water which was seen by the committee. There were heavy rains in the area just before the inspection day and the rainwater logged nearby our plant was flowing into the drain. On pointing out by the committee, the drain has been closed by us (photographs enclosed).
5. We are also complying to the CPCB Guidelines and DEST, GoHP Guidelines w.r.t. stone crusher units in letter and spirits.

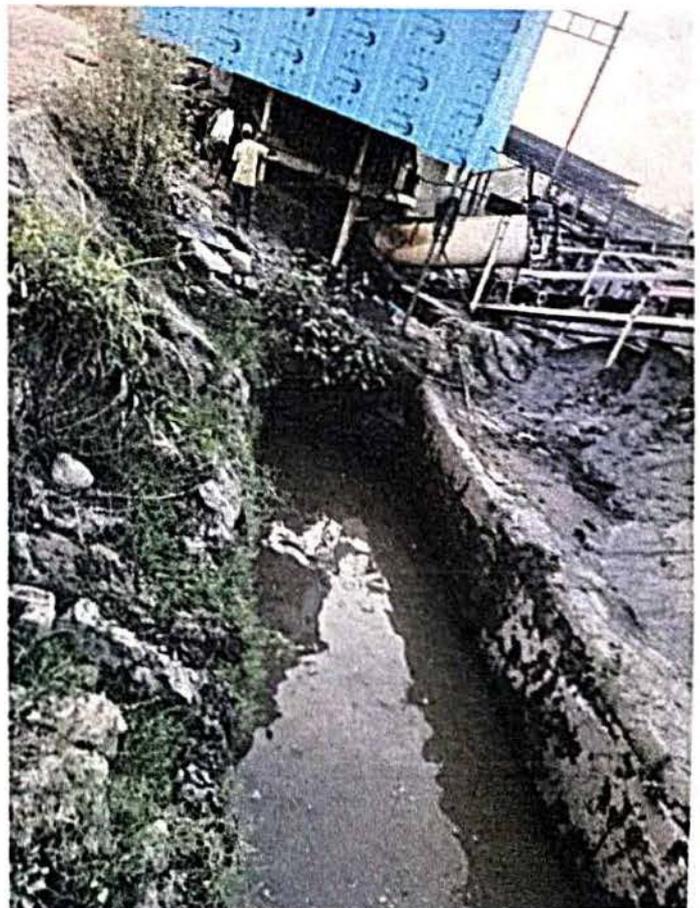
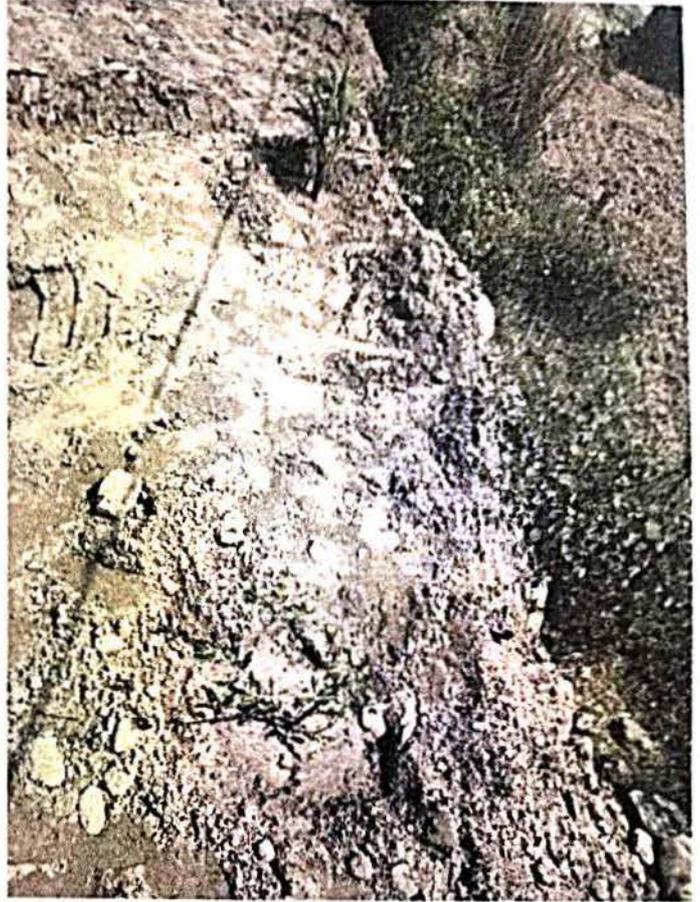
You are, therefore, requested to drop the proceedings and withdraw the show cause notice.

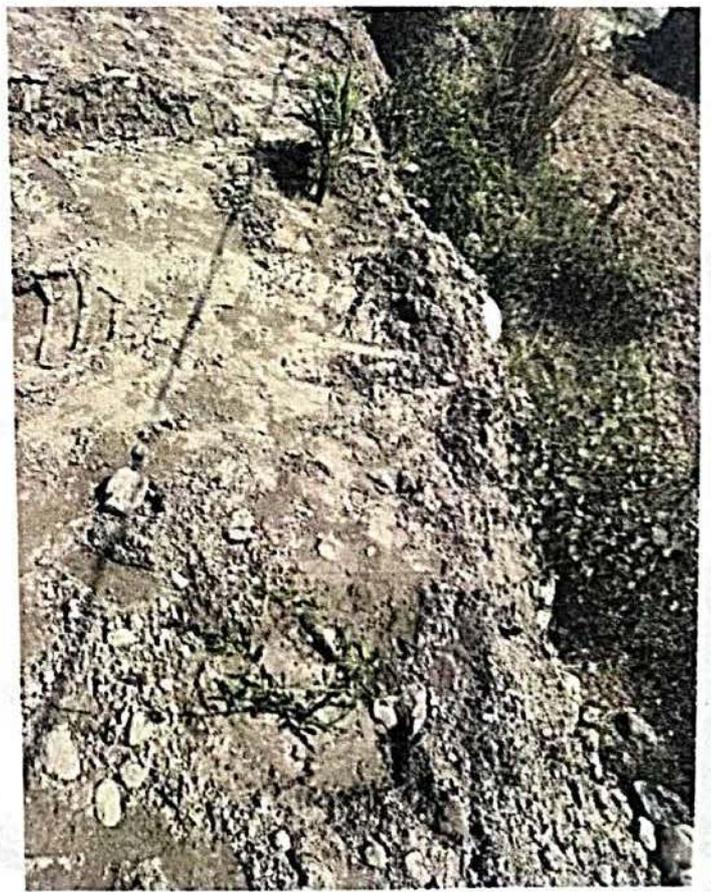
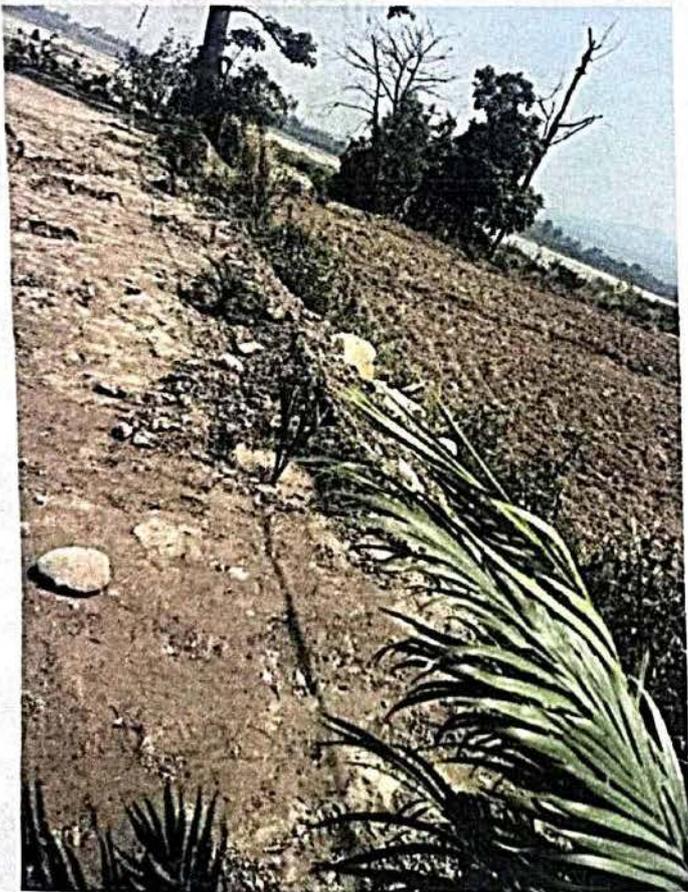
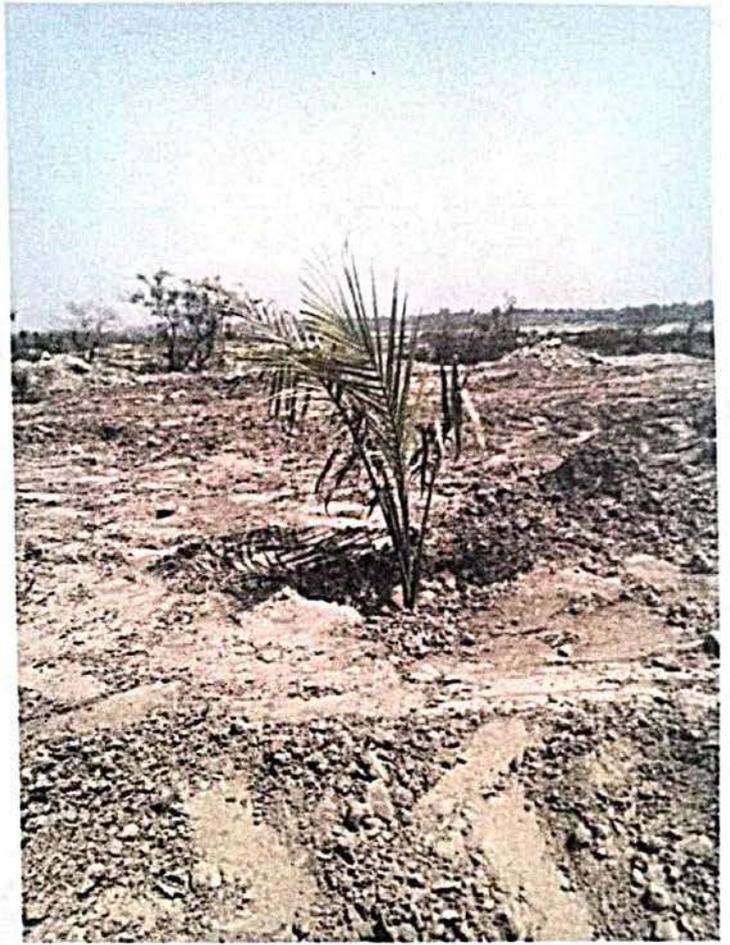
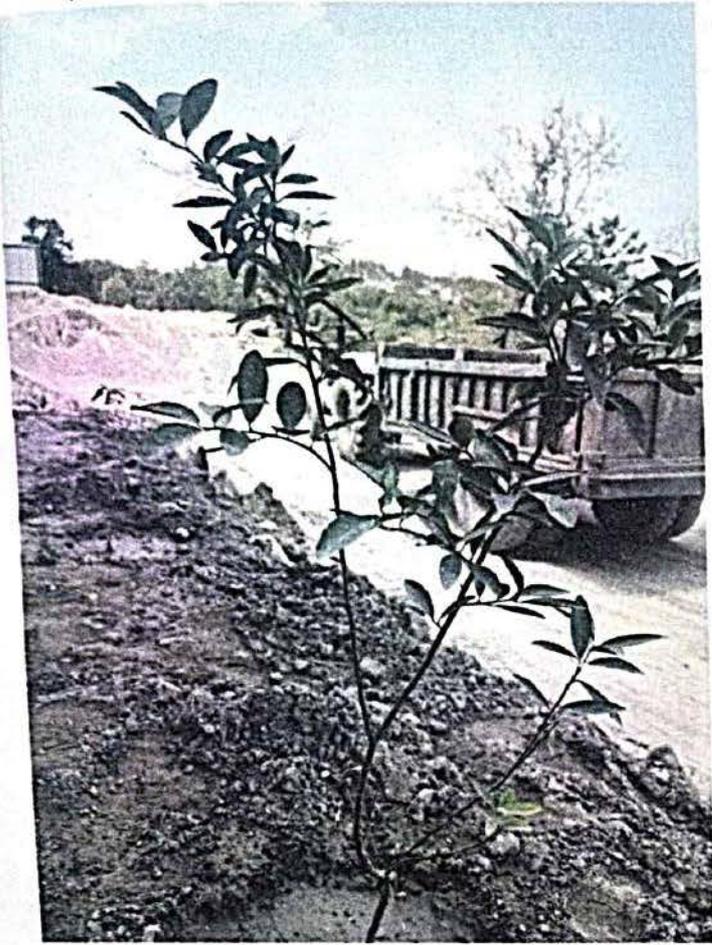
Yours faithfully,
For Ashutosh GuptaAashu
(Prop.)

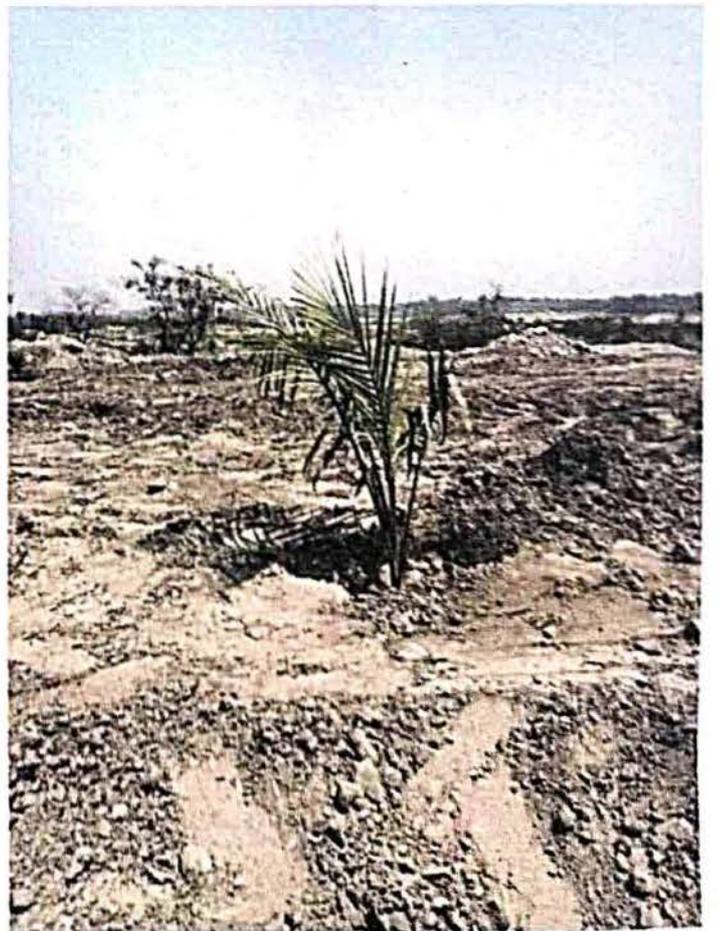
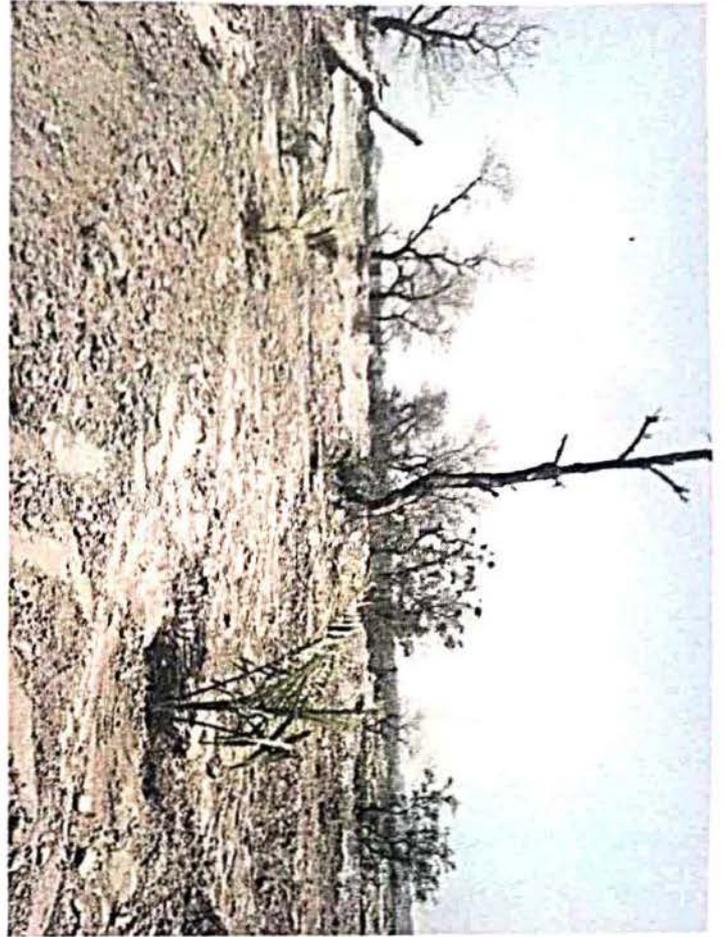
Pl. inspect & report in
02 days positively.
(w/67 Maltul)

2/11/25 2025

site inspected. compliance very good
Pl. file 20/5/25







ALLSTONE MINES & MINERALS PRIVATE LIMITED**STONE CRUSHER UNIT**

Village Rampur Ghat
Poanta Sahib - 173025
Himachal Pradesh

BRANCH OFFICE

12/20, ASHIRWAD ENCLAVE
CHAKRATA ROAD, DEHRADUN
UTTARAKHAND – 248001

To
The Regional Officer,
HPSPCB, R.O., Paonta Sahib (H.P.)

Dated: 15/05/2025

Reply to the Show Cause Notice under the provisions of Water (P&C of Pollution) Act, 1974, bearing no. PCB/RO Paonta/All Stone Mines & Minerals/822/25 252-53 Dt. 14/05/2025

Respected Sir,

As per the Notice under reply, I have been directed to reply to the alleged violation, which has been noticed on 14/05/2025 during the inspection conducted by your good self along with the Joint Inspection Committee.

First of all, I want to submit that during the visit, the committee must have seen the De-Silting Chambers, which have been constructed by me at my plant, with the provision of recycling of water. For your kind perusal, the current Geo-tagged photographs are enclosed herewith of the said water chambers.

It is respectfully but vehemently denied that our unit is discharging the waste water generated from the washing of raw material, directly into the river as mentioned in the Show Cause Notice.

It is submitted that the drain which was noticed or seen by the committee, which is leading to the bank of the river is a rain water discharging drain, which is not at all connected to the de-silting chambers. Moreover, during the past few days, due to heavy rains the water had accumulated in the plant, which was channelized by digging a small temporary drain to clear the same from the plant. It is further submitted that the said drain has also been closed yesterday only, when it was pointed out by the committee. This fact of rain water discharge, was also brought to the notice of the joint inspection committee at the spot. The photographs of the said closed drain is also enclosed herewith for your kind perusal, which can also be ascertained today again by visiting our plant.

However, it is again submitted that we are following all the directions and rules, as per the guidelines of the department/board. Therefore, most respectfully, I submit that we have not violated any provision of the said Act and further promise to comply with all the directions in future. So, kindly drop the proceedings and withdraw the show cause notice. I shall be highly obliged.


All Stone Mines & Minerals
Rampurghat, Paonta Sahib (H.P.)

Authorized Signatory





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HP State Pollution Control Board

HIM Parivesh Bhawan, Phase-III, New Shimla-09
Phone No. 0177-2673766, 2673020 FAX-0177-2673018



No. PCB/Consent/ Stone Crushers /2025- 285-96 Dated: 04/04/2025

To

All the Regional Officers
HPSPCB

Subject: Regarding extension for compliance by Stone Crusher units to the Environmental guidelines issued by CPCB.

This is in continuation to this office letter dated 14.01.2025 and as various representations have been received from crusher associations in the State of Himachal Pradesh regarding the need for additional time to complete the necessary upgradation of their units as per the CPCB guidelines. The matter was examined, and it has been decided to extend the timeline for complete compliance with specific components of the CPCB guidelines that require attention from the stone crushing units after taking due approval of competent authority.

The following components of the CPCB guidelines require an extension of the timeline for full compliance:

1. Secondary Crushing -Dry Extraction cum bag Filter followed by Cyclone. Screening- Dust Extraction cum bag Filter.
2. Tertiary Crushing: Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.
3. Discharge Points: Flexible Telescopic chute from top of discharge point to the ground level.
4. Product Storage: Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at Source.
5. Roads: The entire ground area inside the premises should also be metalled.

In view of above, as approved by the competent authority following directive is issued:

"An extension of time up to 30.06.2025 is granted to the crusher units for

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compliance with the fore-mentioned commitments of the CPCB guidelines subject to the condition that the units ensure full adherence to the 2021 guidelines as notified by the Department of Environment, Science, and Technology (DEST) & Climate Change (CC) Government of Himachal Pradesh (GoHP)".

You are hereby directed to ensure that all necessary actions are taken to meet the revised deadline and maintain compliance with the applicable environmental standards.

Approved by
Hon'ble Chairman
Vide Note# 33

Signed by
Anil Joshi
Date: 04-04-2025 17:54:40
(Anil Joshi, IFS)
Member Secret
HP State Pollution Control Board

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**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No PCB/RO/(Pt)/OA No 1347 of 2024/2025-1335-45

Dated: 16-7-2025

To

Sr. No.	Name and Address of unit
1	M/s Yaksha Industries, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
2	M/s Rock Lime and Allied Products, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
3	M/s Balaji Stone Crusher, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
4	M/s Ashutosh Gupta (Stone Crusher), Village Ambwala Singhpura, PO/Tehsil Paonta Sahib, Distt. Sirmour HP.
5	M/s Shubhgiri Industries, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
6	M/s Ashish Stone Crusher, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
7	M/s All Stone Mines and minerals , VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025 .
8	M/s Sab Giri Industries, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
9	M/s Shri Shiv Shakti Stone Crusher, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
10	M/s Shubgiri Crushing Company, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.

Subject: Regarding Compliance status of CPCB environmental guidelines for Stone Crusher units and guidelines issued by the DEST, GoHP vide Notification dated 29.06.2021.

Sir,

This is in reference to the letter received from HPPCB Head Office vide letter No. HPSPCB/ Misc. Consent Branch/-2025 5188-5199 dated 08.07.2025 (letter enclosed) and in reference to the subject matter cited above. In this context, I am hereby directed to convey that extension regarding compliance of specific components of CPCB guidelines for Stone Crushing units was accorded up to 30.06.2025 after the approval from competent authority.

Since the timeline of 30th June 2025 has surpassed therefore it is directed to comply with the said guidelines in letter and spirit and particularly specific components of CPCB guidelines for Stone Crushing for which extension was given. The action points for which extensions were granted are as follow:-

1. Secondary Crushing - Dry Extraction cum bag Filter followed by Cyclone.
2. Screening - Dust Extraction cum bag Filter.

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3. Tertiary Crushing:- Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS Sheets on top and at least three sides completely from the ground level.
4. Discharge Points:- Flexible Telescopic chute from top of discharge point to the ground level.
5. Product Storage :- Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at source.
6. Roads : The entire ground area inside the premises should also be metalled.

It is pertinent to mention here that the matter related to the air pollution by the stone crusher units in the Rampurghat area of Paonta Sahib is already pending with the Hon'ble NGT in OA No. 1347/2024, titled as Sarjjeet Singh V/s State of Himachal Pradesh & Ors.

Therefore it is hereby directed to not to operate stone crusher unit without complying with the provisions as per mentioned in the CPCB environmental guidelines for Stone Crusher units and guidelines issued by the DEST, GoHP vide Notification No. STE- E(5)-9/2018 dated 29.06.2021.

The compliance of the above mentioned directions shall be ensured in the letter and spirit. Please note in event of the failure of the compliance of the abovementioned directions, actions as per the relevant provisions of the law shall be initiated against the non complying units without issuance of any further notice in this matter.

Encl : as above


Atul Parmar
Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib

Copy to

The Member Secretary, HPSPCB, Him Parivesh Phase-III ,New Shimla-09 w.r.t letter No 5188-5199 dated 08.07.2025 for information please.


Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib



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HP State Pollution Control Board
 HSI Parivesh Bhawan, Phase-III, Below BCS, New Shimla-09
 Phone No. 0177-2673766, 2673020 FAX-0177-2673018

No. HPSPCB/Misc.Consent/Branch/-2025

5188-5199

Dated 08/07/25

To

The Regional Officer,
 HPSPCB, Baddi, Paonta Sahib, Una, Hamirpur, Shimla, Parwanoo,
 Bilaspur, Mandi, Chamba, Rampur, Kullu, Dharamshala

Subject: - Regarding Compliance Status of Stone Crusher

This is in continuation to this office letter dated 05.04.2025 vide which an extension regarding compliance of specific components of CPCB Guidelines for Stone Crushing units was conveyed to ROs up to 30.06.2025.

Now, since the timeline of 30th June 2025 to ensure compliance issued by HQ has surpassed, thus following directions are hereby issued for necessary compliance, in addition to the directions issued earlier :-

1. All Regional Officers must ensure that all operational stone crushers shall comply with CPCB Guidelines for Stone Crushing units and compliance of same shall be reported to HQ in the format/checklist shared in CPCB Guidelines along with geo tagged photograph duly verified by inspecting officer.
2. ROs must ensure that inspection report on OCMMS shall be as per the inspection format attached herewith. No consent cases shall be processed at HO without endorsement of this prescribed format.
3. The cases received prior to 01.07.2025 at HQ will be considered. However Concerned Regional Officer shall provide on-field compliance report for same within 1 month.

The Compliance of the above-mentioned directions shall be ensured in letter and spirit.

HPSPCB Reg. Office Paonta Sahib				
FIR Date 10-7-2025				
AEE	JEE	SA	Clerk	JA
Diary Dt. 14-07-2025				
Diary No. 1037.				

(Anil Joshi, IFS)
 Member Secretary,
 HP State Pollution Control Board

All JEEs to note & comply.
 S. Singh
 R. Singh

Geo- tagged photographs of non compliance of environmental guidelines

(a) M/s All Stone Mines and Minerals



Photograph No 1



Photograph No 2

(b) M/s Ashish Stone Crusher



Photograph No 1

(c) M/s Sab Giri Industries



Photograph No 1

(d) M/s Shri Shiv Shakti Stone Crusher



Photograph No 1



Photograph No 2



Photograph No 3

(e) M/s Shubgiri Crushing Company



Photograph No 1

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H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025

01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No.PCB/RO Paonta/All Stone Mines & minerals/822/25/5390

Dated: 20-3-2025

To: M/s All Stone Mines and minerals,
Village - Rampur ghat , Tehshil- Paonta Sahib,
Distt. Sirmaur (HP) Mob.NO.- 9634486707, 9997335479

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is in reference to inspection of your unit dated 20.03.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarveet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

- 1. The unit has not implemented all the necessary provisions for controlling Air & Water pollution as required by the CPCB Environmental Guidelines for Stone Crusher Units and the guidelines issued by GoHP vide No. STE-E(5)-9/2018 dated 29.06.2021. Whereas, the above mentioned guidelines have already been communicated to you vide this office letter No.497-539 dated 18.05.2024, letter No.2928-2970 dated 16.11.2024 & letter No.3901-44 dated 30.11.2024. Additionally, no action has been taken to comply with the CPCB Environmental Guidelines for Stone Crusher Units, despite the State Board setting a deadline of 31.03.2025.***
- 2. The Consent to Operate issued to your unit has already expired on dated 31.03.2024 and same has not been renewed till date.***

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of

- **Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.**
- **Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.**
- **Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti &Anr. Vs Union of India &Ors".**

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **03 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed not to operate without valid consent of the State Board and submit compliance cum action taken report within 03 days without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent



**Regional Officer
HPSPCB, RO, Paonta Sahib**

o/c



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025

01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No.PCB/RO Paonta/Sab-Giri Industries/2062/2025 5888 Dated: 20-3-2025

To: M/s Sab-Giri Industries,
Village Rampurghat, Tehshil- Paonta Sahib,
Distt. Sirmaur (HP), Mob. No:9318665551

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is in reference to inspection of your unit dated 20.03.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarvjeet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

- The unit has not implemented all the provisions for controlling Air & Water pollution as required by the CPCB Environmental Guidelines for Stone Crusher Units and the guidelines issued by GoHP vide No. STE-E(5)-9/2018 dated 29.06.2021. Whereas, the above mentioned guidelines have already been communicated to you vide this office letter No.497-539 dated 18.05.2024, letter No.2928-2970 dated 16.11.2024 & letter No.3901-44 dated 30.11.2024. Additionally, no action has been taken to comply with the CPCB Environmental Guidelines for Stone Crusher Units, despite the State Board setting a deadline of 31.03.2025.***

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of:

- Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.***

- *Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.*
- *Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti &Anr. Vs Union of India &Ors".*

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **03 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed not to operate without providing adequate pollution control measures as per above mentioned guidelines and submit compliance cum action taken report within 03 days without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent



**Regional Officer
HPSPCB, RO, Paonta Sahib**

o/c



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hpspcb.nic.in/>

pcbropaonta1@gmail.com



No.PCB/RO Paonta/Shubgiri Crushing Co./2372/2025 5392

Dated: 20-3-2025

To: M/s Shubgiri Crushing Company,
Rampur ghat , Tehshil- Paonta Sahib,
Distt. Sirmaur (HP) –Mob.No.9318665551

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is in reference to inspection of your unit dated 20.03.2025 by the joint inspection committee constituted vide Hon'ble NGT order in O.A. No.1347/2024 (Sarjeet Singh Vs State of Himachal Pradesh and Ors.). During the inspection following observation has been made:-

- 1. The unit has not implemented all the necessary provisions for controlling Air & Water pollution as required by the CPCB Environmental Guidelines for Stone Crusher Units and the guidelines issued by GoHP vide No. STE-E(5)-9/2018 dated 29.06.2021. Whereas, the above mentioned guidelines have already been communicated to you vide this office letter No.497-539 dated 18.05.2024, letter No.2928-2970 dated 16.11.2024 & letter No.3901-44 dated 30.11.2024. Additionally, no action has been taken to comply with the CPCB Environmental Guidelines for Stone Crusher Units, despite the State Board setting a deadline of 31.03.2025.***
- 2. The Consent to Operate issued to your unit has already expired on dated 31.03.2024 and same has not been renewed till date.***

And whereas the facts stated above tantamount to clear violations of the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of

- *Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.*
- *Continuous contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.*
- *Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Suraksha Samiti &Anr. Vs Union of India &Ors".*

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within **03 days** as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed not to operate without valid consent of the State Board and submit compliance cum action taken report within 03 days without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

Please treat it as most urgent



**Regional Officer
HPSPCB, RO, Paonta Sahib**

ALLSTONE MINES & MINERALS PRIVATE LIMITED

STONE CRUSHER UNIT
Village Rampur Ghat
Poanta Sahib - 173025
Himachal Pradesh

BRANCH OFFICE
12/20, ASHIRWAD ENCLAVE
CHAKRATA ROAD, DEHRADUN
UTTARAKHAND - 248001

To

The Regional Officer,
HPSPCB, R.O., Paonta Sahib (H.P.)

HPSPCB Reg. Office Paonta Sahib				
F/R Date 16-7-2025				
AEE	JEE	SA	Clerk	JA
Diary Dt. 16-07-2025				
Diary No. 1133				

Additional Reply to the Show Cause Notice no. 5390 Dt. 20.03.25

Respected Sir,

In reference to the SCN no. 5390 Dt. 20.03.25 and our Reply Dt. 07.04.25 to the said Notice, it is further submitted that we have complied with all the mandatory directions given by the inspection team, as well as the directives and guidelines of the CPCB.

We have installed the water sprinklers, GI/MS sheets on the top and three sides of the primary and secondary crushing machines. We have also covered all the conveyor belts. Wind Breaking wall is already existing at our crusher. Flexible telescopic chute from top discharge point of conveyor of Dust also affixed. CCTV Cameras are installed. Sedimentation/ De-Silting Chambers are also working properly and the water is being recycled, however, silt is being collected in the plot and it is cleared/loaded to some customers, who require the same for filling in their plots.

We are following all the directions and rules, as per the guidelines of the department/board. Therefore, most respectfully, I submit that we have not violated any provision of the said Act and further promise to comply with all the directions in future too. So, kindly drop the proceedings and withdraw the show cause notice. I shall be highly obliged.

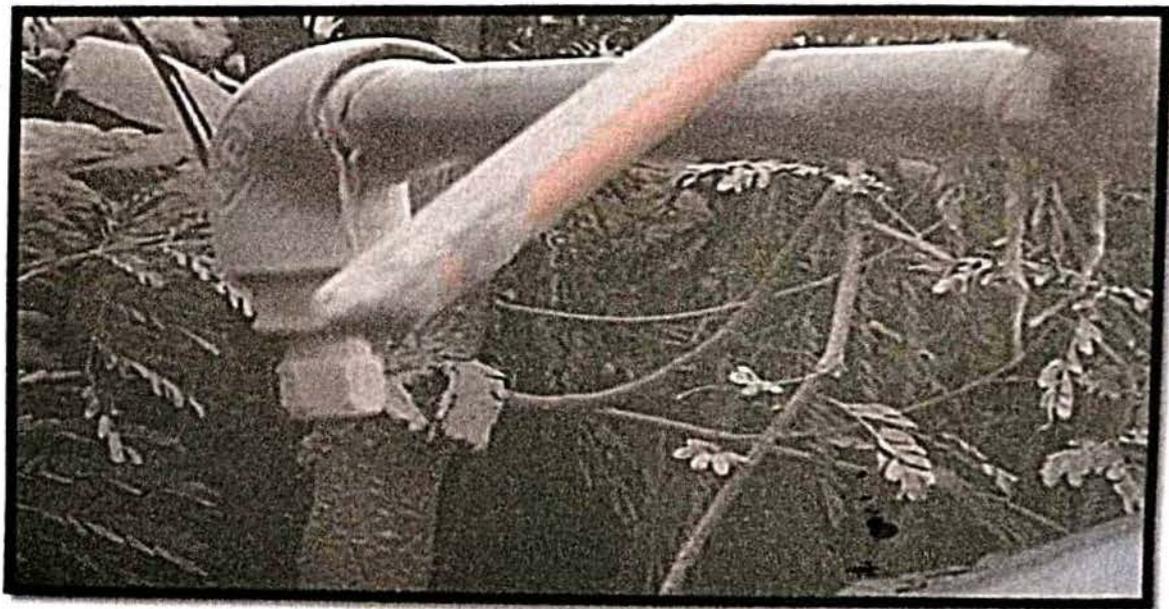
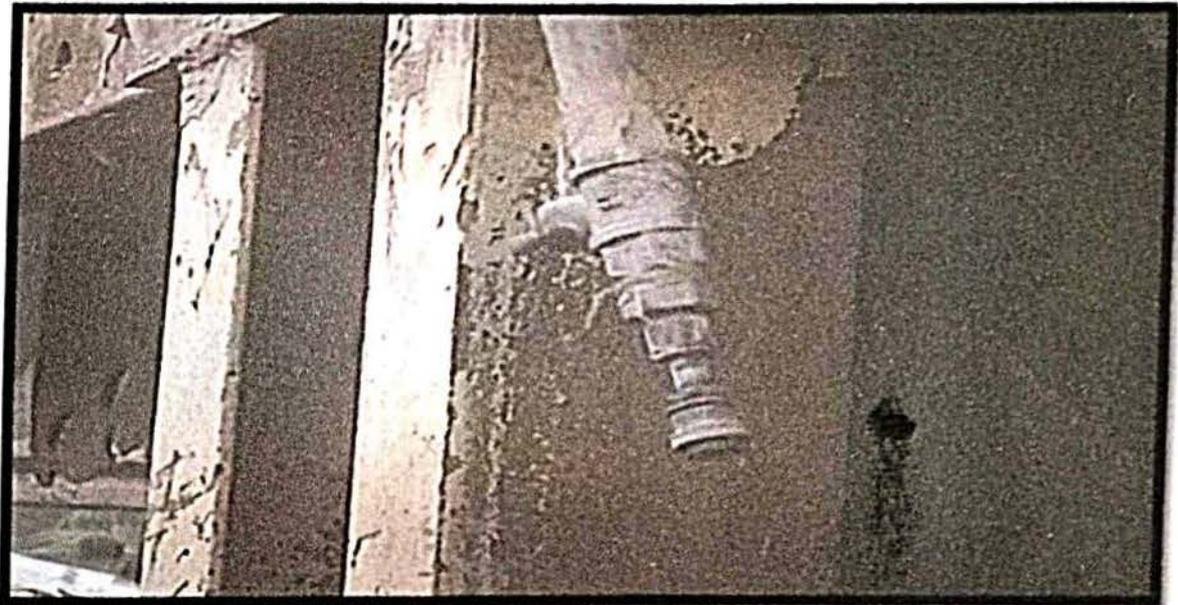
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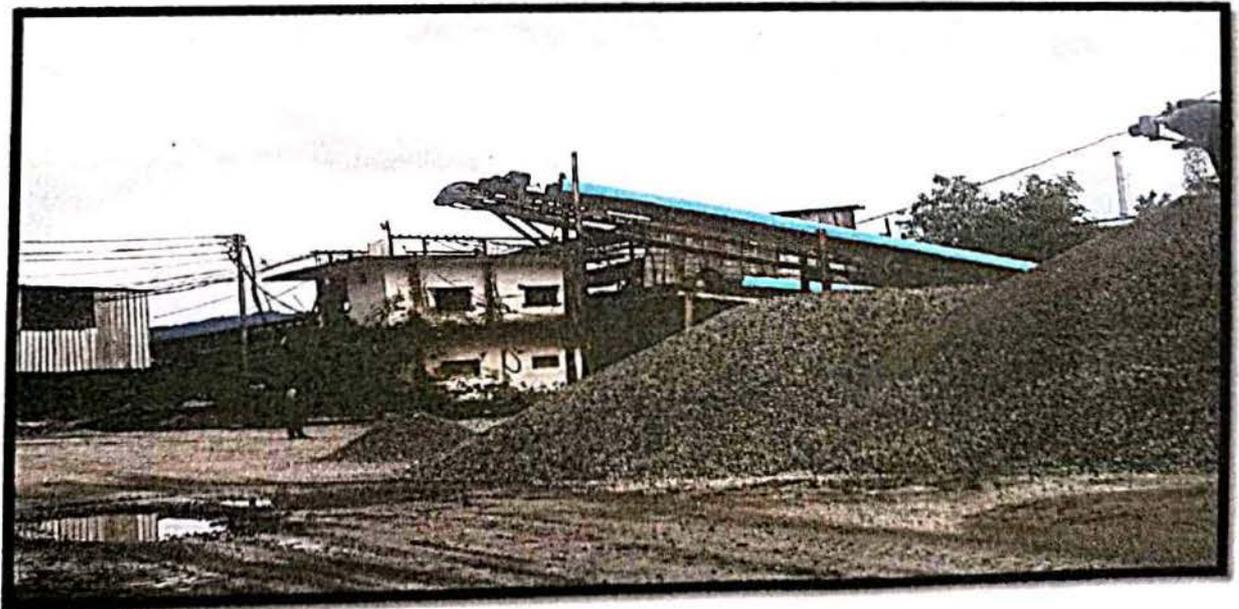
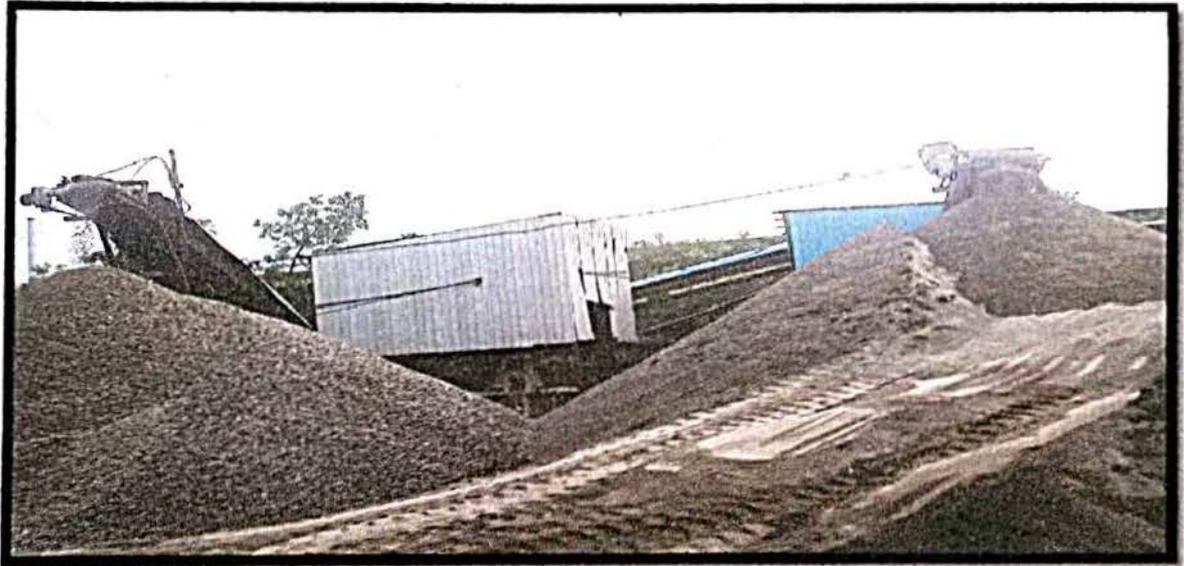
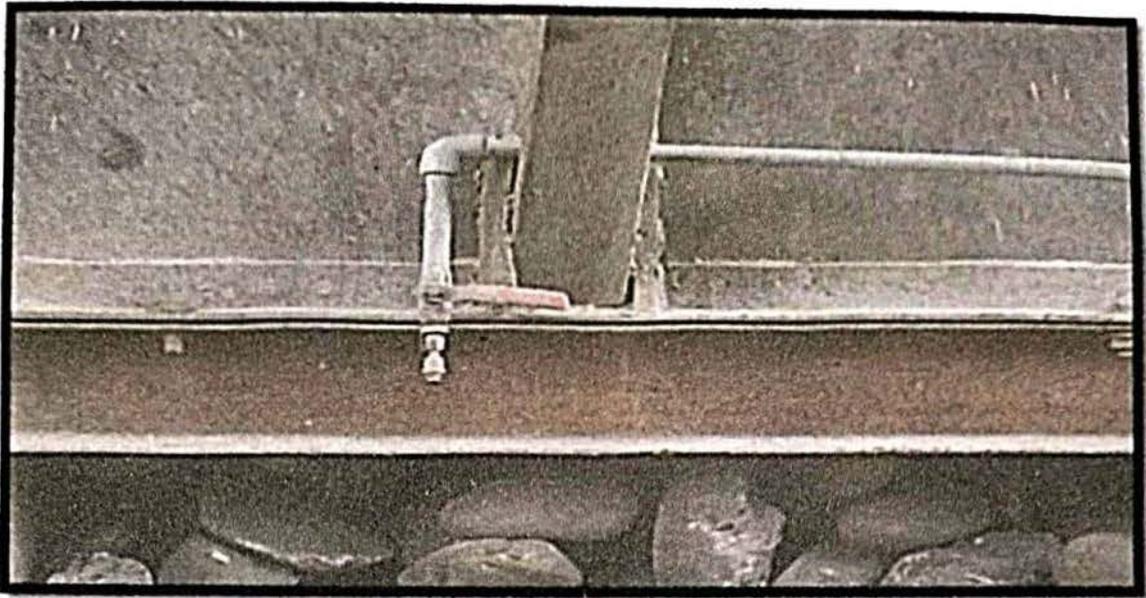
All Stone Mines & Minerals

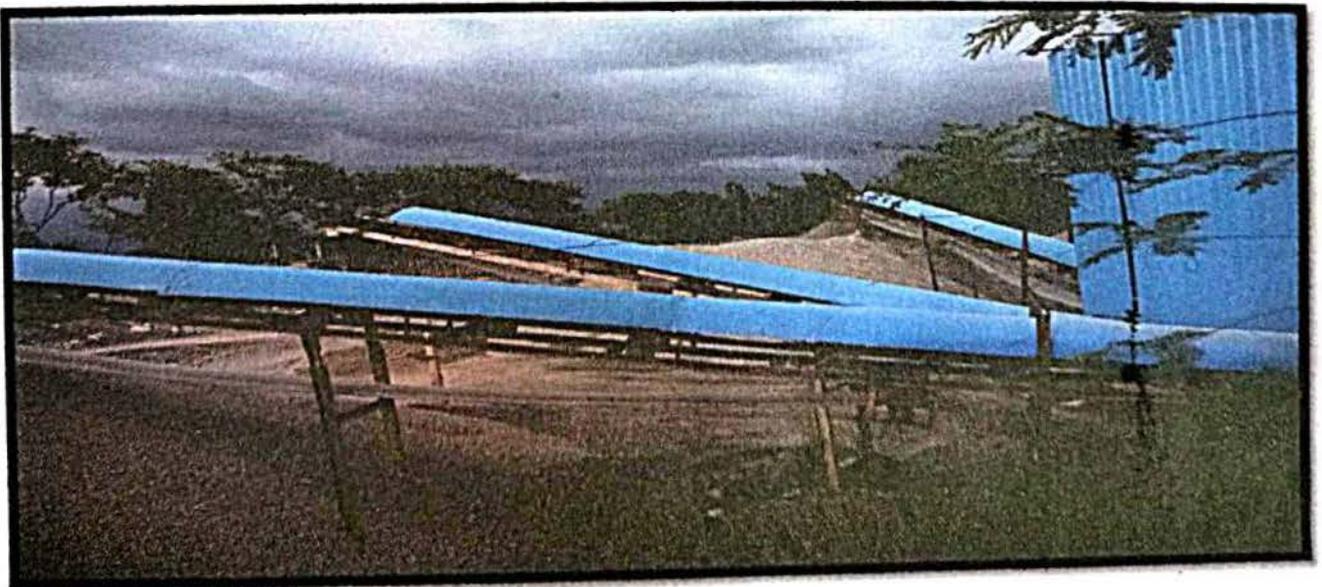
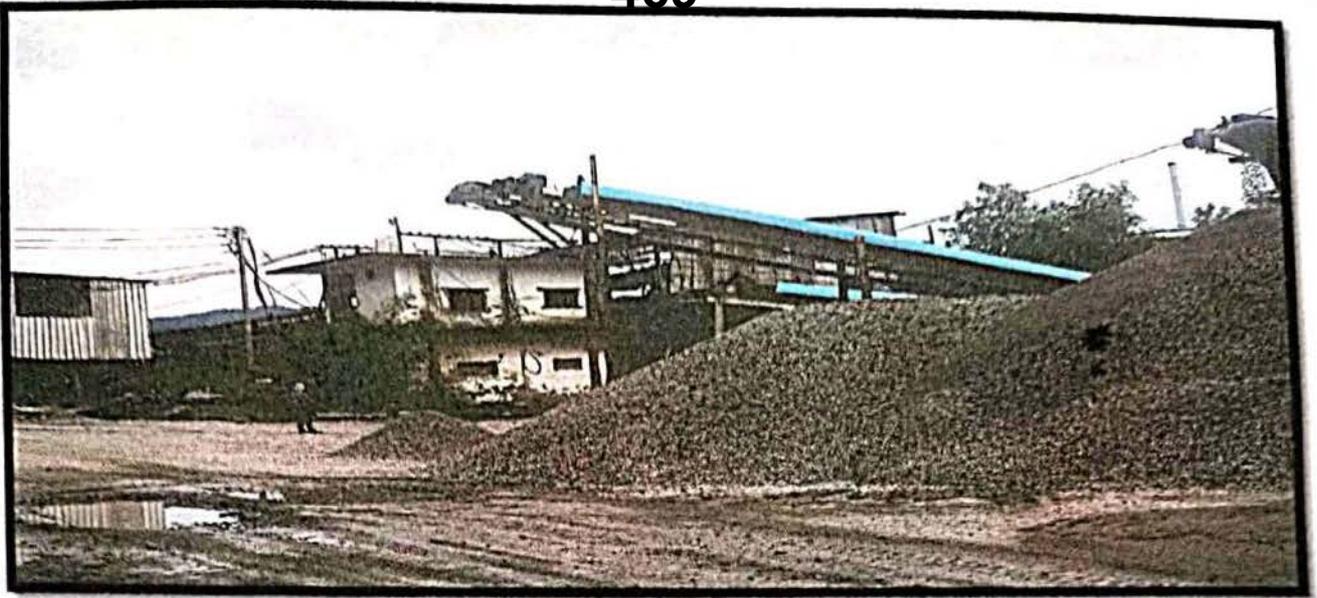
Dated: 15/07/2025

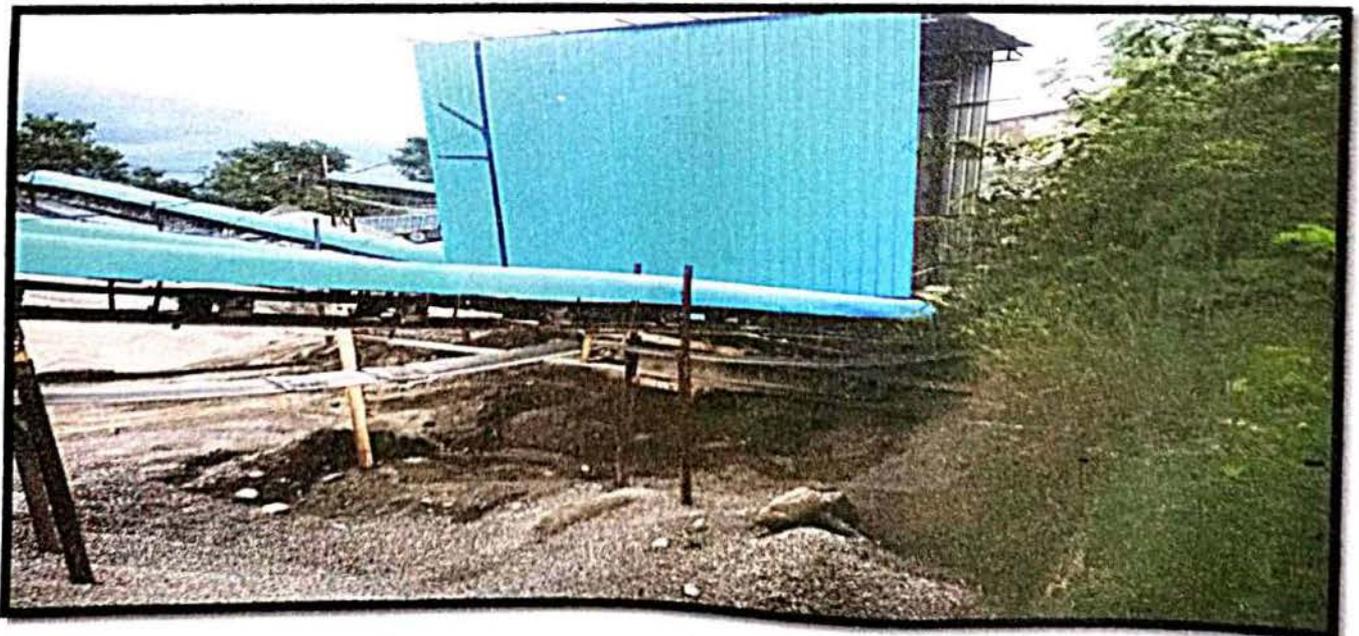
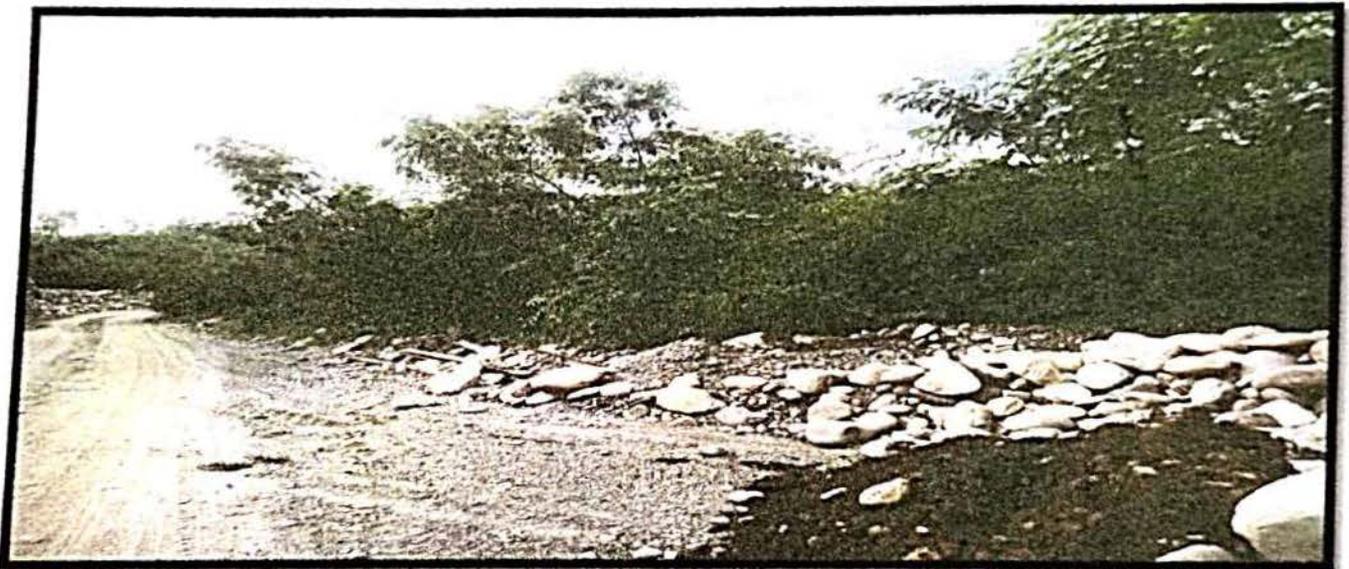
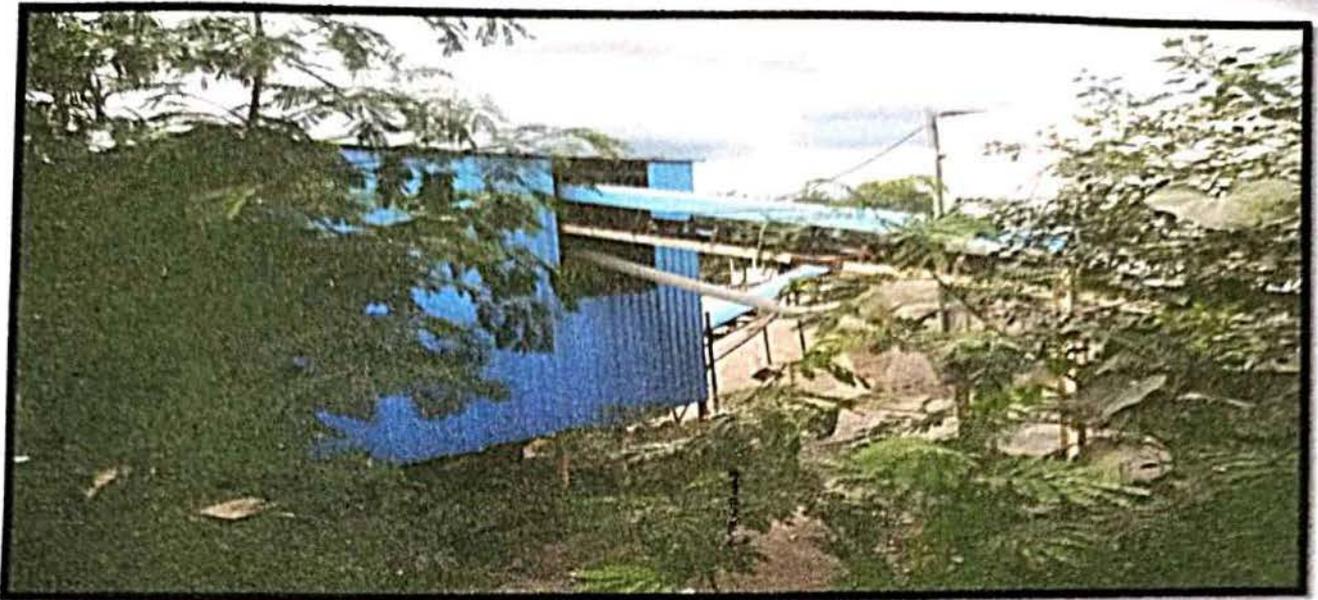
Rampurghat, Paonta Sahib (H.P.)

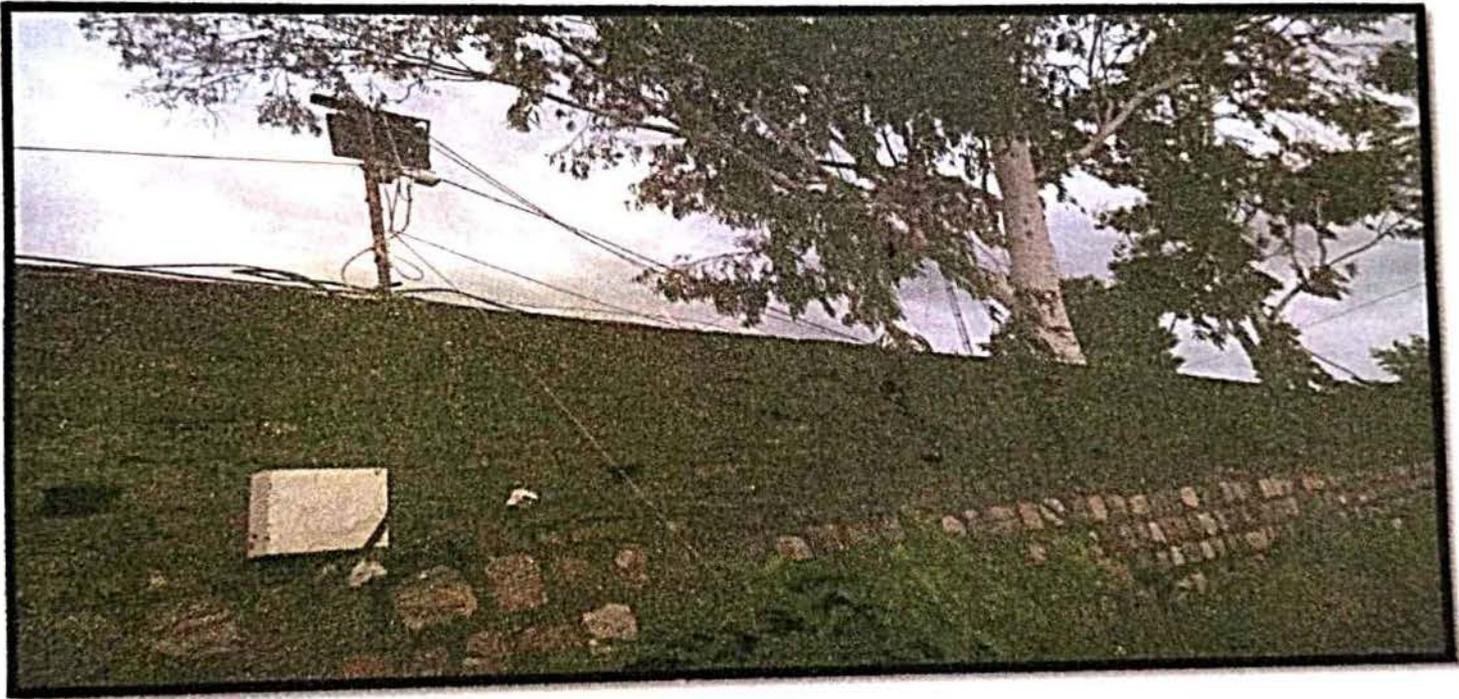
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M/s. SABGIRI INDUSTRIES**STONE SCREENING & CRUSHING PLANT**

Deals in: Stone, Sand, Bajri, Corsand, Cut Stone, etc.
Rampur Ghat, Paonta Sahib (H.P.)

Ref. No.

To

Dated 15-7-25

The Regional Officer
H.P.S. PCB
PAONTA (HP)

Subject: Works done as per Show Cause Notice No. 2062/2025/5388

Respected Sir! In reference to your office letter No. PCB/RO
PAONTA/Sab-Giri Industries/2062/2025/5388 Dated 20/3/25
we want to submit that we have now made
following upgradations in the SAB GIRI INDUSTRIES (Crusher)
and photographs are enclosed: -

- ① Conveyers are Covered.
- ② Jam Crushers and Secondary Crushers are Covered
- ③ water sprinklers are in order.
- ④ Interlocked Tyles
- ⑤ ~~system~~

Due to heavy rainy season
we are not mining from mining
lease and we are operating with stocks.

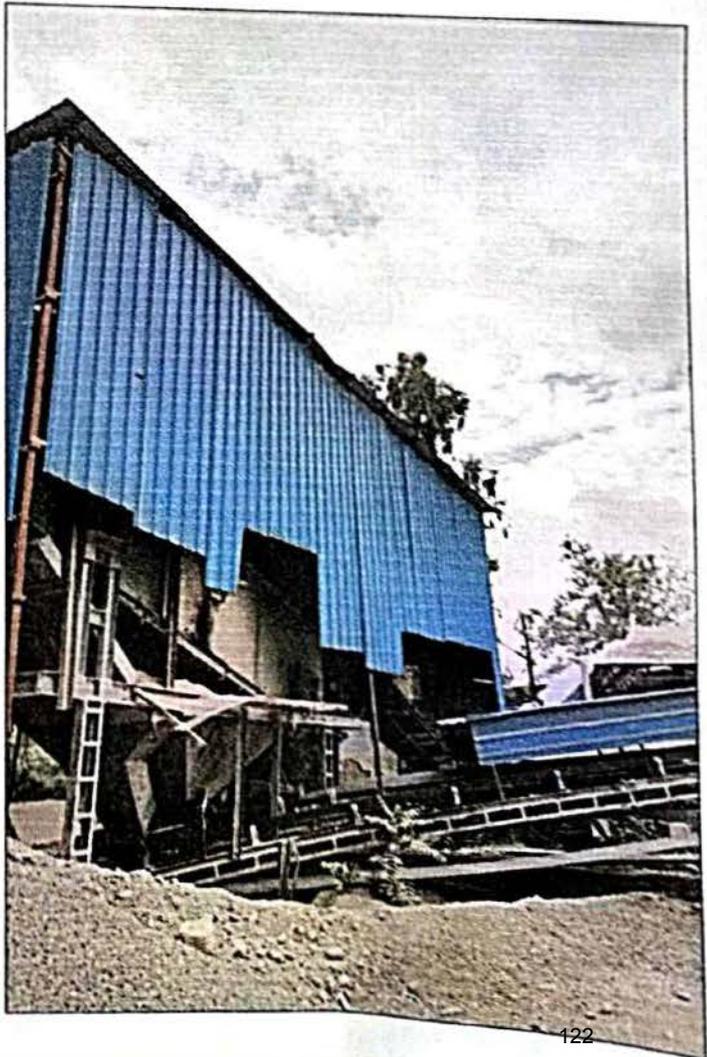
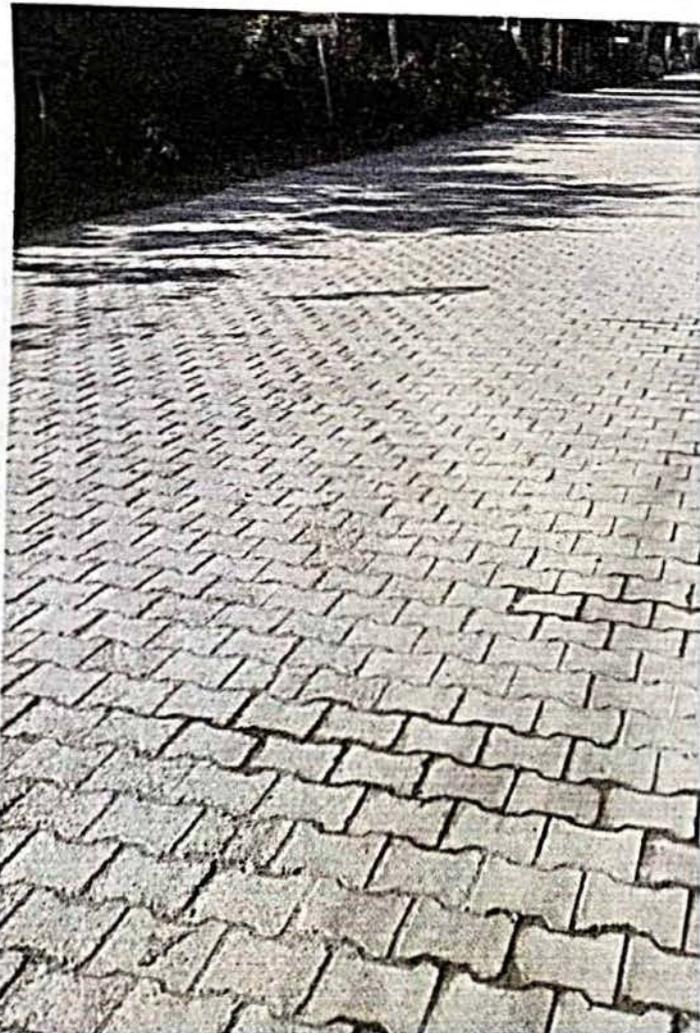
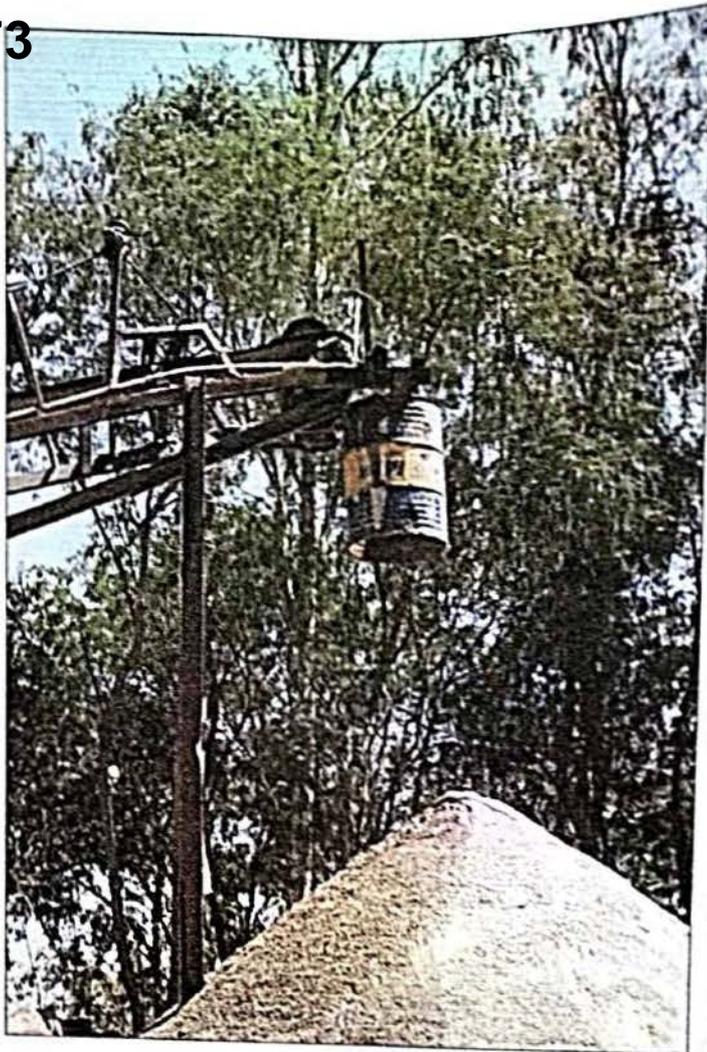
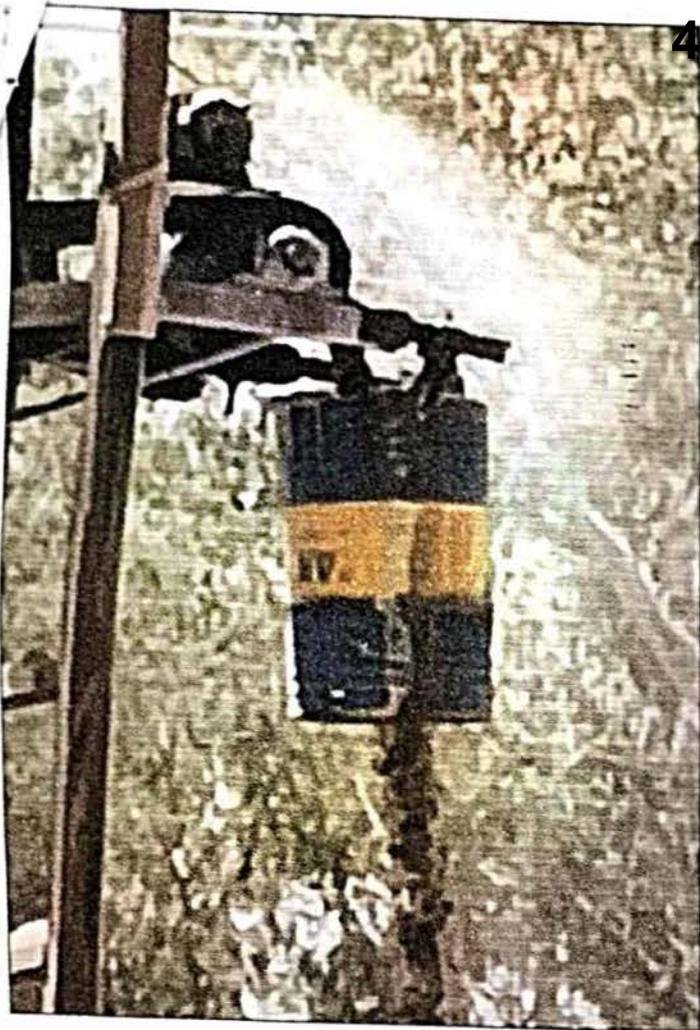
Thanking You Sir!

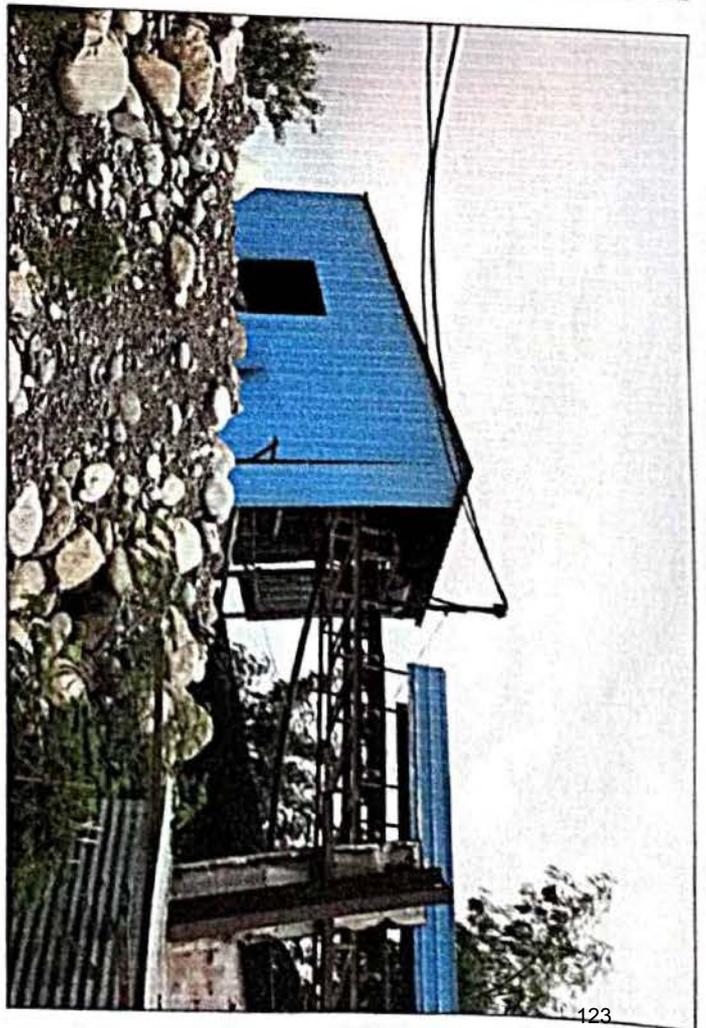
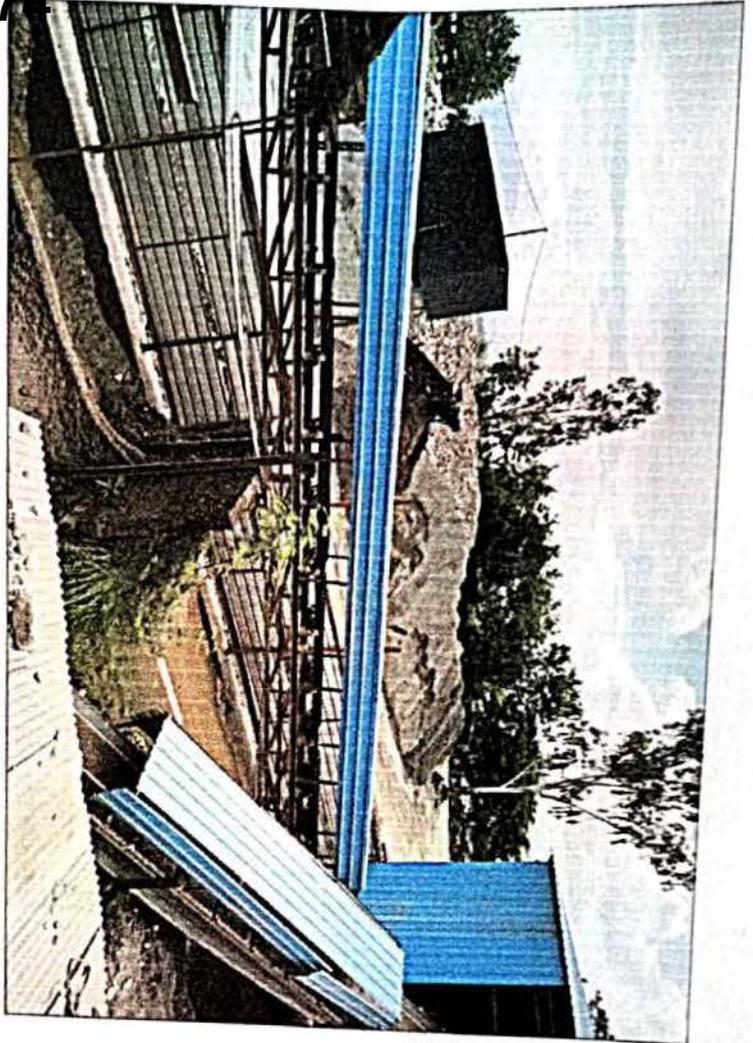
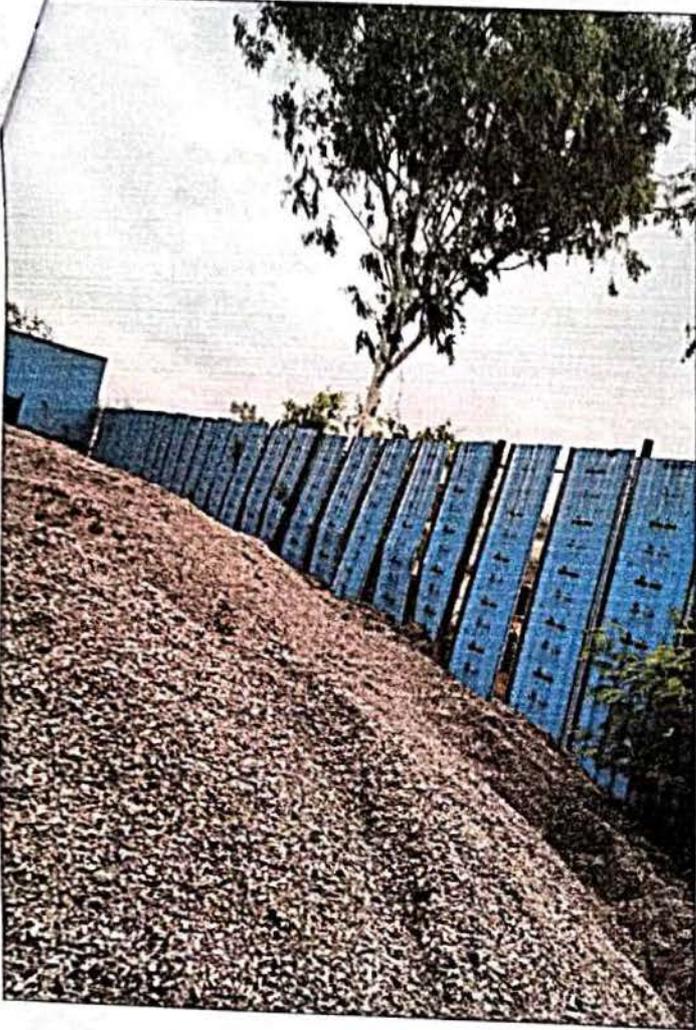
HPSPCB Reg. Office Paonta Sahib

F/R Date	17-7-2025			
AEE	JEEB	SA	Clerk	JA
Diary Dt.	17-7-2025			
Diary No.	1154			

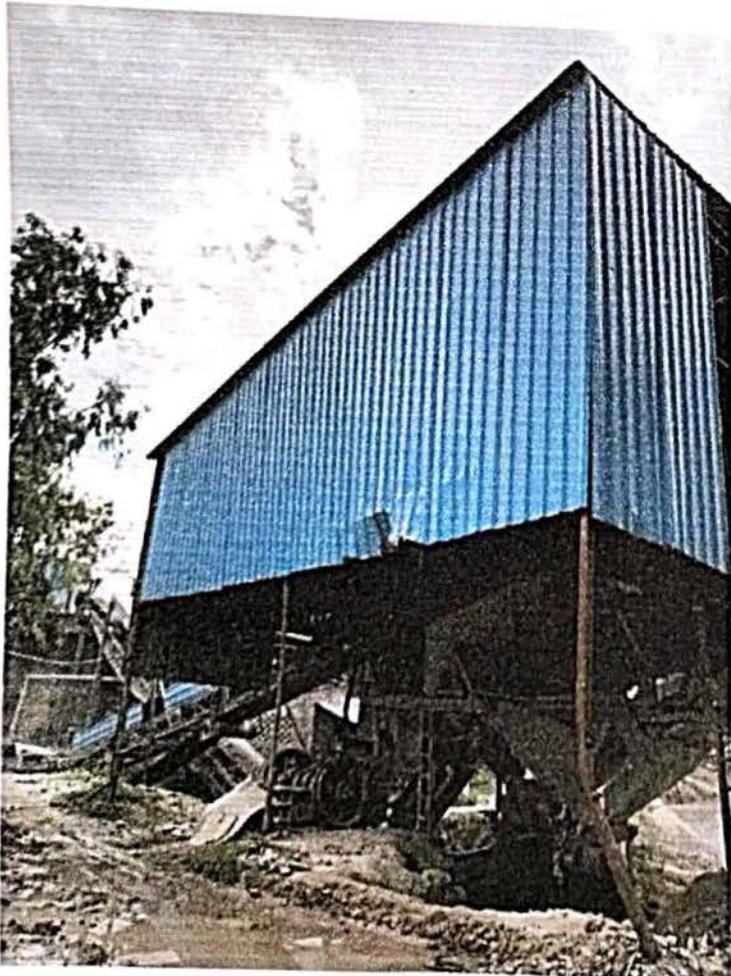
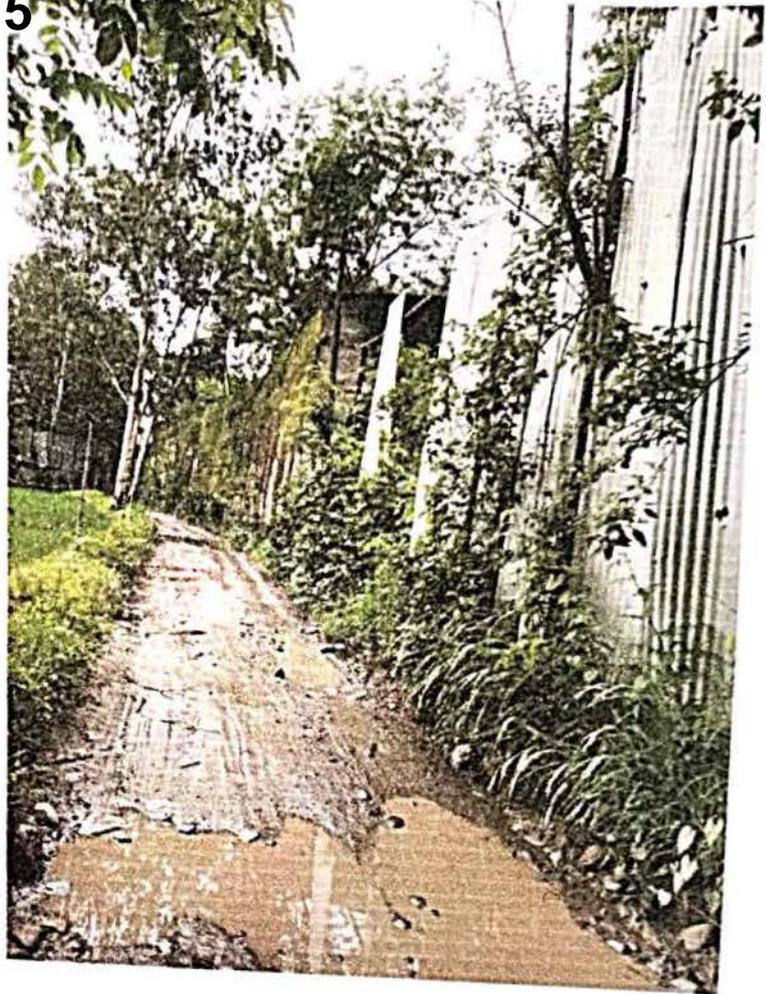
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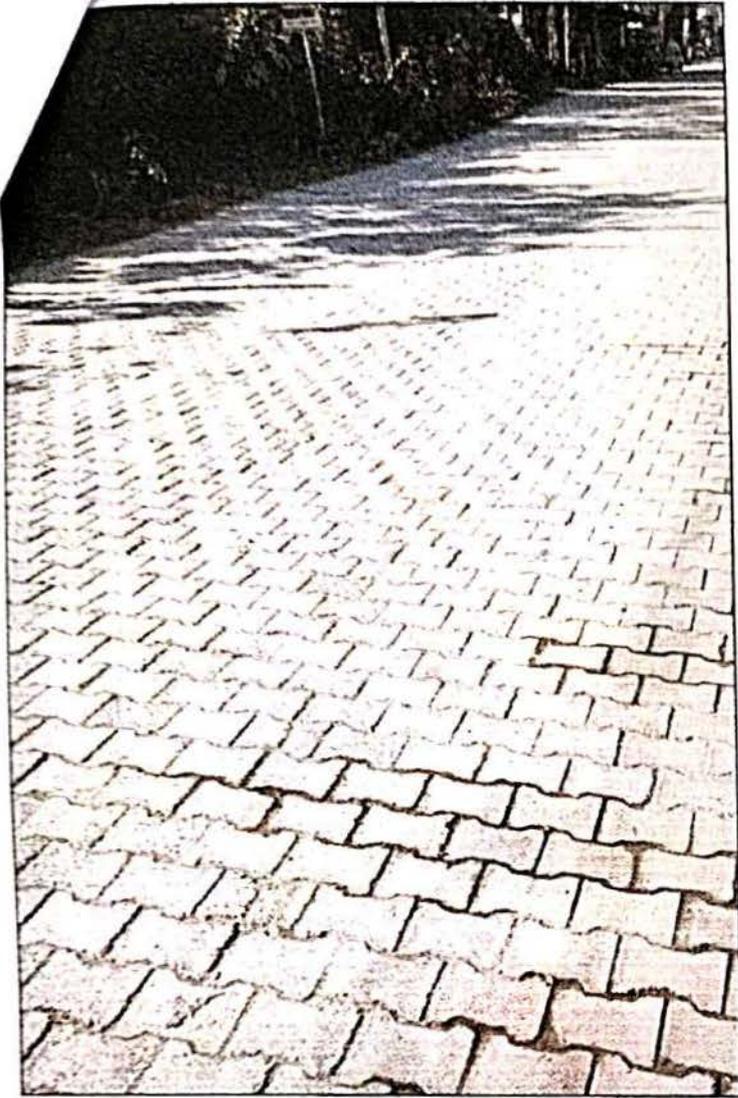
Your's Sincerely
M. Sharma
MADAN MOHAN





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MS. SHUBHGIRI CRUSHING COMPANY

STONE CRUSHING COMPANY

Rampurghat, P.O. Shivpur, Paonta Sahib, Distt. Sirmour (H.P.)

Ref. No. To

Dated 15-07-2025.

THE REGIONAL OFFICER
HP State Pollution Control Board
Regional Office PAONTA SAHIB (HP)

Subject: - Compliance of Show Cause Notice No. PCB/RO PAONTA/
Shubhgiri Crushing Company/1086/2025/5392

Respected Sir !

In reference to your office letter No. 1086/2025/5392, dated 20/3/25, we want to submit that we have now made following upgradations in the Shubhgiri Crushing Unit (Stone Crusher) and photographs

are enclosed :

- ① Covered Conveyers
- ② Covered Jam and Secondary Crusher
- ③ Water sprinklers
- ④ Interlocked Tyres
- ⑤ Cyclones covered
- ⑥ Bag Filter

HPSPCB Reg. Office Paonta Sahib				
F/R Date 17-7-2025				
ABE	JEE	SA	Clerk	JA
Date Dt. 17-7-2025				
Dis. 1155				

Due to rainy season we are not mining raw material from mining lease and we are operating with the stock only.

Thanks Sir!

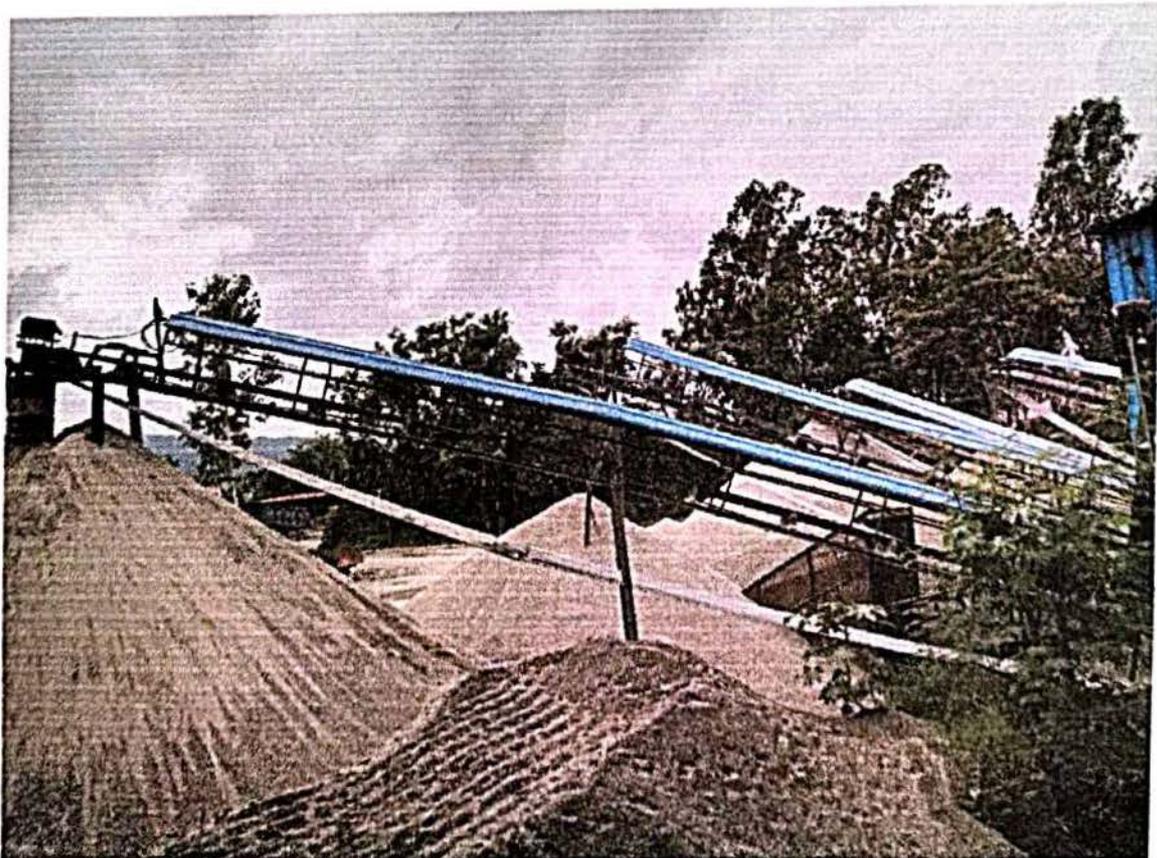
Yours Sincerely

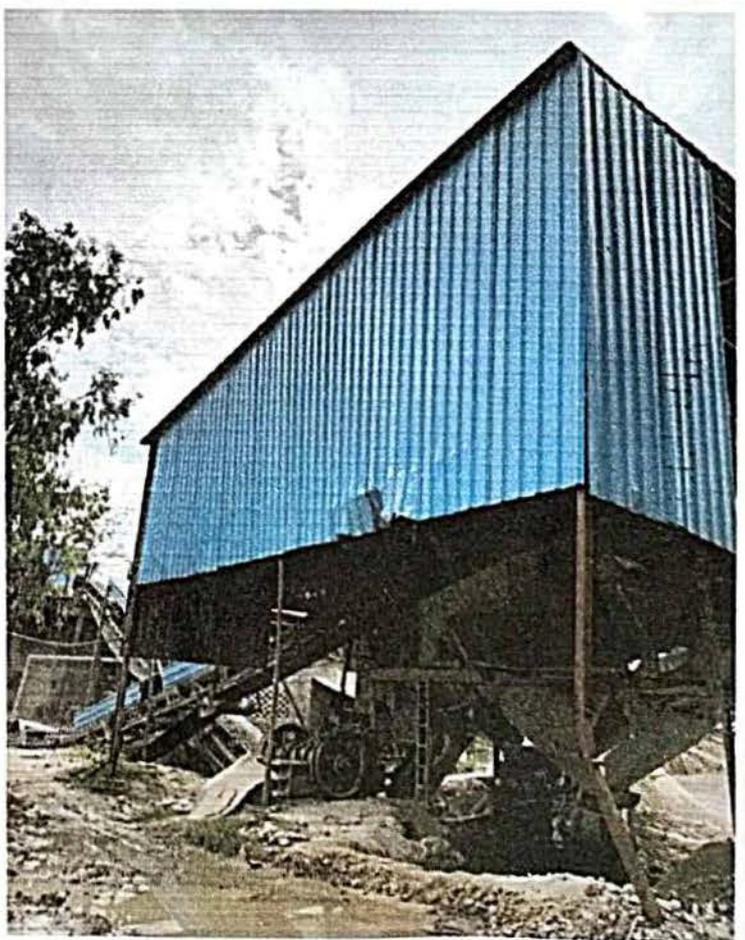
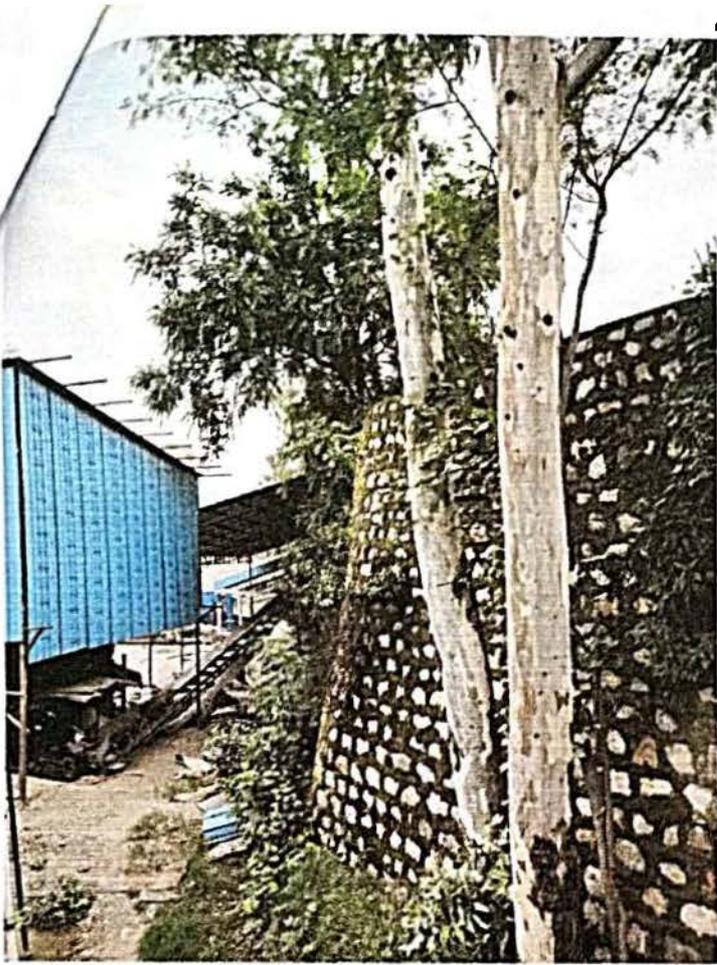
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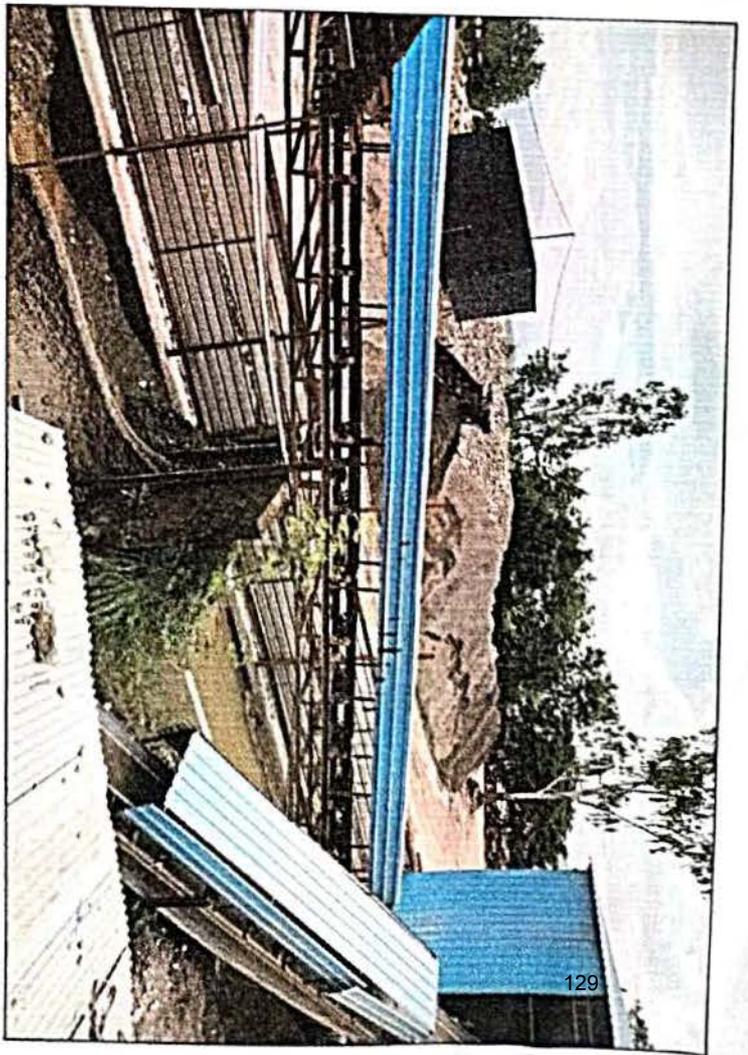
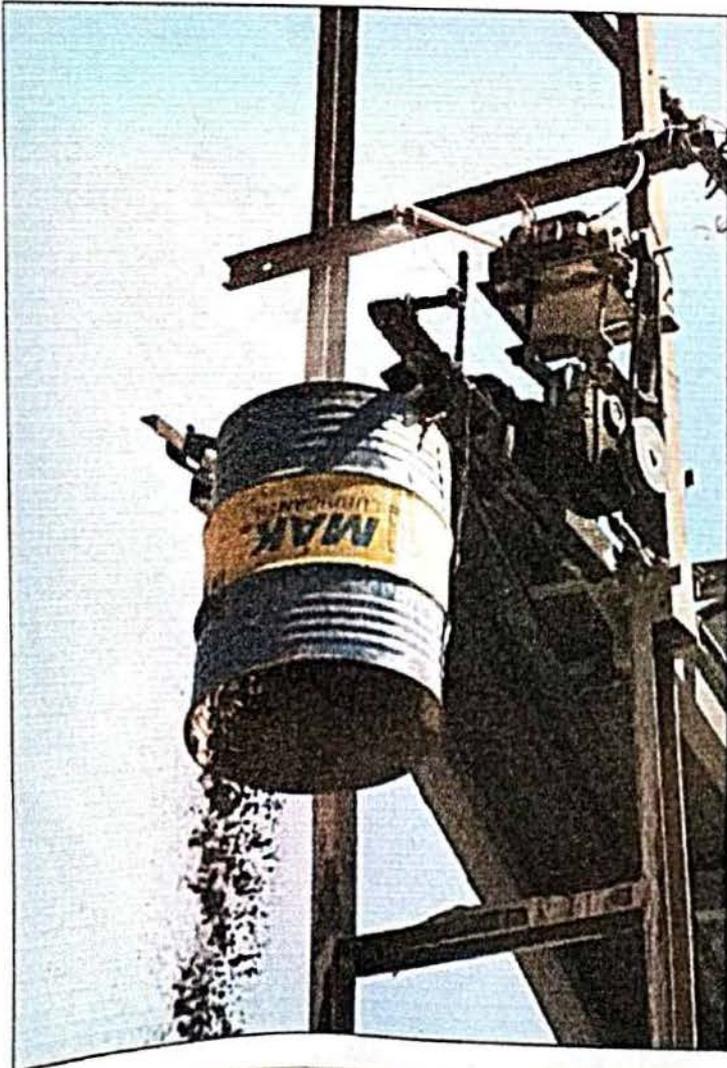
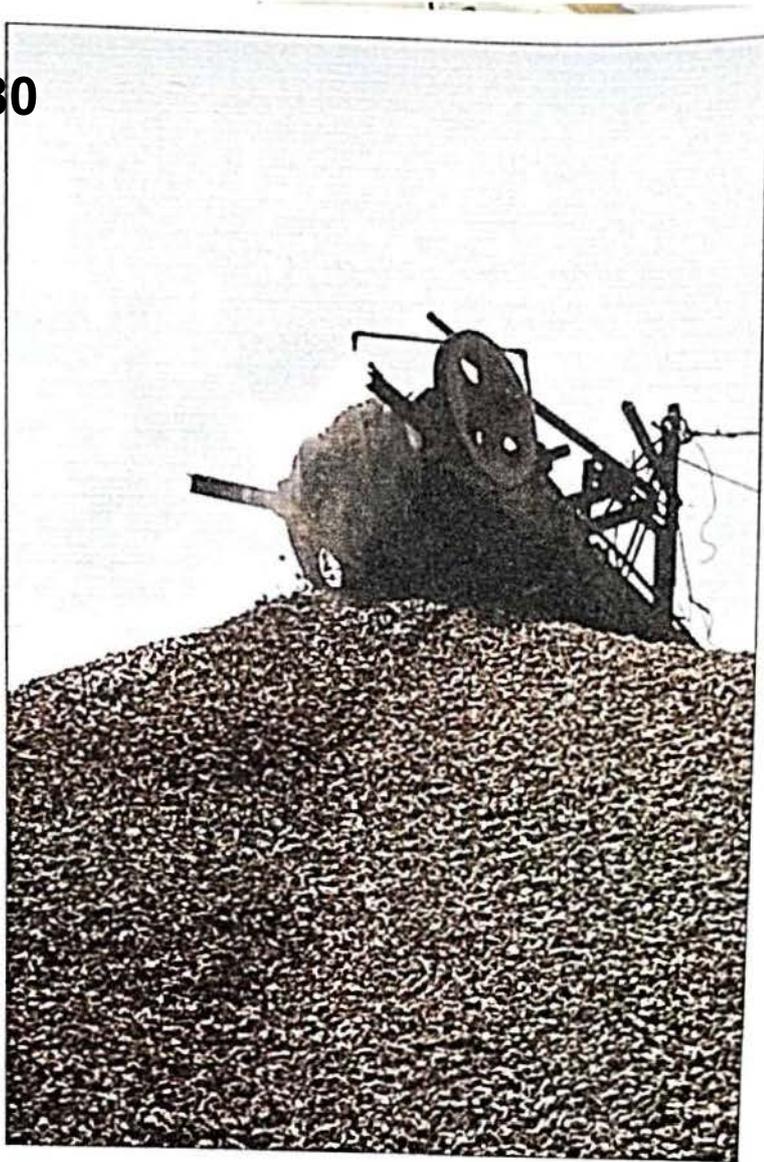
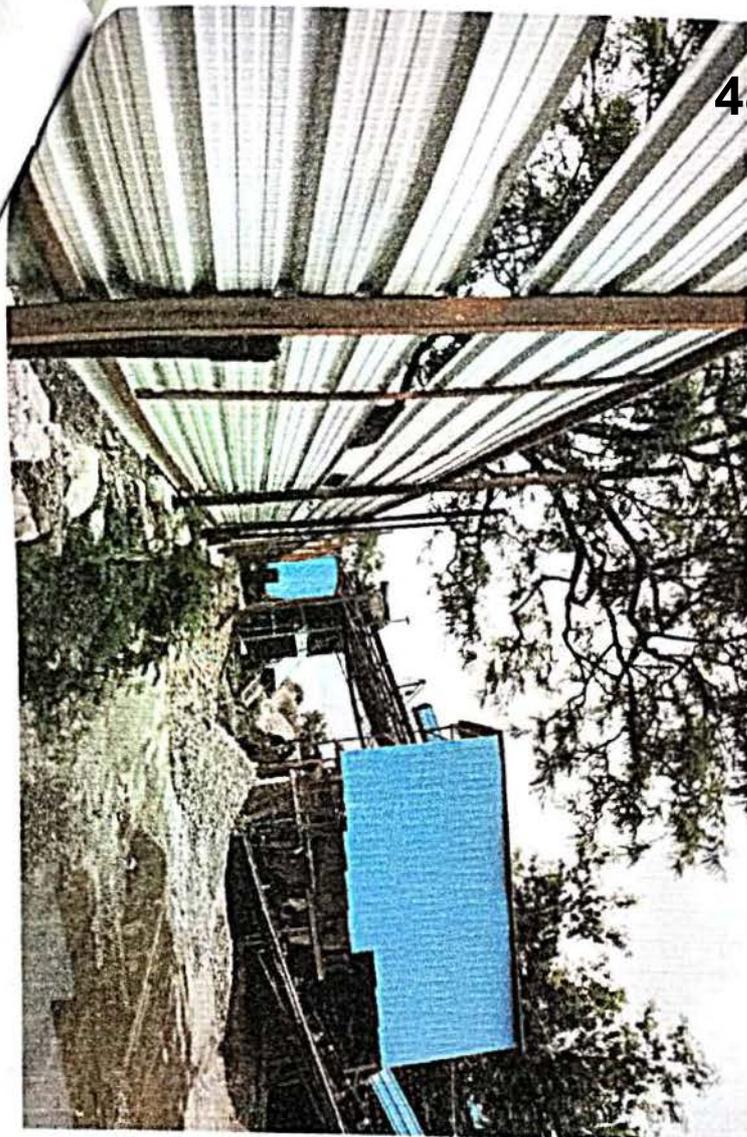
MS. SUBHGIRI CRUSHING COMPANY

Rampurghat, Paonta Sahib,

Distt. Sirmour (H.P.)







Geo- tagged photographs taken by the Joint Committee on dated 14.05.2025

(a) M/s All Stone Mines and Minerals



Photograph No 1



Photograph No 2



All Stone
14.05.2025 14:10
30.44685, 77.66709 (+6m)
Altitude: 361m
CMW9+M8J, Rampur Ghat Rd, Paonta Sahib

Photograph No 3



All Stone
14.05.2025 14:09
30.44655, 77.66733 (+8m)
Altitude: 376m
CMW9+M8J, Rampur Ghat Rd, Paonta Sahib

Photograph No 4



Photograph No 5



Photograph No 6



Photograph No 7



Photograph No 8

(b) M/s Ashish Stone Crusher



Photograph No 1



Photograph No 2



Photograph No 3



Photograph No 4



Photograph No 5



Photograph No 6



Photograph No 7

(c) M/s Sab Giri Industries



Photograph No 1



Photograph No 2



Photograph No 3

(d) M/s Shri Shiv Shakti Stone Crusher



Photograph No 1



Photograph No 2



Photograph No 3



Photograph No 4



Photograph No 5



Photograph No 6



Photograph No 7

(e) M/s Shubgiri Crushing Company



Photograph No 1



Photograph No 2



Photograph No 3

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**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmour, Pin-173025

01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No PCB/RO/(Pt)/OA No 1347 of 2024/2025- 1335-45

Dated: 16-7-2025

To

Sr. No.	Name and Address of unit
1	M/s Yaksha Industries, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
2	M/s Rock Lime and Allied Products, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
3	M/s Balaji Stone Crusher, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
4	M/s Ashutosh Gupta (Stone Crusher), Village Ambwala Singhpura, PO/Tehsil Paonta Sahib, Distt. Sirmour HP.
5	M/s Shubhgiri Industries, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
6	M/s Ashish Stone Crusher, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
7	M/s All Stone Mines and minerals , VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025 .
8	M/s Sab Giri Industries, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
9	M/s Shri Shiv Shakti Stone Crusher, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.
10	M/s Shubgiri Crushing Company, VPO Rampurghat, Tehsil Paonta Sahib, District Sirmour, Himachal Pradesh, PIN 173025.

Subject: Regarding Compliance status of CPCB environmental guidelines for Stone Crusher units and guidelines issued by the DEST, GoHP vide Notification dated 29.06.2021.

Sir,

This is in reference to the letter received from HPPCB Head Office vide letter No. HPSPCB/ Misc. Consent Branch/-2025 5188-5199 dated 08.07.2025 (letter enclosed) and in reference to the subject matter cited above. In this context, I am hereby directed to convey that extension regarding compliance of specific components of CPCB guidelines for Stone Crushing units was accorded up to 30.06.2025 after the approval from competent authority.

Since the timeline of 30th June 2025 has surpassed therefore it is directed to comply with the said guidelines in letter and spirit and particularly specific components of CPCB guidelines for Stone Crushing for which extension was given. The action points for which extensions were granted are as follow:-

1. Secondary Crushing - Dry Extraction cum bag Filter followed by Cyclone.
2. Screening - Dust Extraction cum bag Filter.

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3. Tertiary Crushing:- Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS Sheets on top and at least three sides completely from the ground level.
4. Discharge Points:- Flexible Telescopic chute from top of discharge point to the ground level.
5. Product Storage :- Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at source.
6. Roads : The entire ground area inside the premises should also be metalled.

It is pertinent to mention here that the matter related to the air pollution by the stone crusher units in the Rampurghat area of Paonta Sahib is already pending with the Hon'ble NGT in OA No. 1347/2024, titled as Sarjjeet Singh V/s State of Himachal Pradesh & Ors.

Therefore it is hereby directed to not to operate stone crusher unit without complying with the provisions as per mentioned in the CPCB environmental guidelines for Stone Crusher units and guidelines issued by the DEST, GoHP vide Notification No. STE- E(5)-9/2018 dated 29.06.2021.

The compliance of the above mentioned directions shall be ensured in the letter and spirit. Please note in event of the failure of the compliance of the abovementioned directions, actions as per the relevant provisions of the law shall be initiated against the non complying units without issuance of any further notice in this matter.

Encl : as above


Atul Parmar
Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib

Copy to

The Member Secretary, HPSPCB, Him Parivesh Phase-III ,New Shimla-09 w.r.t letter No 5188-5199 dated 08.07.2025 for information please.


Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib



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HP State Pollution Control Board
 IISI Parivesh Bhawan, Phase-III, Below BCS, New Shimla-09
 Phone No. 0177-2673766, 2673020 FAX-0177-2673018

No. HPSPCB/Misc.Consent/Branch/-2025

5188-5199

Dated 08/07/25

To

The Regional Officer,
 HPSPCB, Baddi, Paonta Sahib, Una, Hamirpur, Shimla, Parwanoo,
 Bilaspur, Mandi, Chamba, Rampur, Kullu, Dharamshala

Subject: - Regarding Compliance Status of Stone Crusher

This is in continuation to this office letter dated 05.04.2025 vide which an extension regarding compliance of specific components of CPCB Guidelines for Stone Crushing units was conveyed to ROs up to 30.06.2025.

Now, since the timeline of 30th June 2025 to ensure compliance issued by HQ has surpassed, thus following directions are hereby issued for necessary compliance, in addition to the directions issued earlier :-

1. All Regional Officers must ensure that all operational stone crushers shall comply with CPCB Guidelines for Stone Crushing units and compliance of same shall be reported to HQ in the format/checklist shared in CPCB Guidelines along with geo tagged photograph duly verified by inspecting officer.
2. ROs must ensure that inspection report on OCMMS shall be as per the inspection format attached herewith. No consent cases shall be processed at HO without endorsement of this prescribed format.
3. The cases received prior to 01.07.2025 at HQ will be considered. However Concerned Regional Officer shall provide on-field compliance report for same within 1 month.

The Compliance of the above-mentioned directions shall be ensured in letter and spirit.

HPSPCB Reg. Office Paonta Sahib				
FIR Date 10-7-2025				
AEE	JEE	SA	Clerk	JA
Diary Dt. 14-07-2025				
Diary No. 1037.				

(Anil Joshi, IFS)
 Member Secretary,
 HP State Pollution Control Board

All JEEs to note & comply.
 S. Singh
 R. Singh

Compliance made by M/s All Stone Mines and Minerals and M/s Ashutosh Gupta



Photograph No 1- M/s All Stone Mines and Minerals



Photograph No 2- M/s Ashutosh Gupta